Original Application No. 39 of 2020

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

Original Application No. 39 of 2020 (SZ)

BETWEEN:

Dr. Lubna Sarwath .....**Applicant**

AND

The State of Telangana & others ....**Respondents**

Statement Of Respondent No. 4, as directed by The Hon'ble National Green Tribunal Vide Order dated 12-07-2021 and reiterated Vide Order Dated 14-07-2022 in O.A. No. 39 Of 2020(SZ.)

In compliance of the directions contained in the above order, it is submitted as under:-

1. As regards verification of Revenue Records pertaining to pre independence period, it is informed that there are no such records in use in the State of Telangana. The verification as directed has been made with reference to the Revenue Records like Sethwar, Pahanies and Village Maps etc, which are preeminent records for Revenue purposes.

2. In the Village map of Puppalaguda village, Gandipet Mandal, R.R.Dist Dist, the Sy. No. 285 is indicated as Mekasani Kunta and Sy. No 288 is indicated as Mamasani Kunta. However revenue records such as the Sethwar, dating back to 1950s and the Pahanies from 1952onwards of Poppalaguda villagedo not have any mention of waterbodies by name Mekasani Kunta in Sy No. 285 and Mamasani Kunta in Sy. No 288. Further no mention of any water body either in village map or Sethwar or Pahani of Survey no. 286, wherein the lands are under development of SEZ. As per the above mentioned revenue records the lands in survey numbers 285 and 286 are classified as private "Patta lands", nature of lands as "Cultivable Dry Lands" and assessed to land revenue regularly. The Village map, Sethwar and Pahanies are enclosed herewith.

COLLECTOR
Ranga Reddy Dist.

3. The records also show that the landowners have been disputing the wrongful depiction of their land in Sy. No. 285 as Mekasani Kunta in the village map and consequently in the HMDA master plan, with various authorities like the District Collector, Ranga Reddy, the Principal Secretary Revenue Department and HMDA from time to time with a request to correct the revenue records by deleting the water body wrongly shown in Sy. No. 285 and amend the HMDA master plan accordingly.

4. Consequently, the Master plan was modified and the Land use of Sy. No. 285 was changed to "Residential use" vide GO.MS. 288 dated 03-04-2008. Further, the Principal Secretary MA & UD sent a Memo to the Metropolitan Commissioner, HMDA vide Memo No. 14457/Plg.I/2018 dated 31.05.2019, wherein the Metropolitan Commissioner, HMDA was directed to incorporate the land use in respect of Sy. No. 285 of Poppalguda Village as Residential Use, as per the orders issued in G.O.Ms. No. 288 MA, dated 03-04-2008 and to furnish a copy of the Master Plan to the Government after incorporating the said change of Land Use.

5. The Non-existence of Mekasani kunta was repeatedly established by various concerned Government departments over a period of time. A list of the same is as below.

   a. As per the letter No. E5/7030/2000 dated 28-11-2000 addressed by the Collector, Rangareddy District to the Secretary, Revenue Department, Government of Andhra Pradesh , the said Mekasani Kunta is not found in the list of water bodies.
   b. As per the Gazzette No. 403 issued by the Revenue Department, containing the list of lands covered by tanks or kuntas of Rangareddy District vide G.O.Ms.No.647 (Revenue R-1 Dapartment) dated 03-10-2001, the said Mekasani Kunta does not exist.
   c. As per the HMDA letter communication No. 1617/HMDA/Dev/L&P/RTI/2016 dated 21-01-2016, there are a total of 46 water bodies in Rajendra Nagar and Gandipet Mandals and that the name Mekasani Kunta is not found in the said list.
   d. As per the letter issued by the Irrigation and CAD Department, Government of Telangana bearing ref. no. Lr.No.DEE/2910/NTD/RTI/2016/8 dated 01-02-2016 and 21-12-2016 in respect of lakes and water bodies, the name of the said Mekasani Kunta is not found.

COLLECTOR
Ranga Reddy Dist.

e. After examining the records in consultation with the Revenue Authorities, Irrigation Authorities and HMDA, the District Collector sent a factual report to the Metropolitan Commissioner HMDA with Ref. No. Lr. No. D3/1838/2016 dated 07-01-2017.

f. As per the updated list sent by the office of the Superintending Engineer – I & CAD Department, Rangareddy District, there are a total of about 2851 water bodies in Rangareddy District, but the said Mekasani Kunta was not found in the said list in respect of Gandipet Mandal.

g. The Tahsildar, Gandipet Mandal has reported that, the land in Survey No. 285, Puppalguda Village is classified as a Patta Land and also as per the Pahanis from 1952 onwards, there has been record of cultivation in Column no. 13 and that there was no mention of water body in any of the Pahanis.

6. Pursuant to the directions of this Hon'ble Tribunal dated 12-07-2022, the maps of the areas covering the said lands in Sy. Nos. 285, 286 and 288 were obtained from NRSC from 1990 onwards, with a gap of 5 years, monsoon and non-monsoon season are verified and examined. Upon verification of NRSC maps, it is revealed no presence of water bodies in the said locations and the lands are seen to be under cultivation.

7. The Google maps images of both the locations for the relevant period were also verified and found no presence of any water bodies and that the lands in Sy. No. 285, 286 and 288 have been continuously under cultivation.

8. As directed by this Hon'ble Tribunal vide order dt.14.07.2022, the Answering Respondent along with other Joint Committee members, carried out physical inspection of the subject locations on 10-08-2022 and verified the subject locations physically in Sy. Nos.285, 286 and 288 of Poppalaguda village, Gandipet mandal, R.R Dist with the help of various Government records mentioned above such as village maps, Sethwars, Pahanis, communications between concerned Departments, NOCs issued by Irrigation dept at the time of project approvals, Master plan variation/modification Notifications, G.Os, and Gazettes, the satellite images since 1990 for every 5 years pre and post monsoon furnished NRSC and Google maps. None of the above records but for village map pertaining to sy. No. 285, and 288nor physical inspection indicate any waterbody in Sy.Nos. 285, 286 or 288 of Poppalaguda village. Therefore, it is concluded during the physical inspection that

COLLECTOR
Ranga Reddy Dist.

no water bodies by name Mekasani Kunta or Mamasani Kunta are found physically or in revenue records (i.e., Pahanis) in Sy. Nos. 285, 286 or 288 of Poppalaguda village , Gandipet mandal, R.R. Dist.

9. To avoid future misunderstanding about the existence of the lakes, the Poppalaguda Village map and online HMDA master plan, necessary changes would be recommended to be carried out by deleting the mention of these waterbodies.

10. The Answering Respondent further would like to bring to the notice of the Hon'ble Tribunal that the State Government of Telangana has issued a GO vide GO Ms. No. 74 dated 24-04-2021 appointing Additional Collectors of Districts as Nodal Officers to identify lakes based on the Revenue & Irrigation record and after field survey superimpose the same on GIS maps to resolve or reconcile any discrepancies, fix FTL limits, notify all such lakes and take all measures to protect the notified lakes . Such exercise is in progress.

Date: 20.10.2022

District Collector,
Ranga Reddy District

GOVERNOR
Ranga Reddy Dist.

A3/1758/11

REVENUE SURVEY, SETTLEMENT (RYOT-WARI) & LANDRECORDS DEPT: A.P.

ORIGINAL SHETWAR

అసల్ శేతువారు

VILLAGE Popal gade గ్రామం taluq తాలూకా

SURVEY No: సర్వే నంబరు	POTE No: పోట్ నంబరు.	GOVT: OR INAM సర్కార్ లేదా ఇనాం	NAME OF KHATEDAR ఖాతేదారు పేరు.	TOTAL ACRES మొత్తం ఎకరాలు.	POTE KHARAB పోట్ ఖరాబు.	DETAILS OF ASSESSMENT మొత్తము రకం యొక్క వివరాలు		
						DRY ఖుష్కి		
						AREA ఎకరాలు.	DARY ధారా	ASSESSMENT రకం
1	2	3	4	5	6	7	8	9

"ATTESTED"

Assistant Director
Survey & Land Records
Ranga Reddy District

A3/1758/82

REVENUE SURVEY, SETTLEMENT (RYOT-WARI) & LANDRECORDS DEPT: A.P.

ORIGINAL SHETWAR

అసల్ శేతువారు

Popalaguda VILLAGE గ్రామం

taluq తాలూకా

SURVEY No: సర్వే నంబరు	POTE NO పైకోట్ నంబరు.	GOVT: OR INAM సర్కారీ లేక ఇనాం	NAME OF KHATEDAR ఖాతేదారుపేరు.	TOTAL ACRES మొత్తం ఎకరాలు.	POTE KHARAB పైకోట్ ఖరాబు.	DETAILS OF ASSESSMENT మొకద్దర రకం యొక్క వివరాలు		
						DRY ఖుష్కి		
						AREA ఎకరాలు.	DARY ధారా	ASSESSMENT రకం
1 ౧	2 ౨	3 ౩	4 ౪	5 ౫	6 ౬	7 ౭	8 ౮	9 ౯
౧౬౫		ఆదిశాఖ	[illegible]	౧-౦	-	౧-౦	౦-౧౩-౦	౪-౧౫
౧౬౬		ఆదిశాఖ	[illegible]	౩-౧౩		౩-౧౩	౦-౧౩-౦	౧-౧౫
౧౬౭		ఆదిశాఖ	[illegible]	౪.౩	-	౪.౩	౦-౧౩-౦	౩-౧౫
౧౬౮		ఆదిశాఖ	[illegible]	౧-౩	-	౧-౩	౦-౧౩-౧-౪౯	
౧౬౯		ఆదిశాఖ	[illegible]	౧-౩౯		౧-౩౯	౦-౧౩-౦	౪-౧౧
౧౭౩		ఆదిశాఖ	[illegible]	౧౨-౧౫	౦-౧౦	౧౨-౫	౦-౧౩-౦	౧౧-౦

"ATTESTED"

Assistant Director
Survey & Land Records
Ranga Reddy District

A3/1758/2

REVENUE SURVEY, SETTLEMENT (RYOT-WARI) & LAND RECORDS DEPT: A.P

ORIGINAL SHETWAR

అసలు శేతువారు

Pipal gudem
VILLAGE
గ్రామం

TALUQ
తాలూకా

SURVEY No: సర్వే నంబరు.	POTE NO పోటునంబరు.	GOVT: OR INAM ప్రభుత్వ లేక ఇనాం	NAME OF KHATEDAR ఖాతేదారుపేరు.	TOTAL ACRES మొత్తం ఎకరాలు.	POTE KHARAB పోటు ఖరాబు.	DETAILS OF ASSESSMENT మొత్తము రకం యిందు ఉన్నది		
						DRY మాగాణి		
						AREA ఎకరాలు.	DARY ధారా	ASSESSMENT రకం
1	2	3	4	5	6	7	8	9
29 గు.ం		పట్టా	[illegible]	10-12	—	10-12	0-[illegible]	[illegible]
[illegible]		పట్టా	[illegible]	[illegible]	0-10	[illegible]	0-[illegible]	[illegible]
[illegible]		పట్టా	[illegible]	[illegible]	—	[illegible]	0-[illegible]	[illegible]
[illegible]		పట్టా	[illegible]	[illegible]	—	[illegible]	0-[illegible]	[illegible]
[illegible]		పట్టా	[illegible]	[illegible]	—	[illegible]	0-[illegible]	[illegible]
[illegible]		పట్టా	[illegible]	[illegible]	—	[illegible]	0-[illegible]	[illegible]

"ATTESTED"

Assistant Director
Survey & Land Records
Ranga Reddy District

21/12/22

A3/1758/2

REVENUE SURVEY, SETTLEMENT (RYOT-WARI) & LANDRECORDS DEPT. A.P.

ORIGINAL SHETWAR

అసలు శేతువారు

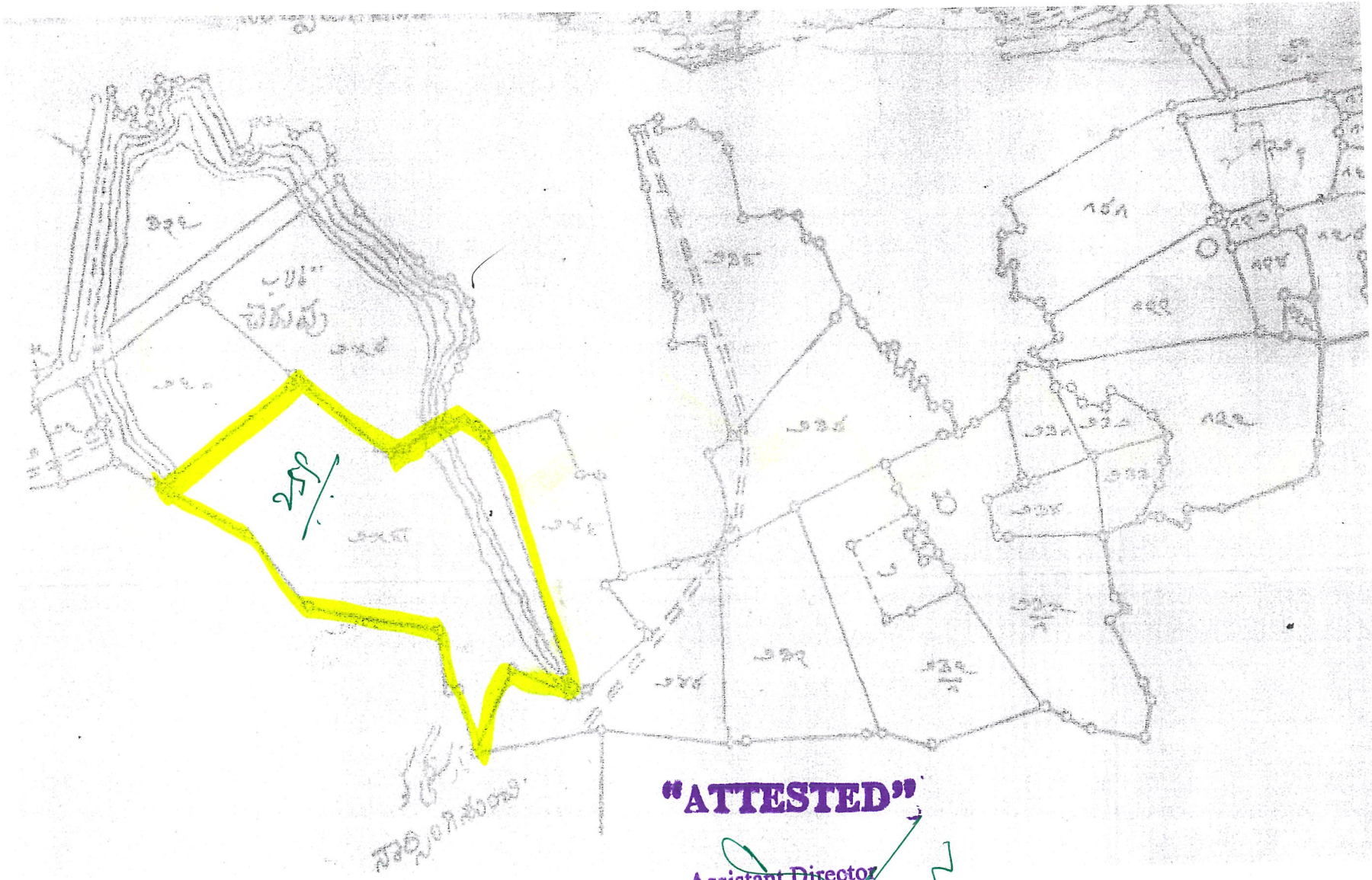
VILLAGE Papal guda గ్రామం MANDAL మండలం

SURVEY NO. సర్వే నెం.	POTE NO. పోటు నెం.	GOVT. OR INAM ప్రభుత్వ లేక ఇనాం	NAME OF KHATEDAR ఖాతేదారు పేరు	TOTAL ACRES మొత్తం ఎకరాలు	POTE KHARAB పోటు ఖరాబు	DETAILS OF ASSESSMENT మొత్తం శిస్తు వివరాలు		
						DRY మెట్ట		
						AREA ఎకరాలు	DARY మెట్ట	ASSESSMENT శిస్తు
1	2	3	4	5	6	7	8	9
154								
154/2								
154/3								

"ATTESTED"

Assistant Director
Survey & Land Records
Ranga Reddy District

A3/1758/22
puppalguda(v), Gandipet(m).



"ATTESTED"

Assistant Director
Survey & Land Records
Ranga Reddy District

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A3/1758/m.

"ATTESTED"

Assistant Dircotor
Survey & Land Records
Ranga Reddy District

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad
Bandobasth Record Rights Record 1960-1961

No.	Sy. No. Potu Nava/Cheenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
308	285/aa	17.30			9.42									Kharif or abi	P.Devadanam S/o narsaiah	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad
Bandobasth Record Rights Record 1961-1962

No.	Sy. No. Potu Nava/Cheenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
307	284 Revenue patta	8.35		8.35	4.71	new				------	Government					3	4-0 4-35	
308	285	17.30		17.30	4-42	“	“									3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1962-1963

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
307	284 Revenue patta	8.35		8.35	4.71	kushki				------	Government			1963				
308	285	17.30		17.30	16-50	“					“							
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1964

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
308	285	17.30		17.30	16-50	Kushki					Government			1964	P.Devanandam Narsangi	3	17-30	
309	286 patta	13.18		13.18	12.00										Goundla Peraiah Nanakramguda Chilukuri Achhaiah			
310	287 patta	2.17		2.17	8-24	Bavi		2-17							P.Devadanam Narsangi	3	2.17	
311	288	19-33		19-33	18-00	Kushki									Darshnam Gandaiah Narsangi			
312	289	7.3		7.3	7-50										Darshnam Gandaiah Narsangi	3	6.0	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1965-66

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
308	285	17.30		17.30	16-50	Kushki					Government			1964	P.Devadanam	3	17-30	
309	286 patta	13.18		13.18	12.00										Goundla Peraiah Nanakramguda Chilukuri Achhaiah			
310	287 patta	2.17		2.17	8-24	Bavi		2-17							P.Devadanam Narsangi	3	2.17	
311	288	19-33		19-33	18-00	Kushki									Darshnam Gandaiah Narsangi			
312	289	7.3		7.3	7-50										Darshnam Gandaiah Narsangi	3	6.0	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1972-73

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
303	280 patta	10.17		10.17	9.76	kushki				zeroyath					P.Devadanam	3	10.17	
304	281	5.28		5.28	5.25	"				"					P.Devadanam	3	5.28	
308	285	17.30		17.30	16-50	Kushki					Government			1964	P.Devanandam Narsangi	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1974-75

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
303	280 patta	10.17		10.17	9.76	kushki				zeroyath					P.Devadanam	3	10.17	
304	281	5.28		5.28	5.25	"				"					P.Devadanam	3	5.28	
308	285	17.30		17.30	16-50	Kushki					Government			1964	P.Devanandam Narsangi	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1975-76

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
308	285	17.30		17.30	16-50	Kushki					Government			1964	P.Devanandam Narsangi	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1976-77

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
308	285	17.30		17.30	16-48	Kushki					Government				P.Devadanam Narsaiah	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1977-1978

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
307	284 Revenue patta	8.35		8.35	4.71	new				------	Government					3	4-0 4-35	
308	285	17.30		17.30	4-42	“	“									3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1978-79

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
331	285	17.30		17.30	16-48	Kushki			18						Madduri Nagaiah	3	17-30	
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1981-82

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
328	280 Banjar patta	10-17		10-17	9-76	Kushki				Custodian	pattedar				P.Devadanam S/o Narsaiah			
329	281	5-28		5-28	5-25	"				"	pattedar				P.Devadanam S/o Narsaiah			
330	282	15.25		15.25	15-01	"				"	"				P.Devadanam S/o narsaiah			
331	283	12.26		12.26	11.99	"				"	"				P.Devadanam S/o Narsaiah			
308	285	17.30		17.30	16-48	Kushki				"	"				P.Devanandam Narsaiah			
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1982-83

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
332	285	17.30		17.30	16-48	Kushki				"	"				P.Devanandam Narsaiah			
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1984-85

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
330	283	12.26		12.26	Patta	11-99	kushki				custodian	P.Devadanam S/o Narsaiah Narsingh						
332	285	17.30		17.30	Patta	16.48	“				“	P.Devadanam S/o Narsaiah			P.Devanandam Narsaiah			
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1985-86

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
332	285	17.30		17.30	patta	16.48	Kushki				Custodian	P.Devadanam S/o narsaiah Narsing						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1986-87

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
332	285	17.30		17.30	patta	16.48	Kushki				Custodian	P.Devadanam S/o narsaiah Narsing						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1987-88

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
327	280 Banjar patta	10-17		10-17	patta	9-76	Kushki			33	Ijar	Patti Devadanam S/o Narsaiah	10-17					
328	281	5-28		5-28	patta	5.25	“			33	“	-do-						
329	282	15.25		15.25	“	15.01	“			“	“	-do-						
330	283	12.26		12.26	“	11/99	“			“	“	-do-						
332	285	17.30		17.30	“	16.48	“			“	“	-do-						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1989-90

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
327	280 Banjar patta	10-17		10-17	patta	9-76	Kushki			33	Ijar	Patti Devadanam S/o Narsaiah	10-17					
328	281	5-28		5-28	patta	5.25	“			33	“	-do-						
329	282	15.25		15.25	“	15.01	“			“	“	-do-						
330	283	12.26		12.26	“	11/99	“			“	“	-do-						
332	285	17.30		17.30	“	16.48	“			“	“	-do-						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1990-91

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
330	283	12.26		12.26	patta	11/99	Kushki			33	custodian	Patti Devadanam S/o Narsaiah	12.26	Kabja				
332	285	17.30		17.30	“	16.48	“			“	“	-do-	17.30	“				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1991-92

No.	Sy. No. Potu Nava/Cheenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
328	281	5.28		5.28	patta	5.25	kushki				Ijar	Patti Devadanam S/o Narsaiah	5.28					
330	283	12.26		12.26	patta	11/99	Kushki			33	custodian	Patti Devadanam S/o Narsaiah	12.26	Kabja				
332	285	17.30		17.30	“	16.48	“			“	“	-do-	17.30	““				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1992-93

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
328	280 patta	10.17		10.17	patta	9.76	Metta			32	Custodian	Patti Devadanam S/o Narsaiah	10-17	Jerina Kabja				
329	281	5.28		5.28	“	5.25	“			“	“	“	5.28					
330	282	15.25		15.25	“	15.01	“			“	custodian	“	15.25	“				
331	283	12.26		12.26	“	11.99	“			“	“	“	12.26	“				
333	285	17.30		17.30	“	16.48	“			“	custodian	“	17.30					
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1993-94

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
328	280 patta	10.17		10.17	patta	9.76	Metta			32	Custodian	Patti Devadanam S/o Narsaiah	10-17					
329	281	5.28		5.28	“	5.25	“			“	“	“	5.28					
330	282	15.25		15.25	“	15.01	“			“	custodian	“	15.25					
331	283	12.26		12.26	“	11.99	“			“	“	“	12.26					
333	285	17.30		17.30	“	16.48	“			“	custodian	“	17.30					
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1994-95

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
331	281	5.28		5.28	patta	5.25	metta			32	custodian	Patti Devadanam S/o Narsaiah						
332	282	15.25		15.25	“	15.01	“			“	custodian	“						
333	283	12.26		12.26	“	11.99	“			“	“	“						
336	285/aa	12.30		12.30	“	11.48	“			“	custodian	“						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1996-97

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
707	285/aa	10.00		10.00	patta	10.00	metta				Patti Devadanam	Patti Devadanam						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 1999-2000

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285	285	10.00		10.00	patta	10.00	metta			84	P. Devadanam	P. Devadanam						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2000-01

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta				Patti Devadanam	Patti Devadanam						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2002-03

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta			84	Patti Devadanam	V.Ramchandarrao S/o Musalaiah						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2004-05

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta			84	Patti Devadanam	V.Ramchandarrao S/o Musalaiah						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2005-06

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta			84	Patti Devadanam	V.Ramchandarrao S/o Musalaiah						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2006-07

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta			84	Patti Devadanam	V.Ramchandarrao S/o Musalaiah						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2007-08

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta			84	Patti Devadanam	V.Ramchandarrao S/o Musalaiah						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2010-11

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
285/aa	285/aa	10.00		10.00	patta	10.00	metta				Patti Devadanam	T.Sowmya T.Preethi 10.00						
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Cheenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa	2-20		2-20	patta	2-50	Metta				Kumari Tammineedi Sowmya D/o T.Balaji	Tammineedi Sowmya	2-20	Pattadar				
	285/aa	2.20		2.20	patta	2.50	metta				Kumari Tammineedi Preeti	Tammineedi Preeti	2-20	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/e	0-35		0-35	patta	1-00	Metta	As per doc.Proc.No.B.2824/20B dt.25-1-2014			P.Raju S/o Devadanam	P.Raju	0-35	Pattadar				
	285/aa/ee	0-35		0-35	patta	1-00	metta	-do-			P.Govardhan S/o P.Devadanam	P.Govardhan	0-35	Pattadar				
	285/aa/v	0-35		0-35	“	0-75	“	“			P.Srikanth S/o Devadanam	P.Srikanth	0-35	“				
	285/aa/voo	0-35		0-35	‘	0-75	“	“			P.Praveen Kumar S/o Devadanam	P.Praveen Kumar	0-35	“				
													Certified to be true	Tahsildar Rajendra				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

													copy	Nagar Mandal Ranga Reddy Dist.				

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/rr	0-20		0-20	patta	0-75	Metta	As per Doc. Proc.No.B/7624/20B dt.25-1-2014			Inaganti Nagendrarao	I.Nagendarrao	0-20	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/rr	0-10		0-10	patta	0-75	Metta	As per Doc. Proc.No.B/7624/20B dt.25-1-2014			G.Srinivasarao S/o Late G.Gopalrao	G.Srinivasarao	0-10	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/l	0-10		0-10	patta	0-20	Metta	As per Doc. Proc.No.B/7624/20B dt.25-1-2014			Bhimreddy S/o Narsireddy	Bhimreddy	0-10	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Cheenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/ll	0-10		0-10	patta	0-20	Metta	As per Doc. Proc.No.B/7624/20B dt.25-1-2014			Pendyala Krishnamurthy S/o Chennaiah	P.Krishna Murthy	0-10	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

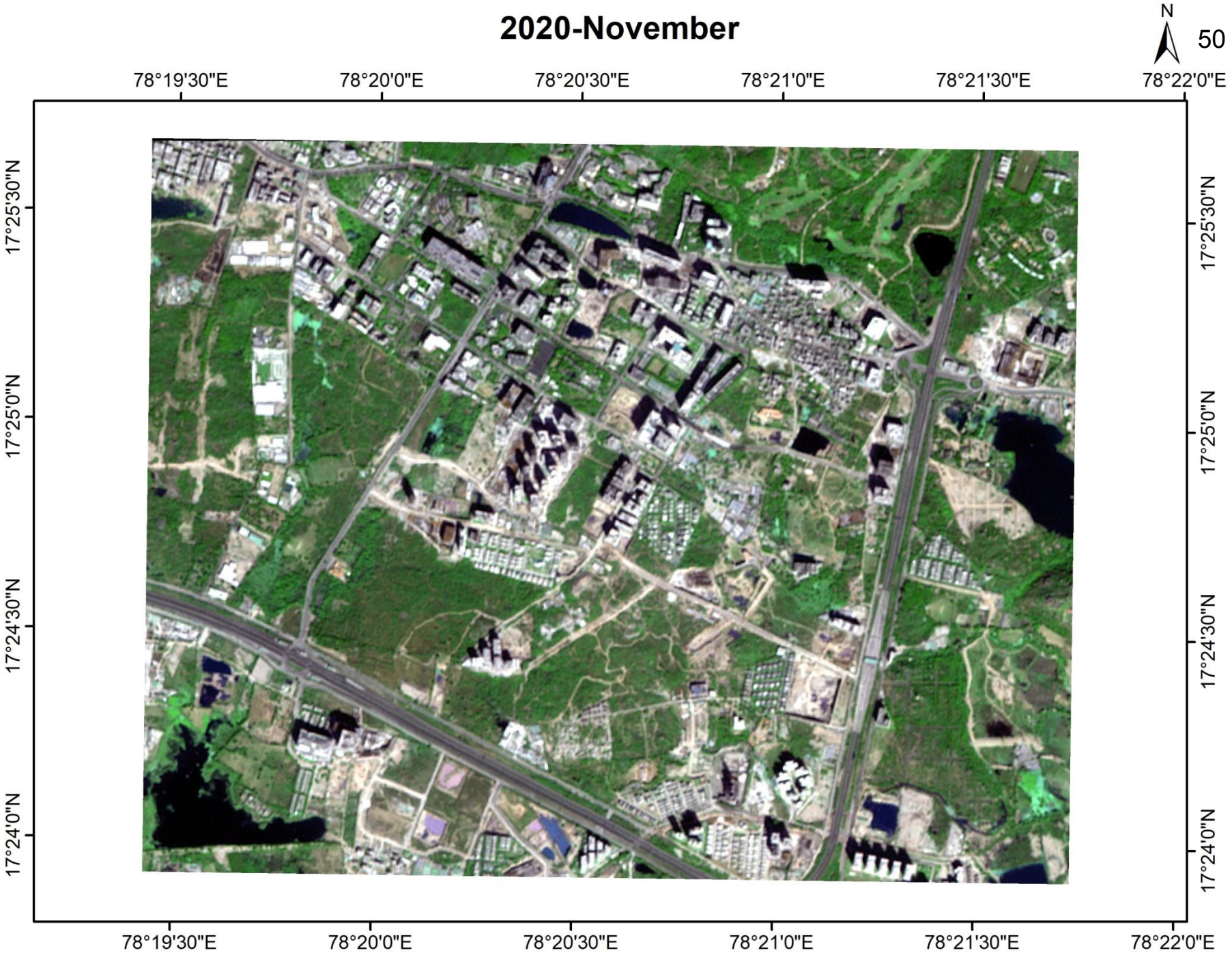
//TRUE TRANSLATION FROM TELUGU TO ENGLISH//

Village Acc.No.3 Pahani Village:Puppalaguda Dist: Hyderabad

Bandobasth Record Rights Record 2013-14

No.	Sy. No. Potu Nava/Chenu/ Inam land	total extent	Potu type	others	Cist type shows in Setwar	Nasa type income	Abitabi dosasalu bagayath	Extent comes to week	Account thumb impression	Customer name and father name	Possession type	Other rights and responsibilities	Numbers and type of trees	Year and total	Actually cultivating person name and father name	His Cultivation type	Extent of land given for Koul	Additional koul arrangement
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
	285/aa/a	0-10		0-10	patta	0-15	Metta	As per Doc. Proc.No.B/7624/20B dt.25-1-2014			Minumula Janardan Reddy S/o M.Ananta Reddy	M.Janardan Reddy	0-10	Pattadar				
													Certified to be true copy	Tahsildar Rajendra Nagar Mandal Ranga Reddy Dist.				

2020-November



2020-April

N

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17°25'30"N
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17°24'30"N
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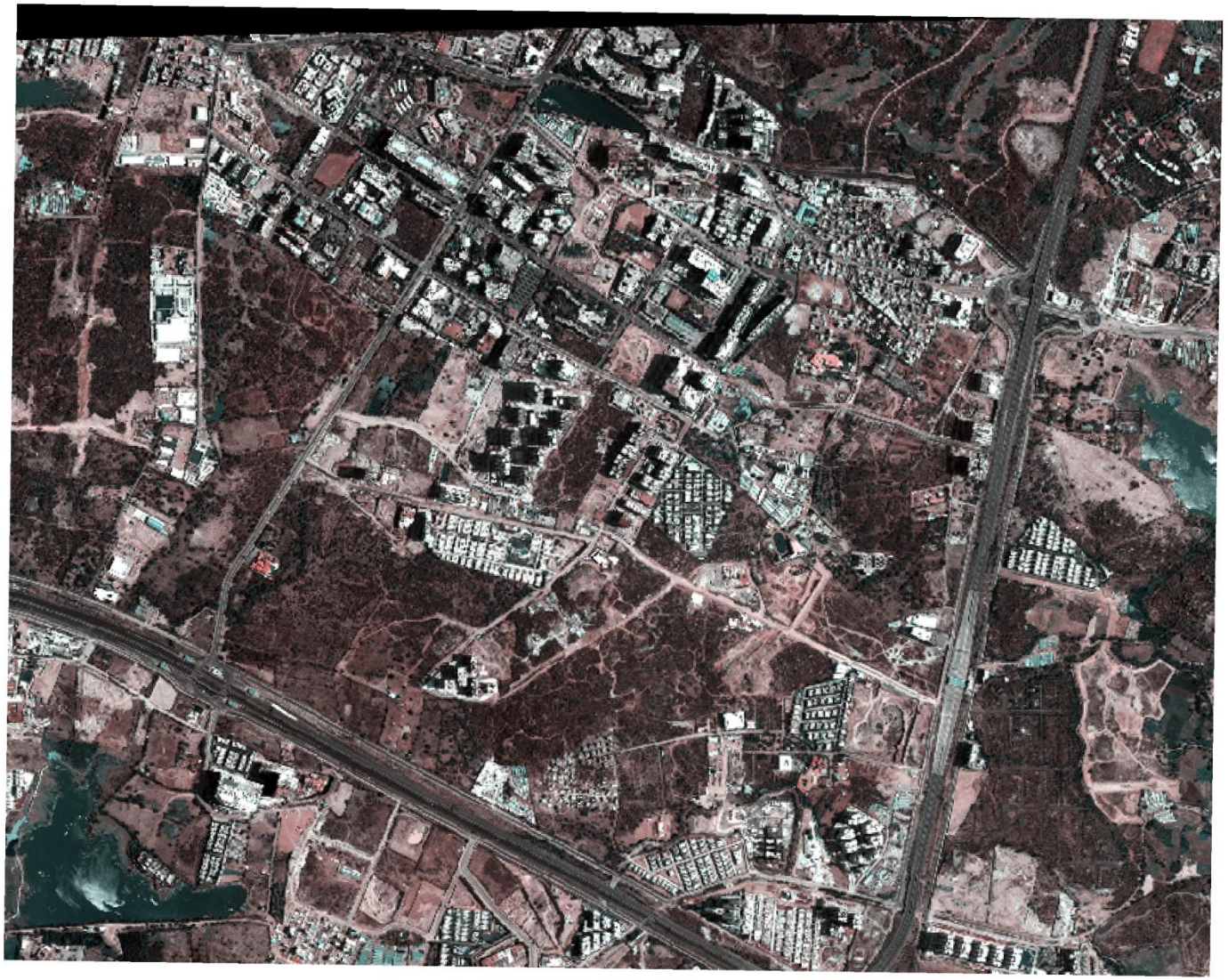

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2015-October

N

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17°25'30"N
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2014-March

N

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17°24'0"N

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2009-December

N

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17°25'0"N
17°24'30"N
17°24'0"N

2009-March

N
55
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78°20'30"E
78°21'0"E
78°21'30"E
78°22'0"E
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17°25'0"N
17°24'30"N
17°24'0"N

2006-April

N

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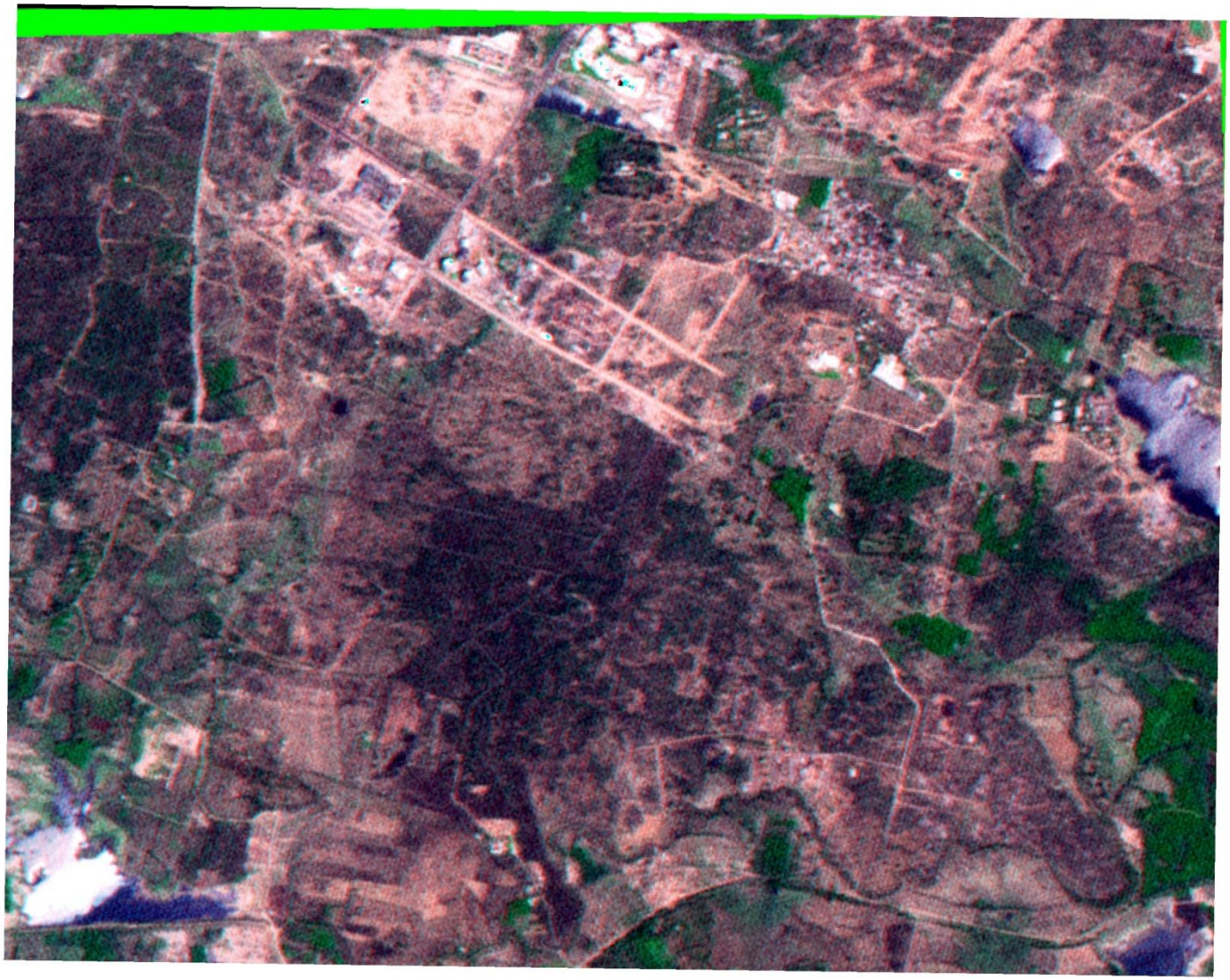

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2005-December

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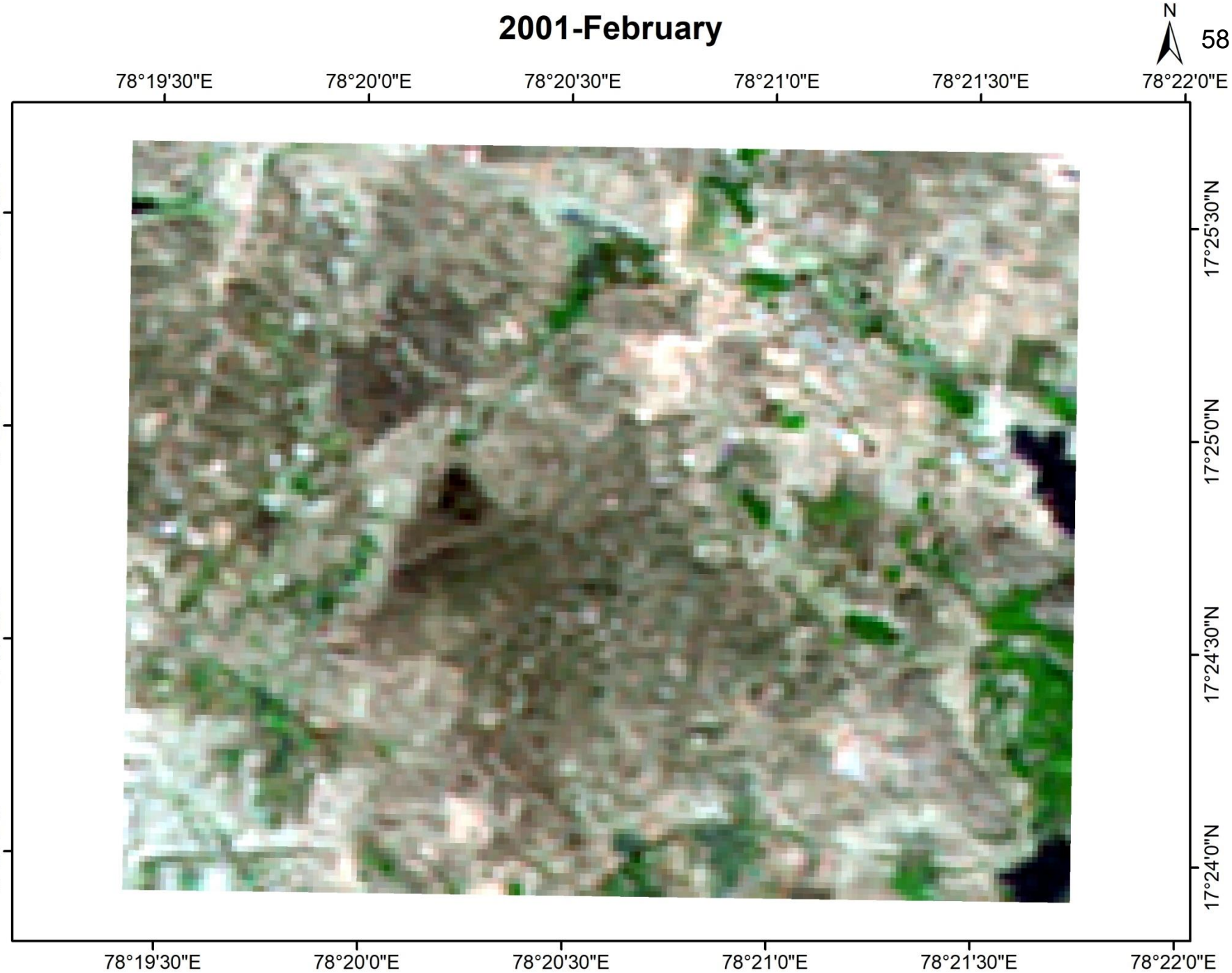
2001-February



2000-October

N

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17°24'30"N
17°24'0"N

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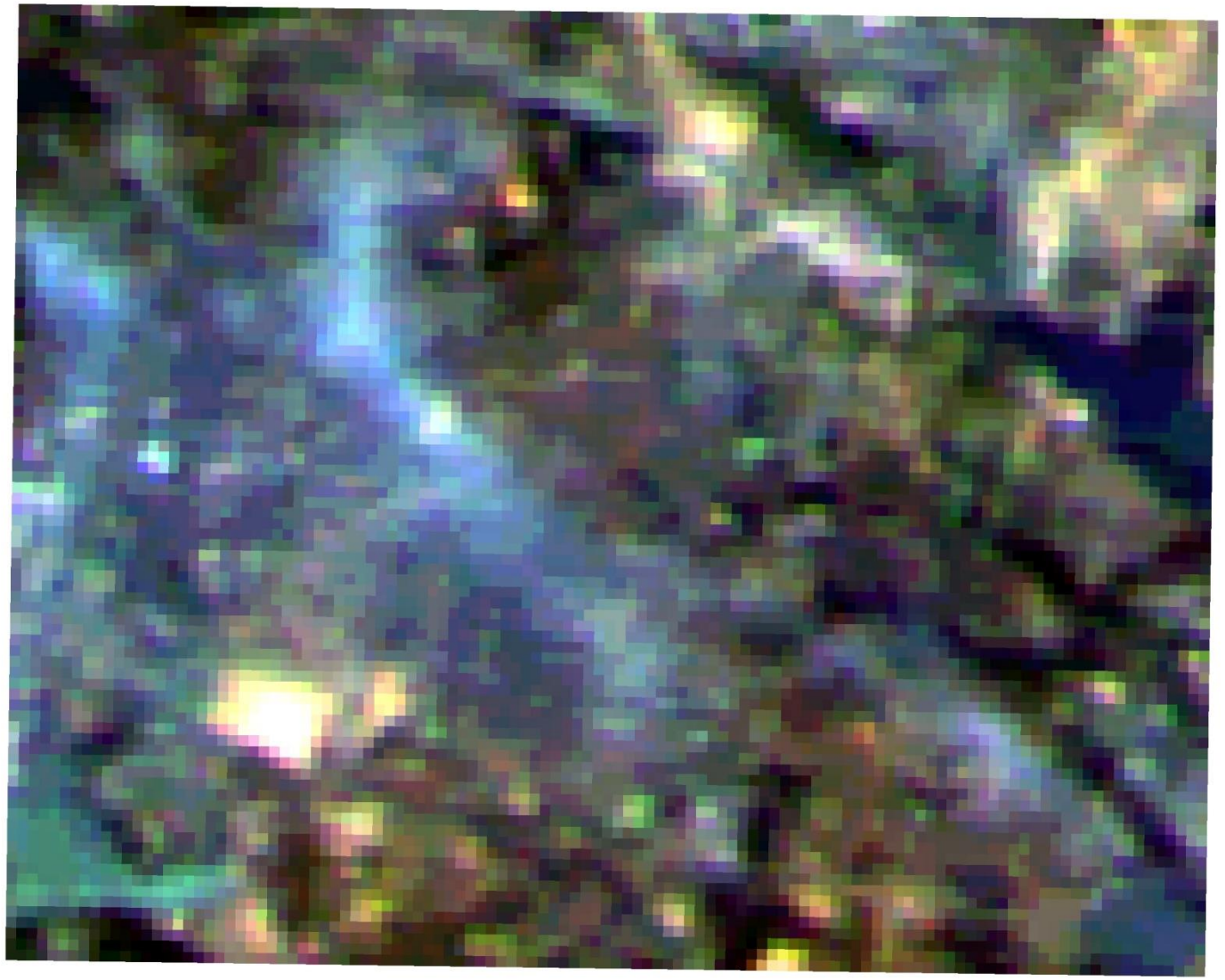
1995-October



1991-October

N

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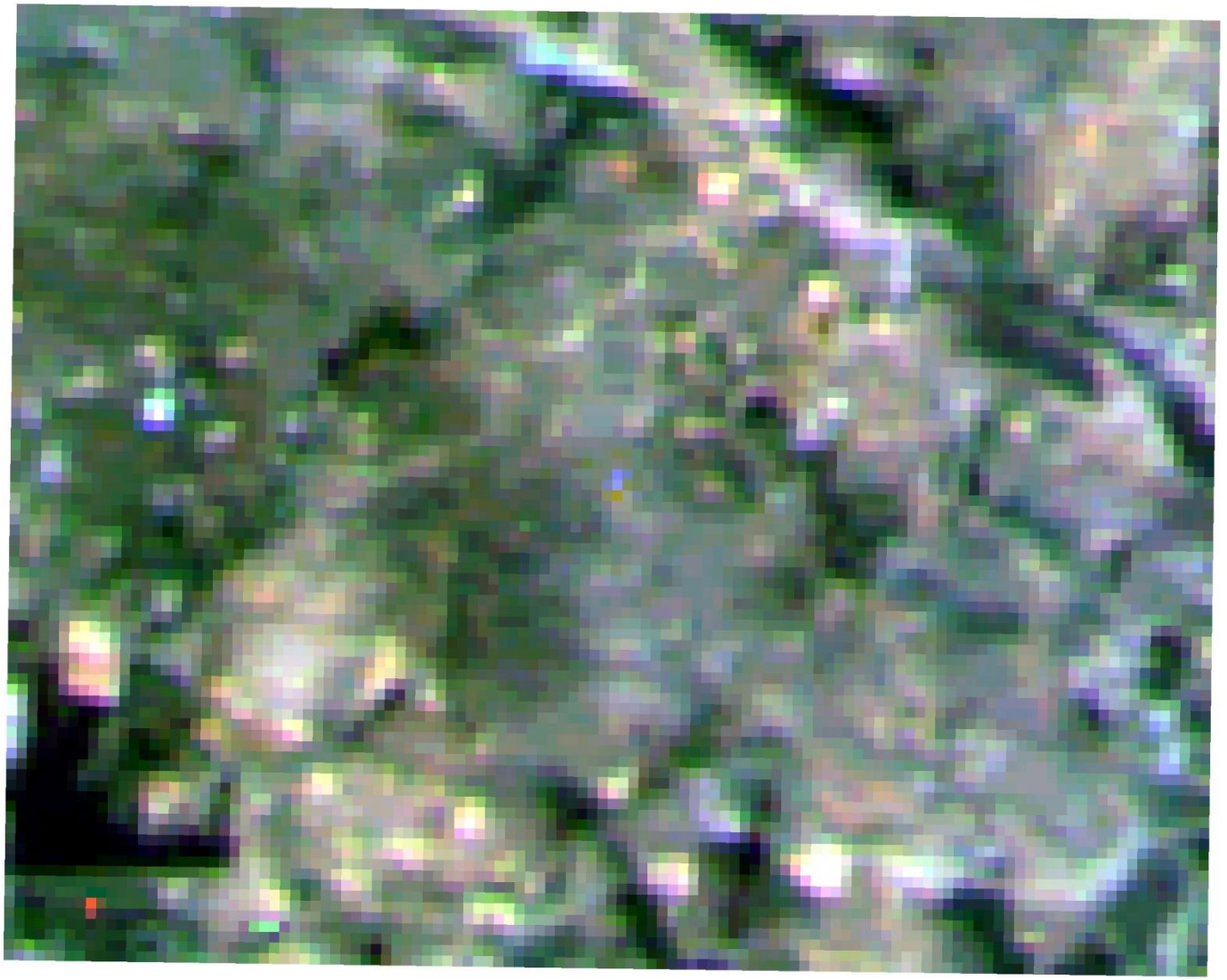

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Available Material
File Bearing No.....814/
O/o. Tahsildar Gandipet Mandal
are Furnished Under RTI Act-2005

(19)

5

HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER, LAKES & PARKS DIVISION
BLOCK-B, HMDA COMPLEX, TARNAKA, SECUNDERABAD – 500 007

Lr. No.1617/HMDA/Dev/L&P/RTI/2016 Date:21-01-2016.

To,

Sri. Pathi Srikanth
Narsing Village,
Ranga Reddy Dist.

Sir,

Sub: HMDA – Development – Lakes & Parks Division – Certain information sought under RTI Act 2005 by Sri. Pathi Srikanth, Narsingi to provide certain information on FTL demarcation of Lakes/Water Bopdies and notification of lake Maps with FTL boundaries – Payment of xerox charges – Furnishing of list of lakes – Reg.

Ref:1 Sri.P.Srikanth, application dated. 02.1.2016,
2. Lr. No.OP Tr/10/RTI/AdminPIO/HMDA/2016, dt. 4.1.2016 of Admn. Public Information Officer & Land Acqusition Officer, RTI ACT, HMDA received on 6.1.2016.
3. T.O Lr. No.1617/HMDA/Dev/L&P/RTI/2016, dt.13.01.2016.
4. Postal order for Rs.270.

*****

As desired in the reference 4th cited, please find enclosed herewith a list of 2857 lakes / water bodies identified in HMDA area which is downloaded from the HMDA website.

Encl: As above.

Issued Under
RTI Act.2005

Yours faithfully,

PIO/ Executive Engineer,
Lakes & Parks Division,
HMDA.

Copy to:
The PIO, Admin., HMDA

//Under RTI Act// 6

S. No.	Lake ID	Lake Name	Sy.No	Village	Mandal	District	Latitude	Longitude	Jursidiction
196	2843 **	Bhajamshai Kunta		Gajularamaram	Qutubullapur	RANGAREDDY	17 32.196	78 25.773	GHMC
197	2844	Chinna Bandam		Suraram	Qutubullapur	RANGAREDDY	17 32.957	78 25.816	GHMC
198	2845	Pedda Bandam		Suraram	Qutubullapur	RANGAREDDY	17' 33.032	78' 25.605	GHMC
199	2846	Turka Kunta		Nizampet	Qutubullapur	RANGAREDDY	17' 31.405	78' 23.233	GHMC
200	2847	Papaiah Kunta		Nizampet	Qutubullapur	RANGAREDDY	17 31.066	78 23.353	GHMC
201	2848	Sriram Kunta		Nizampet	Qutubullapur	RANGAREDDY	17' 31.298	78' 22.714	GHMC
202	2849	Dastagiri Kunta		Nizampet	Qutubullapur	RANGAREDDY	17' 30.521	78' 23.042	GHMC
203	2850	Oora Cheruvu		Kompally	Qutubullapur	RANGAREDDY	17' 32.826	78' 29.253	GHMC
204	2851	Mogalla Kunta		Kompally	Qutubullapur	RANGAREDDY	17' 33.096	78' 29.708	GHMC
205	2852	Lingal Kunta		Dulapally	Qutubullapur	RANGAREDDY	17' 32.986	78' 28.460	GHMC
206	2853	Sumar Kunta		Dulapally	Qutubullapur	RANGAREDDY	17' 33.050	78' 27.993	GHMC
207	2854	Sandi Kunta		Bahadurpally	Qutubullapur	RANGAREDDY	17' 33.955	78' 25.663	GHMC
208	2855	Peerzadi Kunta		Bahadurpally	Qutubullapur	RANGAREDDY	17' 33.382	78' 26.262	GHMC
209	2856	Babakhan Kunta		Bahadurpally	Qutubullapur	RANGAREDDY	17' 33.815	78' 26.146	GHMC
210	2857	Karnal Kunta		Bachupally	Qutubullapur	RANGAREDDY	17 31.927'	78 21.670'	HMDA
211	2858	Bandam Kunta		Bachupally	Qutubullapur	RANGAREDDY	17 31.768'	78 21.869'	HMDA
212	2859 **	Kunta		Bachupally	Qutubullapur	RANGAREDDY	17 32.522'	78 22.857'	HMDA
213	2860	Pochen Kunta		Bachupally	Qutubullapur	RANGAREDDY	17 32.424'	78 22.835'	HMDA
214	2861	Chintavani Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 33.548'	78 24.243'	HMDA
215	2862	Kamalla Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 34.130	78 24.632	HMDA
216	2863	Balja vani Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 32.980	78 23.742	HMDA
217	2864 **	Saravani Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 33.298'	78 23.789'	HMDA
218	2865	Mallanna Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 33.664'	78 24.263'	HMDA
219	2866	Ramanna Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 33.970'	78 24.727'	HMDA
220	2867	Kamini Kunta		Bowrampet	Qutubullapur	RANGAREDDY	17 33.929'	78 24.435'	HMDA
221	2868	Chinna Ganganna		Dommara	Qutubullapur	RANGAREDDY	17 34.947'	78 24.581'	HMDA
222	2869	Pedda Gangaram		Dommara	Qutubullapur	RANGAREDDY	17 34.904'	78 24.587'	HMDA
223	2870	Padaga Samudram		Dommara	Qutubullapur	RANGAREDDY	17 34.878'	78 24.841'	HMDA
224	2851	Pare Cheruvu		Sha neerpet	Qutubullapur	RANGAREDDY	17 34.267	78 34.653	HMDA
225	2871 **	Gollavani Kunta		Gajularamaram	Qutubullapur	RANGAREDDY	17 32.050	78 25.739	GHMC
226	2872 **	D. Bongala Kunta		Gajularamaram	Qutubullapur	RANGAREDDY	17' 31.721	78' 24.538	GHMC
227	2873	Panthul Cheruvu		Suraram	Qutubullapur	RANGAREDDY	17 33.207'	78 25.394'	GHMC
228	2874	Acharya Kunta		Nizampet	Qutubullapur	RANGAREDDY	17' 31.116	78' 22.618	GHMC
229	2920	Sikham Cheruvu		Necknampur	Rajendranagar	RANGAREDDY	17 23.109'	78 22.170'	HMDA
230	2921	Pedda Cheruvu		Premavatipet	Rajendranagar	RANGAREDDY	17 18.212'	78 24.852'	HMDA
231	2922	Kotha Cheruvu		Vatti Nagulapally	Rajendranagar	RANGAREDDY	17 24.950'	78 17.328'	HMDA
232	2923	Yellamma Cheruvu		Manikonda	Rajendranagar	RANGAREDDY	17' 24.681	78' 22.482	GHMC
233	2924	Bhagirathamma		Poppalguda	Rajendranagar	RANGAREDDY	17' 24.891	78' 21.554	GHMC
234	2925	Kotha Cheruvu		Kokapet	Rajendranagar	RANGAREDDY	17' 23.984	73' 19.504	GHMC
235	2926	Muski Cheruvu		Narsingi	Rajendranagar	RANGAREDDY	17' 23.945	78' 21.544	GHMC
236	2927	Pedda Cheruvu		Ibrahimbagh	Rajendranagar	RANGAREDDY	17' 22.063	78' 22.782	GHMC
237	2928	Suleman Cheruvu		Kathedan	Rajendranagar	RANGAREDDY	17 19.380	78 25.616	GHMC

* This lake is recorded in the Revenue Records but not existing on the field (as reported by the Collector)

** This lake is not recorded in the Revenue Records and also not existing on the field (as reported by the Collector)

Issued Under RTI Act.2005

Available Material Papers in File Bearing No.....
O/o. Tahsildar Gandipet Mandal
are Furnished Under RTI Act-2005

7

Under RTI ACT

S. No.	Lake ID	Lake Name	Sy.No	Village	Mandal	District	Latitude	Longitude	Jursidiction
238	2929	Nalla Cheruvu		Narsingi	Rajendranagar	RANGAREDDY	17' 23.822	78' 20.692	GHMC
239	2930	Brahman Cheruvu		Gaganphad	Rajendranagar	RANGAREDDY	17' 17.245	78' 25.282	GHMC
240	2931	Mamidla Kunta		Gaganphad	Rajendranagar	RANGAREDDY	17' 17.594	78' 24.803	GHMC
241	2932 **	Nadimi Cheruvu		MANCHIREVULA	Rajendranagar	RANGAREDDY	17.36403	78.34697	HMDA
242	2933 **	Peeram Cheruvu		HIMAYATSAGAR	Rajendranagar	RANGAREDDY	17.35313	78.37296	HMDA
243	2934	Itikini Cheruvu		MANCHIREVULA	Rajendranagar	RANGAREDDY	17.37016	78.35456	HMDA
244	2935	HUDA Park Lake		RAJENDRANAGAR	Rajendranagar	RANGAREDDY	17.33113	78.44385	GHMC
245	2936	Bairagiguda		PEERAMCHERUVU	Rajendranagar	RANGAREDDY	17.36288	78.37589	HMDA
246	2937	Bairagiguda Lake		BAIRAGIGUDA	Rajendranagar	RANGAREDDY	17.36681	78.37238	HMDA
247	2938	Yerra Kunta		VATTINAGULAPALLY	Rajendranagar	RANGAREDDY	17.42189	78.30111	HMDA
248	2939 **	Narsingi Lake - 2		NARSINGI	Rajendranagar	RANGAREDDY	17.40058	78.35664	HMDA
249	2940	Thomu Gunta		VATTINAGULAPALLY	Rajendranagar	RANGAREDDY	17.42459	78.32457	HMDA
250	2941	Marshabai Kunta		KATEDHAN	Rajendranagar	RANGAREDDY	17.31985	78.4381	GHMC
251	2942 **	Narsingi Lake -3		MANCHIREVULA	Rajendranagar	RANGAREDDY	17.38527	78.35856	HMDA
252	2943 **	Pele Cheruvu		KATEDHAN	Rajendranagar	RANGAREDDY	17.32723	78.43168	GHMC
253	2944	Patti Kunta		KISMATPUR	Rajendranagar	RANGAREDDY	17.31895	78.3918	HMDA
254	2945 **	NIRD Lake		RAJENDRANAGAR	Rajendranagar	RANGAREDDY	17.30891	78.40042	GHMC
255	2946	Peram Cheruvu		GANDHAMGUDA	Rajendranagar	RANGAREDDY	17.36558	78.3853	HMDA
256	2947	IIRM Tank		NANAKRAMGUDA	Rajendranagar	RANGAREDDY	17.42488	78.33241	HMDA
257	2948 **	Mondi Kunta		VATTINAGULAPALLY	Rajendranagar	RANGAREDDY	17.43252	78.30877	HMDA
258	2949 **	Shaadham Talaab			Rajendranagar	RANGAREDDY	17.39246	78.40867	HMDA
259	2950	Talla Kunta		UPPARPALLI	Rajendranagar	RANGAREDDY	17.35884	78.42517	GHMC
260	2951	Paile Cheruvu		Pallecheruvu	Rajendranagar	RANGAREDDY	17.31196	78.45584	GHMC
261	2952	Noor Mohammad		KATEDHAN	Rajendranagar	RANGAREDDY	17.31455	78.42861	GHMC
262	606	Ramasamudram		Ramachandrapuram	Ramachandrapuram	MEDAK	17.30.624'	78 17.476'	GHMC
263	607	Ramasamudram		MANMOLE	Ramachandrapuram	MEDAK	17.48981	78.26545	GHMC
264	608	Ramachandrapura		BANDELGUDA	Ramachandrapuram	MEDAK	17.52533	78.28536	GHMC
265	609	Chellikunta		OSMAN NAGAR	Ramachandrapuram	MEDAK	17.44774	78.27872	HMDA
266	610	ICRISAT Lake		MANMOLE	Ramachandrapuram	MEDAK	17.49143	78.27326	GHMC
267	611	Campus Lake		KACHIREDDIPALLY	Ramachandrapuram	MEDAK	17.51518	78.22057	HMDA
268	612	Raai Kunta		VELMULA	Ramachandrapuram	MEDAK	17.47481	78.28331	HMDA
269	613	Chelli Kunta		TELLAPUR	Ramachandrapuram	MEDAK	17.55724	78.22724	HMDA
270	614	Edula Nagulapalli		EDULANAGULAPALLE	Ramachandrapuram	MEDAK	17.45239	78.27912	GHMC
271	615	Bandelaguda		BANDELGUDA	Ramachandrapuram	MEDAK	17.52919	78.50861	GHMC
272	5000	Dhobi Ghat / Erra		I.S.SADAN	SAIDABAD	HYDERABAD	17.35557	78.20.570'	HMDA
273	3600	Maddela Kunta		Biramalaguda	Saroornagar	RANGAREDDY	17 17.576'	78 27.207'	HMDA
274	3601	Pedda cheruvu		venkatapur	Saroornagar	RANGAREDDY			HMDA
275	3602	Umda sagar		Jalpally	Saroornagar	RANGAREDDY	17 17.120'	78 29.905'	HMDA
276	3603	Suddhavani Kunta		Mallapur	Saroornagar	RANGAREDDY	17' 21.032	78' 33.631	HMDA
277	3604	Chinna Cheruvu		Mansoorabad	Saroornagar	RANGAREDDY	17' 20.860	78' 33.735	HMDA
278	3605	Pedda Cheruvu		Mansoorabad	Saroornagar	RANGAREDDY	17' 18.502	78' 32.455	HMDA
279	3606	Pochamma Kunta		Almasguda	Saroornagar	RANGAREDDY			HMDA

* This lake is recorded in the Revenue Records but not existing on the field (as reported by the Collector)

** This lake is not recorded in the Revenue Records and also not existing on the field (as reported by the Collector)

Issued Under RTI Act-2005

Available Material Papers in File Bearing No..... O/o. Tahsildar Gandipet Mandal are Furnished Under RTI Act-2005

Under RTI Act-

S. No.	Lake ID	Lake Name	Sy.No	Village	Mandal	District	Latitude	Longitude	Jursidiction
		Pedda Bhavai	38	Bakaram Jagir	Moinabad				HMDA
2266	2006	Jambula Kunta	12	Bakaram Jagir	Moinabad				HMDA
2267	2007	Shikam Regadi Kunta(Patel Kunta)	341	Amdapur	Moinabad				HMDA
2268	2008	Alisagar Kunta	253	Amdapur	Moinabad				HMDA
		Kuntavenki Chalka	280	Amdapur	Moinabad				HMDA
2269	2009 *	Pedda Bhavi Vadda	296	Surangal	Moinabad				HMDA
2270	2013	Yellamma Chervu	3,11,312	Peddamangalaram	Moinabad				HMDA
		Gundla Bhavi	313	Peddamangalaram	Moinabad				HMDA
2271	2014 *	Devathala Bhavi	36,73,68,36,93,71,377	Chilkur	Moinabad				HMDA
2272	2015	Nalla Chervu	363	Chilkur	Moinabad				HMDA
2273	2016	Pedda Chervu	201	Chilkur	Moinabad				HMDA
		Nagiula Bhavi	202	Chilkur	Moinabad				HMDA
		Nagiula Bhavi	203	Chilkur	Moinabad				HMDA
		Kamalamma Bhavai	206	Chilkur	Moinabad				HMDA
2274	2017	Sarkari Kunta	11,12	Peddamangalaram	Moinabad				HMDA
2275	2019 *	Chervu	472	Peddamangalaram	Moinabad				HMDA
		Patta Land	473 To 500	Peddamangalaram	Moinabad				HMDA
2276	2020	Shikam Talab	13,21,33,134	Chinnamangalaram	Moinabad				HMDA
2277	2021 *	Chinna chervu	32,28,37	Chinnamangalaram	Moinabad				HMDA
2278	2022	Kummari Kunta	20	Medipally	Moinabad				HMDA
		Alam Pally Bhavi	3	Medipally	Moinabad				HMDA
		Alam Pally Bhavi	5	Medipally	Moinabad				HMDA
		Chervu	9	Medipally	Moinabad				HMDA
		Chervu Chalka	8	Medipally	Moinabad				HMDA
2279	2023	Kummari Kunta	20	Medipally	Moinabad				HMDA
2280	2025	Kattameedi Chinnu	17	Nakkala Pally	Moinabad				HMDA
2281	2919	Himayathsagar		Himayathsagar	Rajendranagar				HMDA
2282	2907	Osman Sagar		Gandipet	Rajendranagar				HMDA
2283	2906	Osman Sagar		Khanapur	Rajendranagar				HMDA
2284	2904	Osman Sagar		Khanapur	Rajendranagar				HMDA
2285	2905	Suvarna Kunta		Khanapur	Rajendranagar				HMDA
2286	2900	Kotha Cheruvu		Vattinagulapally	Rajendranagar				HMDA
2287	2901	Gouni Cheruvu		Vattinagulapally	Rajendranagar				HMDA
2288	2902	Erra Kunta		Vattinagulapally	Rajendranagar				HMDA
2289	2908 **	Pedda Cheruvu		Kokapet	Rajendranagar				HMDA
2290	2909	Nalla Cheruvu		Narsingi	Rajendranagar				HMDA
2291	2913	Muski Cheruvu		Puppalguda	Rajendranagar				HMDA
2292	2915			Manchirevula	Rajendranagar				HMDA
2293	2916	Elthan Cheruvu		Manchirevula	Rajendranagar				HMDA
		Osman Sagar		Gandipet	Rajendranagar				HMDA

* This lake is recorded in the Revenue Records but not existing on the field (as reported by the Collector)

** This lake is not recorded in the Revenue Records and also not existing on the field (as reported by the Collector)

Issued Under RTI Act-2005

Available Material Papers in File Bearing No..... O/o. Tahsildar Gandipet Mandal are Furnished Under RTI Act-2005

Metropolitan Development
149
17 JAN 2017
INWARD CLERK
T.S. HMDA Complex, Tarnaka, Hyd.

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From
Collector & District Magistrate
Ranga Reddy District

To
The Metropolitan Commissioner
HMDA, Director-I, Planning
Department, Administrative Block
District Commercial Complex
Tarnaka, Hyderabad.

Lr.No.D3/1838/2016 dt: 07.01.2017

Sir,

Sub:-HMDA - Ranga Reddy District - Rajendranagar Mandal - Puppalguda Village - Change of land use from water body to residential use in Sy.No.285 - Extent Ac.17-30 gts - As per G.O.Ms.No.288, MA & UD (L1) Department dt.03-04-2008 - Sy.No.285 is earmarked for residential use - Specific remarks & clarification called for - Report submitted - Reg.

Ref:- 1. Metropolitan Commissioner HMDA Lr. No. 1675/MP/Plg/ HMDA/ 2010 dt:- 21.04.2016
2. Tahsildar Gandipet Mandal Lr.No. D/842/2016 dt:-16-12-2016.

***

I invite kind attention to the reference 1st cited , the Metropolitan Commissioner, HMDA has requested to furnish the specific remarks and clarification on the report submitted by the Executive Engineer, North Tank Division. In this regard, the matter has been referred to the Tahsildar, Gandipet Mandal.

Vide ref.2nd cied, the Tahsildar, Gandipet Mandal has reported that, originally the land in Sy.No. 285 to an extent of Ac. 17-30 gts situated at Puppalguda village, Gandipet Mandal and others lands are classified as patta in the name o Nawab Fakir Yar Jung, who migrated to Pakistan and after his migration of the said Nawab Fakir Jung lands were recorded as " Jairnigarni Custodian Sarkari " and are vested with Government. The Joint Collector, Ranga Reddy District has transferred the evacuee land in Sy.No.285 total extent Ac.17-30 gts, vide proceedings in file No.D3/5189/93 dt.16-12-1994, including other lands in terms of the letter No.RSC/B/land/Bon/Disp/Ltd/32468-79/1964 dt.06-05-1964 and sale certificate was issued in favour of Patti Devedana S/o Narasaiah and the above allottee has alienated the entire property in favour of various persons and the petitioner also. It is further submitted that the land in Sy.No.285 of Puppalguda Village is not covered by recent Hon'ble High Court Judgment dt.12-02-2016 in W.P.No14066 and 14067 of 2006. At present there is no Government interest over the subject land.

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Further, the Tahsildar, Gandipet Mandal has reported that,

1(a) The land in Sy.No.285 of Puppalguda Village is non-agricultural land and s per the guidelines issued by the Government in G.O.ms.No.288, Municipal Administration &

Urban Development (A) Department, dt.03-04-2008, the subject land is earmarked for Residential use.

(b) As per HMDA letter communication No.1617/HMDA/Dev/L&P/RTI/2016, dt. 21-01-2016 and the list provided by the, there are 46 water bodies in Rajendranagar and Gandipet Mandal, the name Mekasani Kunta is not found and it has been de-notified from the lake list of HMDA..

(c) As per the letter No.E5/7030/2000, dated 28-11-2000 addressed to the Secretary to Government, Revenue Department by the office of the Collector, Ranga Reddy District, the list of water bodies, pager 38 to 40 the lake was not found.

(d) As per the letters issued by the Government of Telangana, Irrigation and CAD Department Lr.No.DEE/2910/NTD/RTI/2016/8, dt.01-02-2016 and 21-12-2016 in respect of lakes and water bodies that the name of Mekasani Kunta is not found.

(e) As per the letter the Gazette No.403 by Revenue Department-Lands covered by tanks and kuntas of Ranga Reddy District (G.O.Ms.No.647, Revenue (R-1) 3rd October, 2001), the name of Meksani Kunta is not found.

(f) As per the updated list sent by the office of the Superintending Engineer-I & CAD Department, Ranga Reddy, there are about 2851 Water Bodies in Ranga Reddy District, but the name of Mekasani Kunta is not found in the said list in respect of Gandipet Mandal.

Further the Tahsldar, Gandipet Mandal has reported that, the land in Sy.No. 285 situated at Puppalguda Village is classified as patta and as per the pahanies from 1952 onwards, there is record of cultivation in Column No.13 and no mention of Water Body in any of the Pahanies. Further, on the ground the land in Sy.No.285.is an embankment on the side there is Firangi Nala and (2) large wells existing which are constructed long back. In view of this, it is clearly evident there is no water body in Sy.No.285 of Puppalguda Village, Gandipet Mandal.

Further it is reported that, the following are the entries in the pahani for the year 2015-16.

Sy.No	Extent Ac-gts	Entries in Pattedar column	Entries in occupation column
285/A	7-30	R K Siana W/o A.K.Kutti	R K Siana W/o A.K.Kutti
285/AA/A	2-20	T Sowjanya D/o Balaji	T Sowjanya D/o Balaji
285/AA/AA	2-20	T Preethi D/o Balaji	T Preethi D/o Balaji

285/AA/E	0-35	Patti Raju s/o late Devadanam	Patti Raju s/o late Devadanam
285/AA/AA/EE	0-35	Putti Goverdhan S/o late Devadanam	Putti Goverdhan S/o late Devadanam
285/AA/U	0-35	Patti Srikanth S/o Devadanam	Patti Srikanth S/o Devadanam
285/AA/UU	0-35	Patti Praveen Kumar S/o Devadanam	Patti Praveen Kumar S/o Devadanam
285/AA/YE	0-10	M Janardhan Reddy S/o Ananth Reddy	M Janardhan Reddy S/o Ananth Reddy
285/AA/RU	0-20	K Nagender Rao S/o Kesava Rao	K Nagender Rao S/o Kesava Rao
285/AA/RUU	0-10	G Srinivasa Rao S/o late Gopal Rao	G Srinivasa Rao S/o late Gopal Rao
285/AA/LU	0-10	Bheem Reddy S/o Narsi Reddy	Bheem Reddy S/o Narsi Reddy
285/AA/LUU	0-10	P Krishna Murthy S/o late Chenmayya	P Krishna Murthy S/o late Chenmayya

In view of this, it is evident there is no water body in Sy.No.285 of Puppalguda Village, Gandipet Mandal.

This is for favour of kind information.

Yours faithfully
Sd/-
Joint Collector
Ranga Reddy District.

//Attested//

Tahsildar, Collectorate
Ranga Reddy District

Issued under RTI Act, 2005

18/03/2008
Puppalaguda Block 6
Puppalaguda Block 4,5
The Future Kids School
285Puppalaguda
Google Earth
N

198

05/04/2010
Puppalaguda Block-6
Puppalaguda Block 4,5
he Future Kids School
285Puppalaguda
Google Earth
N

70

15/01/2011
Puppalaguda Block-6
Puppalaguda Block 4,5
The Future Kids School
285Puppalaguda
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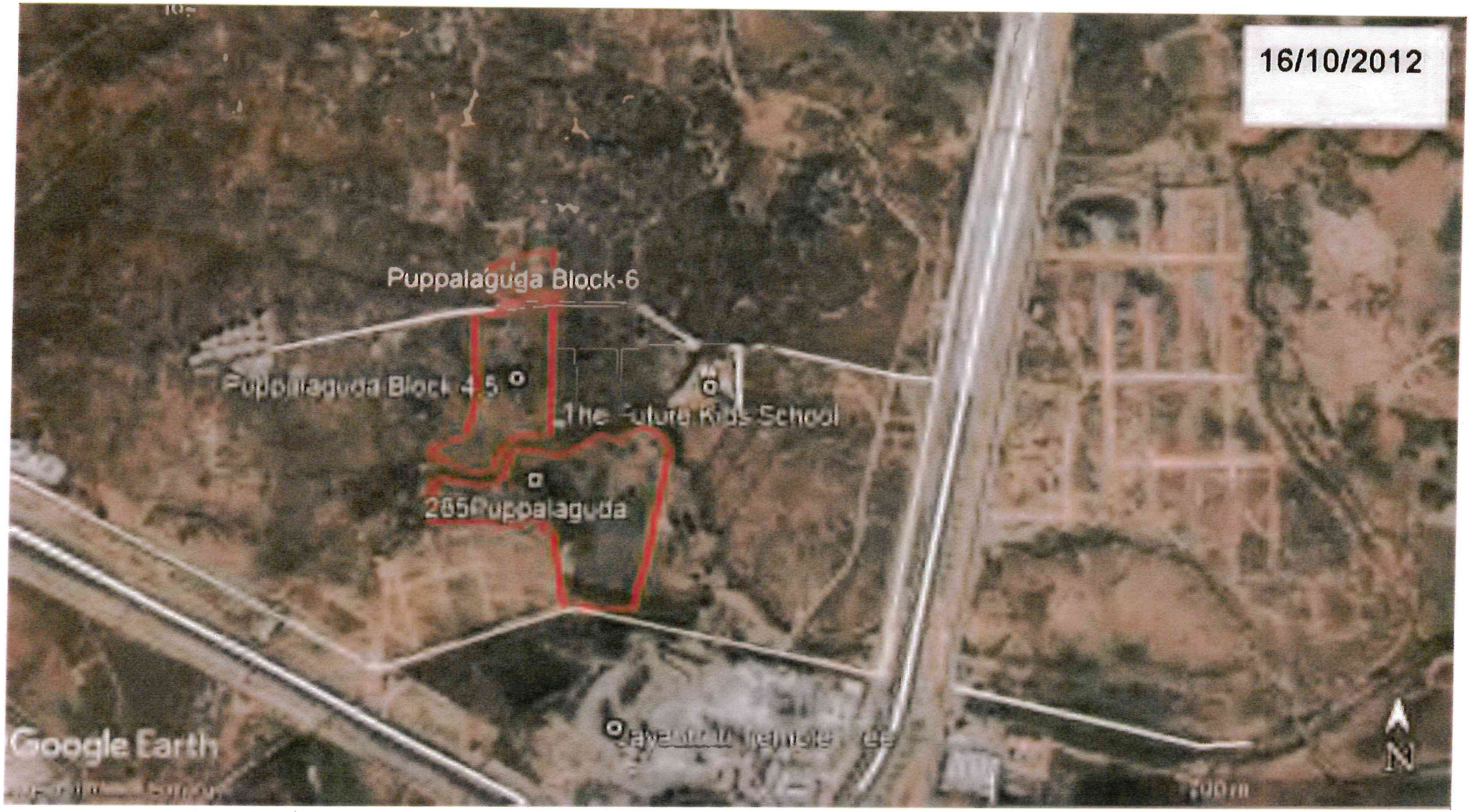
N

21/01/2012
Puppalaguda Block-6
Puppalaguda Block-4 & 5
The Future Kids School
Google Earth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285Puppalaguda
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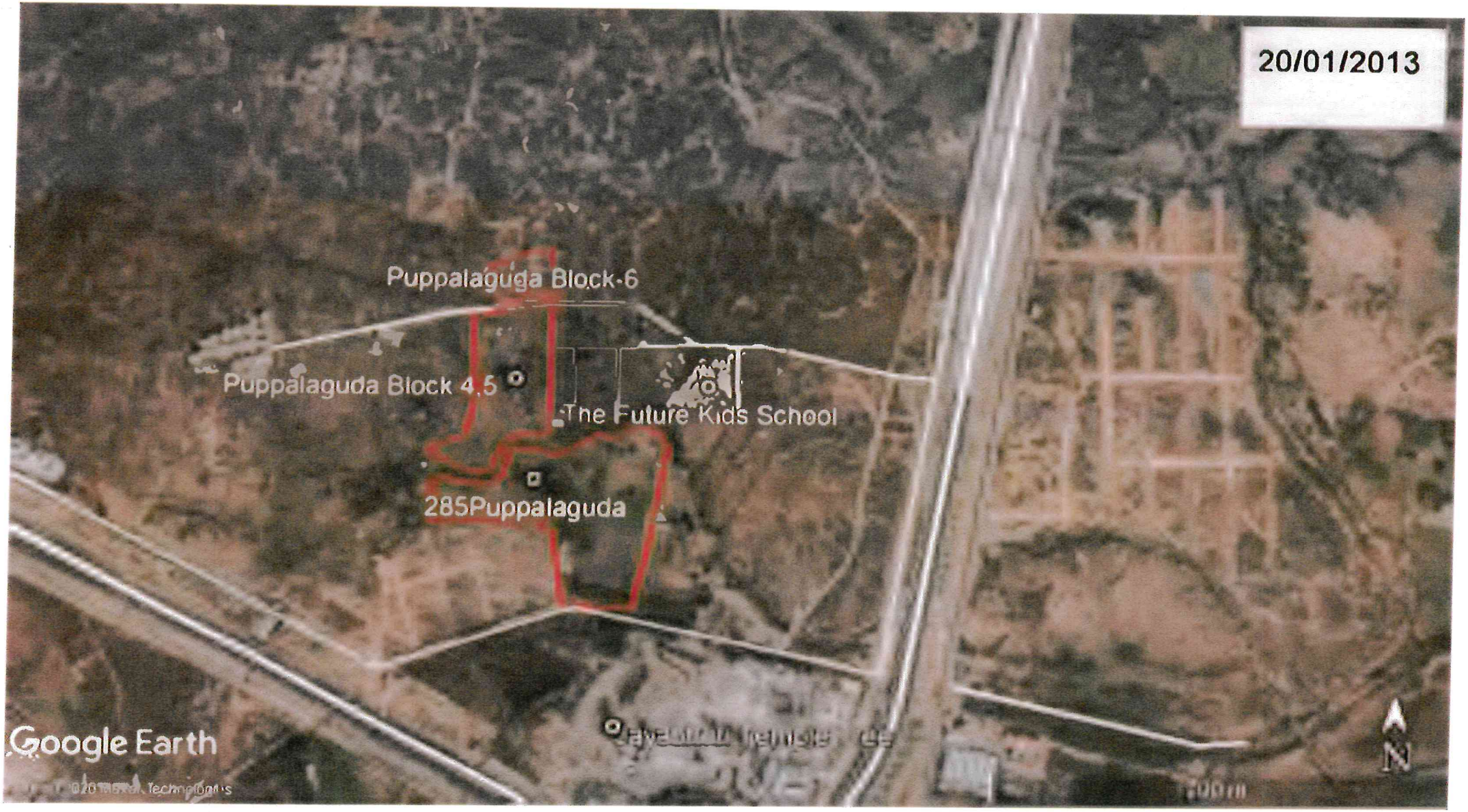
202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The Future Kids School
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74

30/03/2013
Puppalaguda Block-6
Puppalaguda Block 4.5
The Future Kids School
285Puppalaguda
Google Earth

HILLCREST by Pacifica Companies
03/01/2014
Puppalaguda Block-6
Puppalaguda Block 4,5
The Future Kids School
285Puppalaguda
Google Earth
N

11/02/2014
N
The Future Kids School
Google Earth

26/02/2014
Puppalaguda Block-6
Puppalaguda Block 4 5
The Future Kids School
285Puppalaguda
Google Earth
200 m
N

11/04/2014
Puppalaguda Block-6
Puppalaguda Block 4/3
The Future Kids School
285Puppalaguda
Google Earth
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07/11/2014
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Google Earth
700 m
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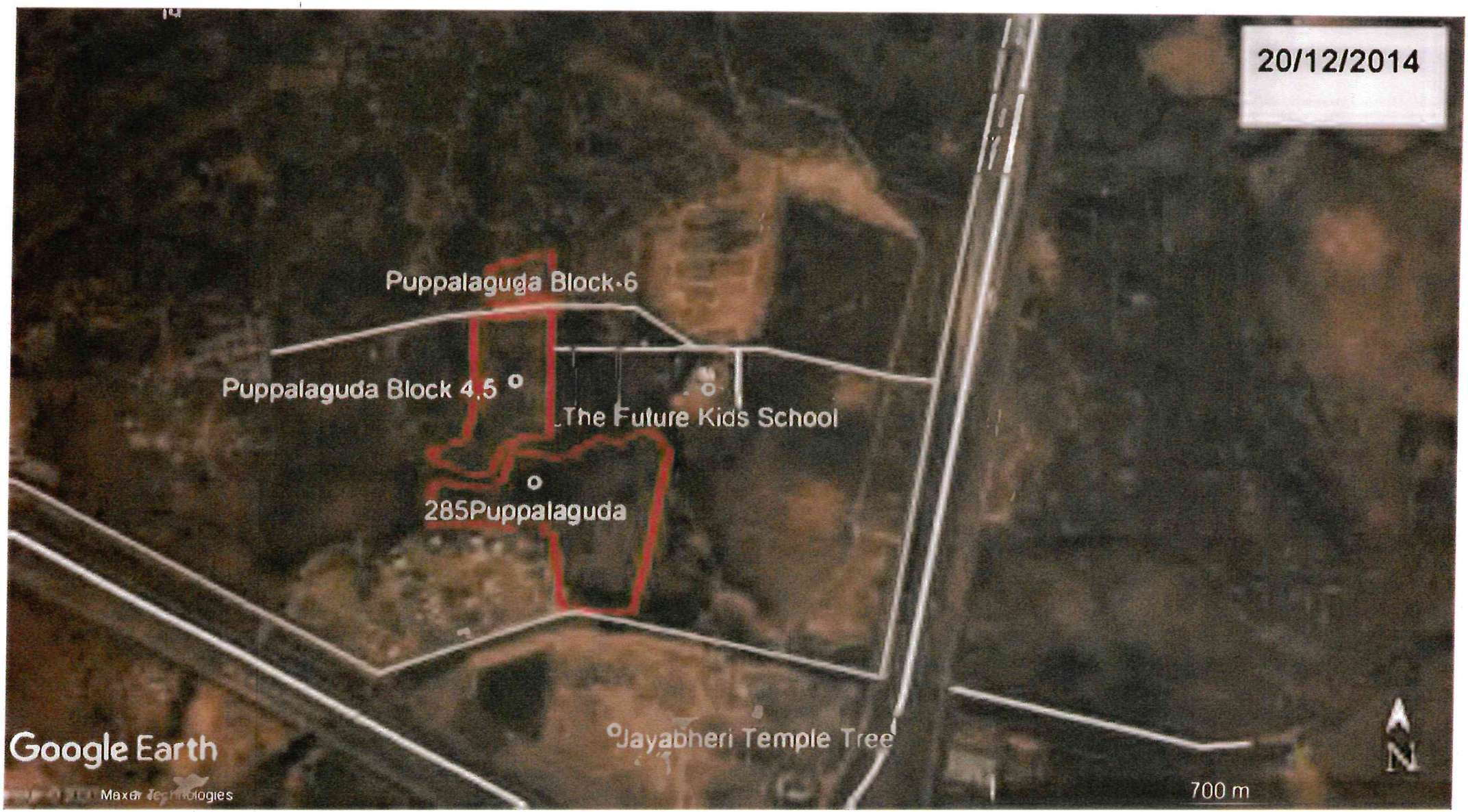
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Puppalaguda Block 4,5
The Future Kids School
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Jayabheri Temple Tree
Google Earth
Maxar Technologies
700 m
N

07/03/2015
Puppalaguda Block-6
Puppalaguda Block 4,5
The Future Kids School
285Puppalaguda
Jayabheri Temple Tree
Google Earth
700 m
N

15/10/2015
285Puppalaguda
N

27/10/2015
Puppalaguda Block
Puppalaguda Block 4 S
The Future Kids School
285Puppalaguda
Google Ea
N

24/12/2015
Puppalaguda Block 6
Puppalaguda Block 4,5
he Future Kids School
285 Puppalaguda
Google Ea
N

214

25/02/2016
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215Puppalaguda
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86

28/03/2016
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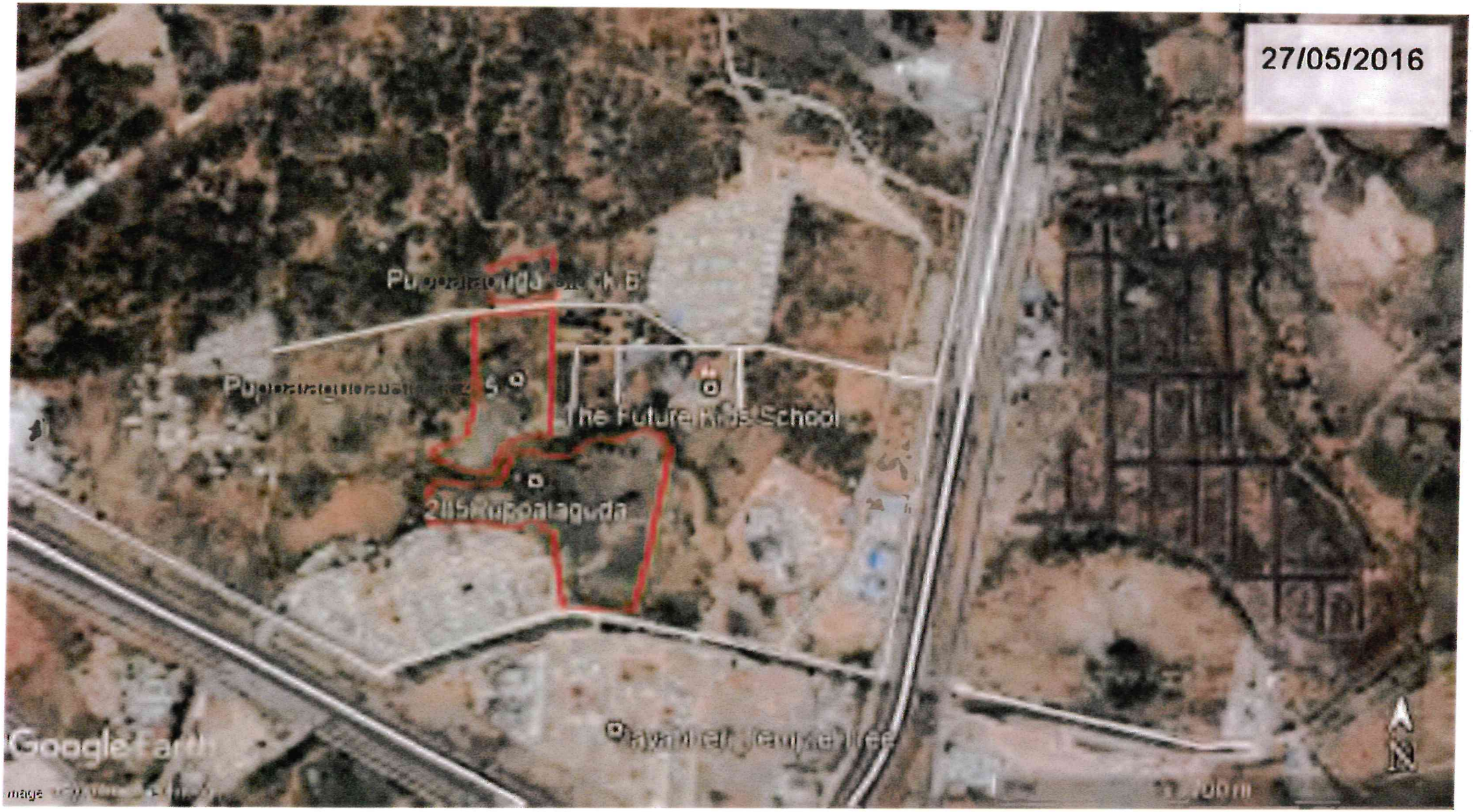
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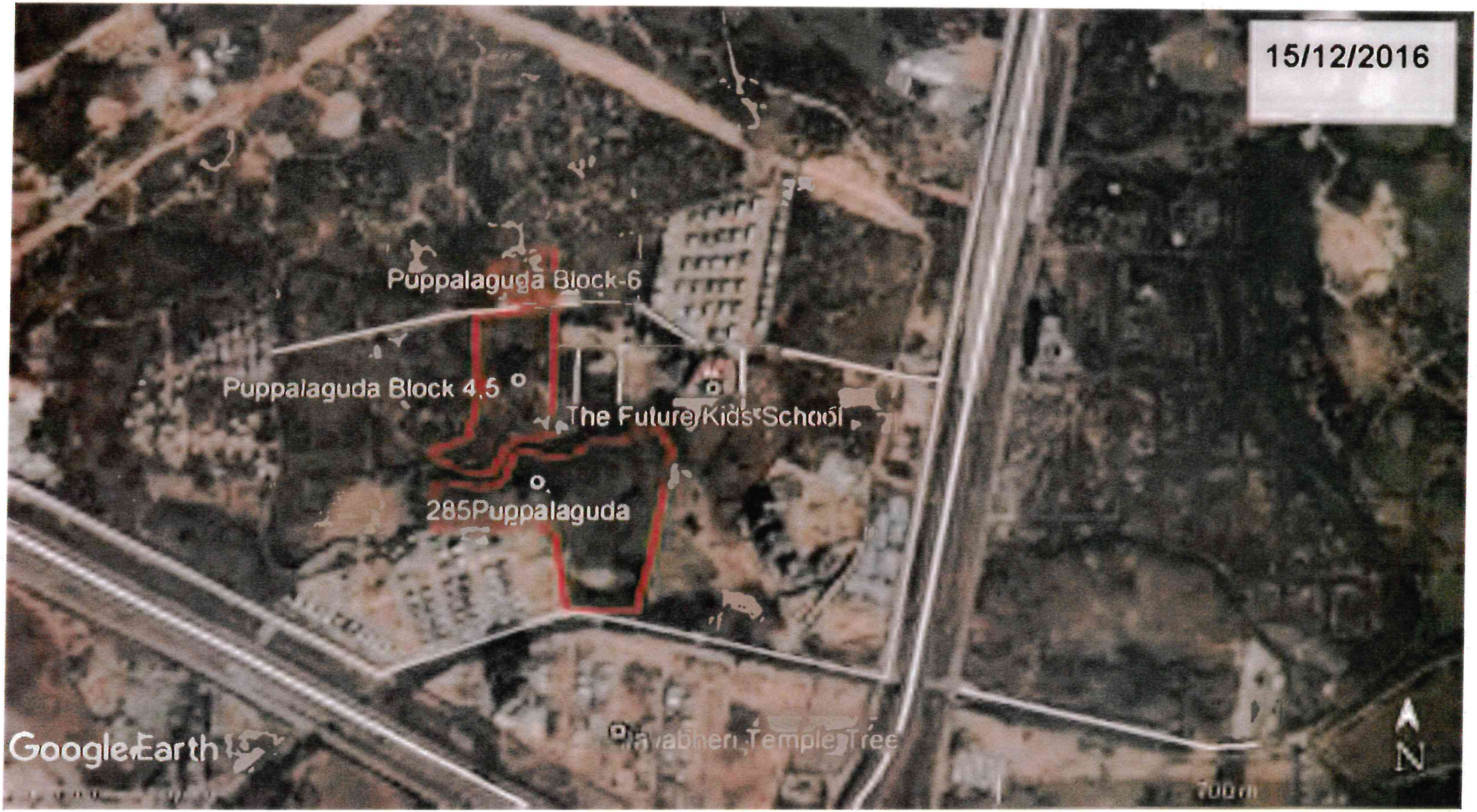
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11/11/2016
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30/03/2019
Block-6
Puppalaguda Block 4 & 5
The Future Kids School
Google Earth

01/11/2017
Google Earth
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09/11/2017
Puppalaguda Block 4
The Future Kids School
Google Earth
N

14/03/2018
The Future Kids School
Google Earth

09/06/2019
Puppalaguda Block-6
Puppalaguda Block 4 5
The Future Kids School
Google Ea
N

Puppalaguda Block 4
Puppalaguda Block 6
The Future Kids School
Qayaamen Temple Tree
N

Krinss Villas
Krinss Villas Ave
ORR TOLL BOOTH
KRINSS TERMINUS
Navanaami Residency
Inspire Infra - Horizon
ASHOK KIRANA GENERAL STORE
The Future Kid's School
Phoenix FD-285
Lansum Etania Apartments Complex
Lisa Grove Rd
Lisa grove
Lansum Etania Apartments Complex
Grove E Rd
Outer Ring Rd (Toll road)
Jayabheri The Peak
Nehru Outer Ring Rd (Toll road)
Narsing Nanakramguda Service Rd

Krinss Villas
Krinss Villas Ave
ORR TOLL BOOTH
KRINSS TERMINUS
Navanaami Residency
Inspire infra - Horizon
ASHOK KIRANA GENERAL STORE
The Future Kid's School
Phoenix FD-285
Lansum Etania Apartments Complex
Lisa Grove Rd
Lisa grove
Lansum Etania Apartments Complex
Grove E Rd
Outer Ring Rd (rdl road)
Jayabheri The Peak
Avatar
Nehru Outer Ring Rd (rdl road)
Narsing Nanakrampuda Service Rd

Krinss Villas
Krinss Villas Ave
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Lansum Etania Apartments Complex
Grove E Rd
Jayabheri The Peak

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Krinss Villas Ave
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KRINSS TERMINUS
Navanaami Residency
Inspire infra - Horizon
ASHOK KIRANA GENERAL STORE
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Narsing Nanakrangude Service Rd
Phoenix FD 285
Lansum Etania Apartments Complex
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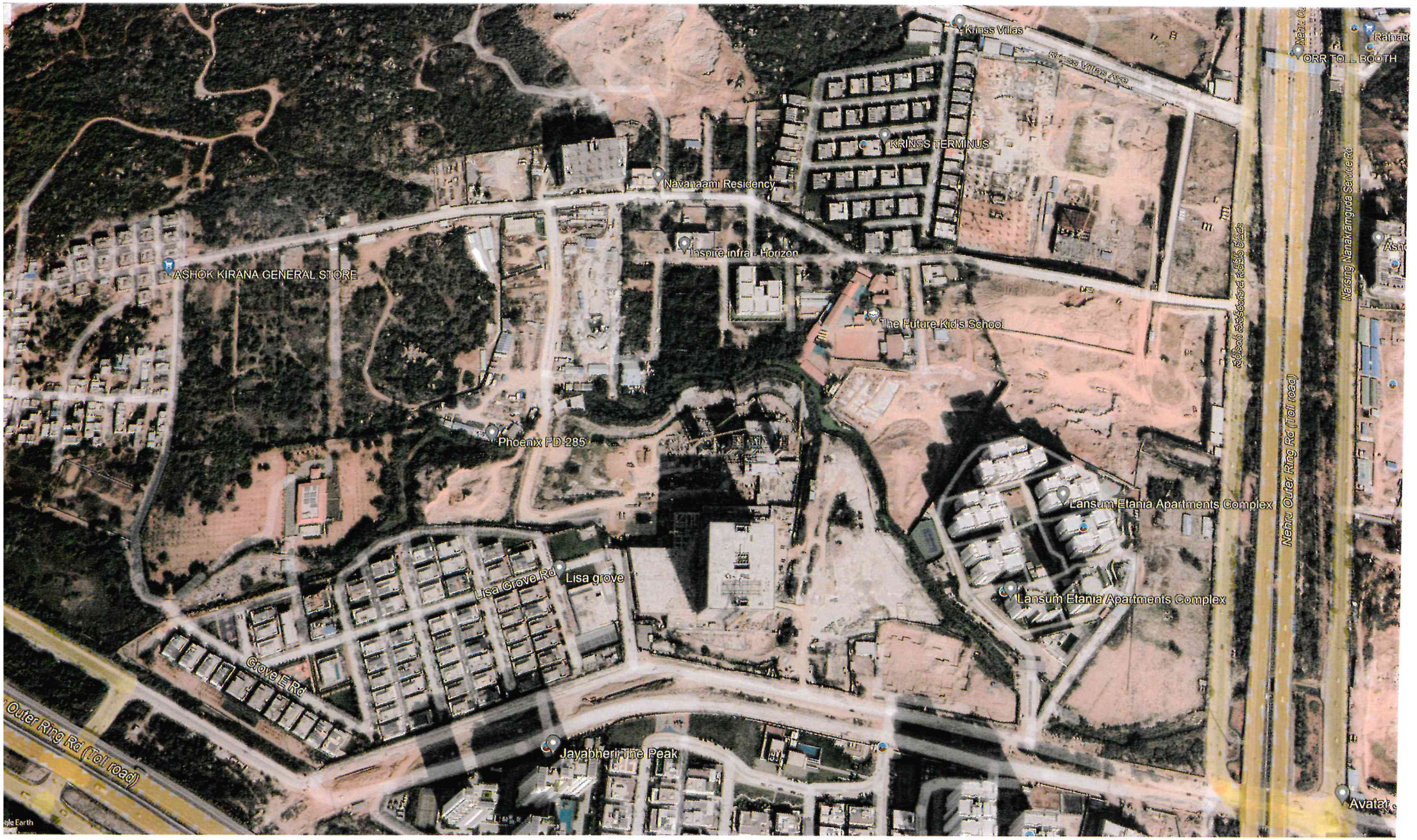
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Navanaami Residency
Inspire infra - Horizon
ASHOK KIRANA GENERAL STORE
The Future Kid's School
Phoenix FD 285
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Lisa Grove Rd
Lisa grove
Lansum Etania Apartments Complex
Grove E Rd
Outer Ring Rd (Toll road)
Jayabheri The Peak
Nehru Outer Ring Rd (Toll road)
Narsing Nanakamguda Service Rd
ORR TOLL BOOTH

Krinss Villas
Krinss Villas Ave
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Navanaami Residency
Inspire infra - Horizon
ASHOK KIRANA GENERAL STORE
The Future Kid's School
Nehru Outer Ring Rd (Toll road)
Narsing Nanakramguda Service Rd
Phoenix FD-285
Lansum Etania Apartments Complex
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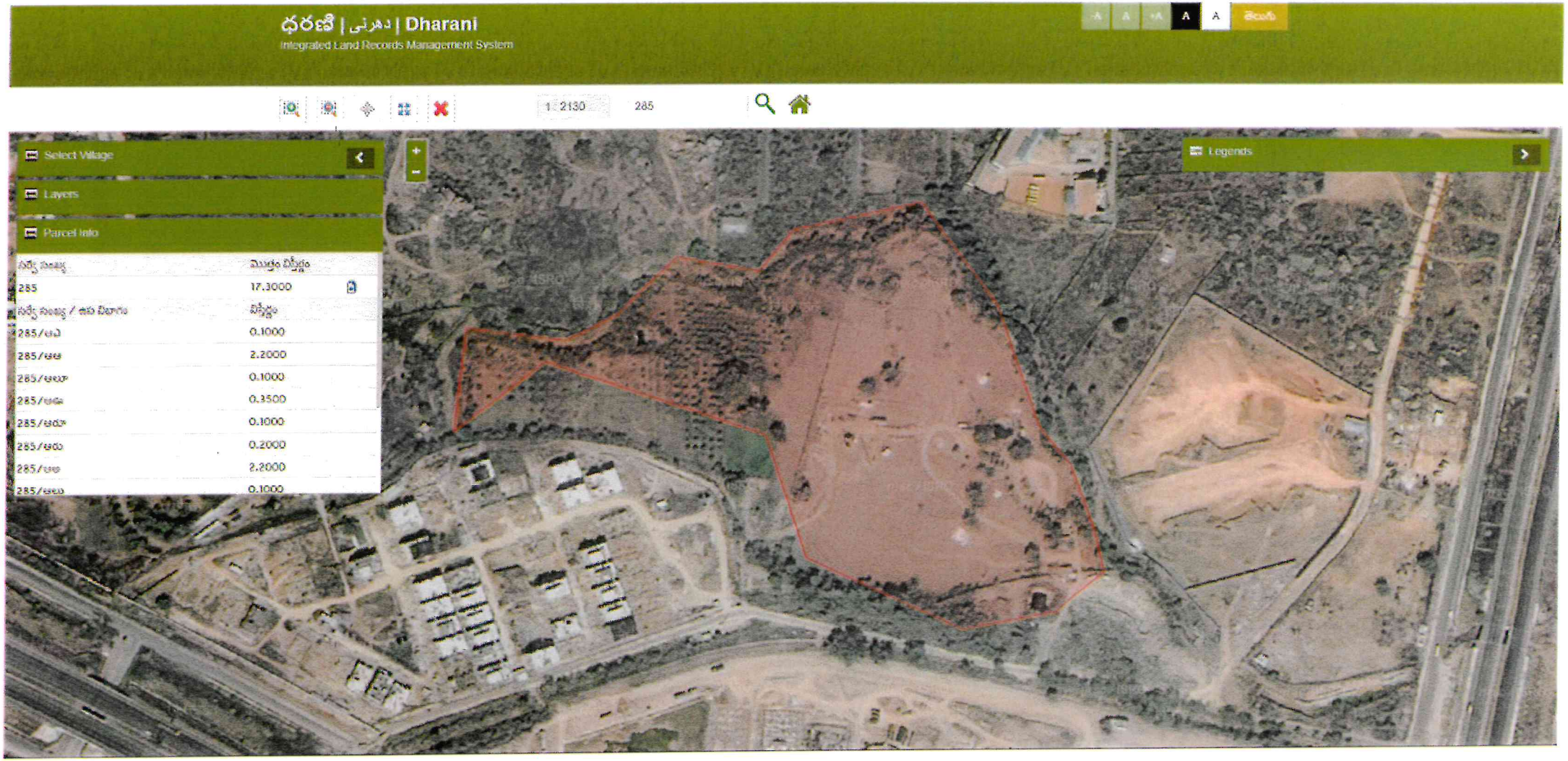
Jayabheri The Peak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Layers
Parcel Info
Legends
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0.1000
285/ఆ
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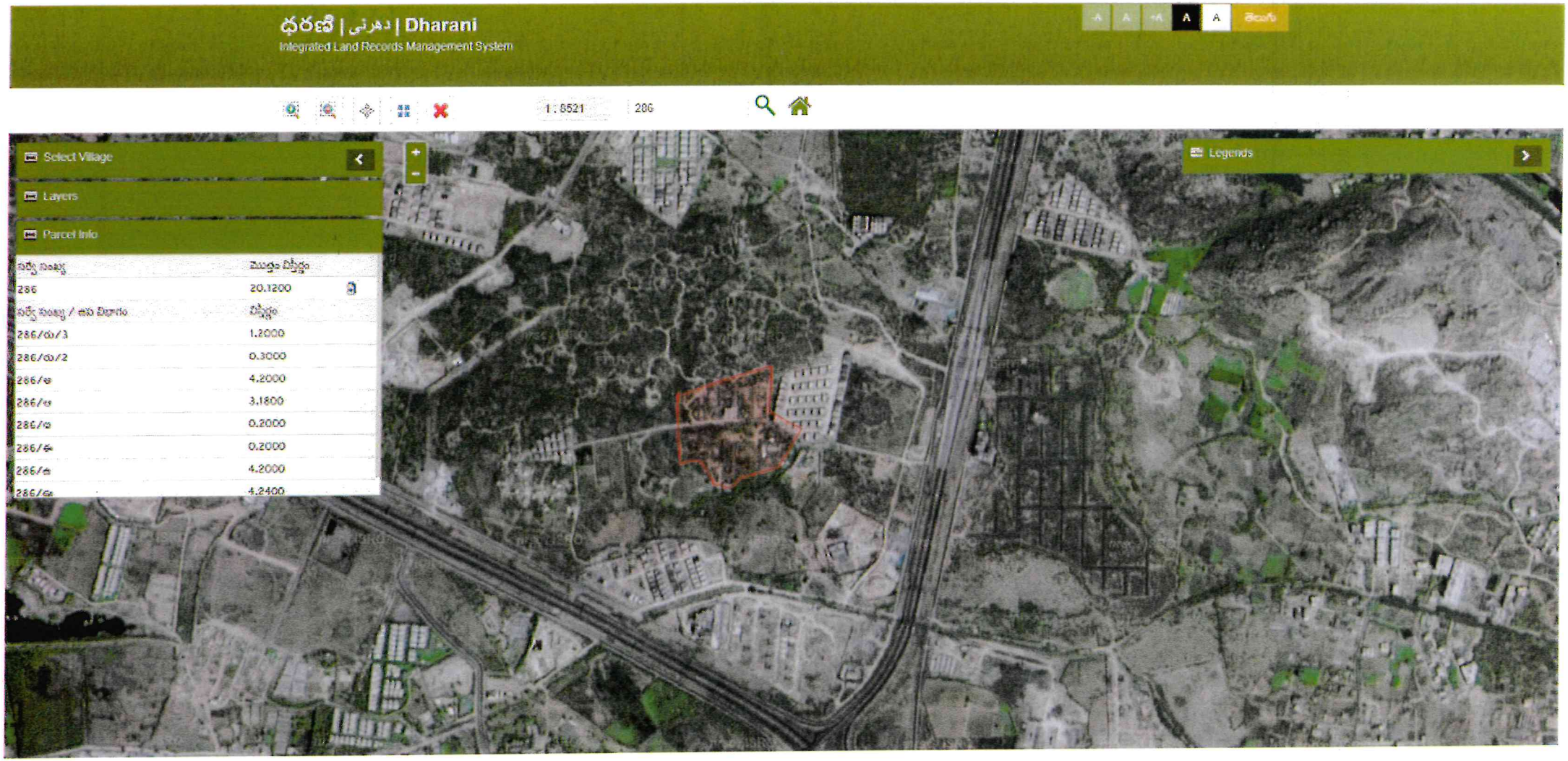
0.3500
0.1000
0.2000
2.2000
0.1000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Parcel Info
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286/ఆ/3
1.2000
286/ఆ/2
0.3000
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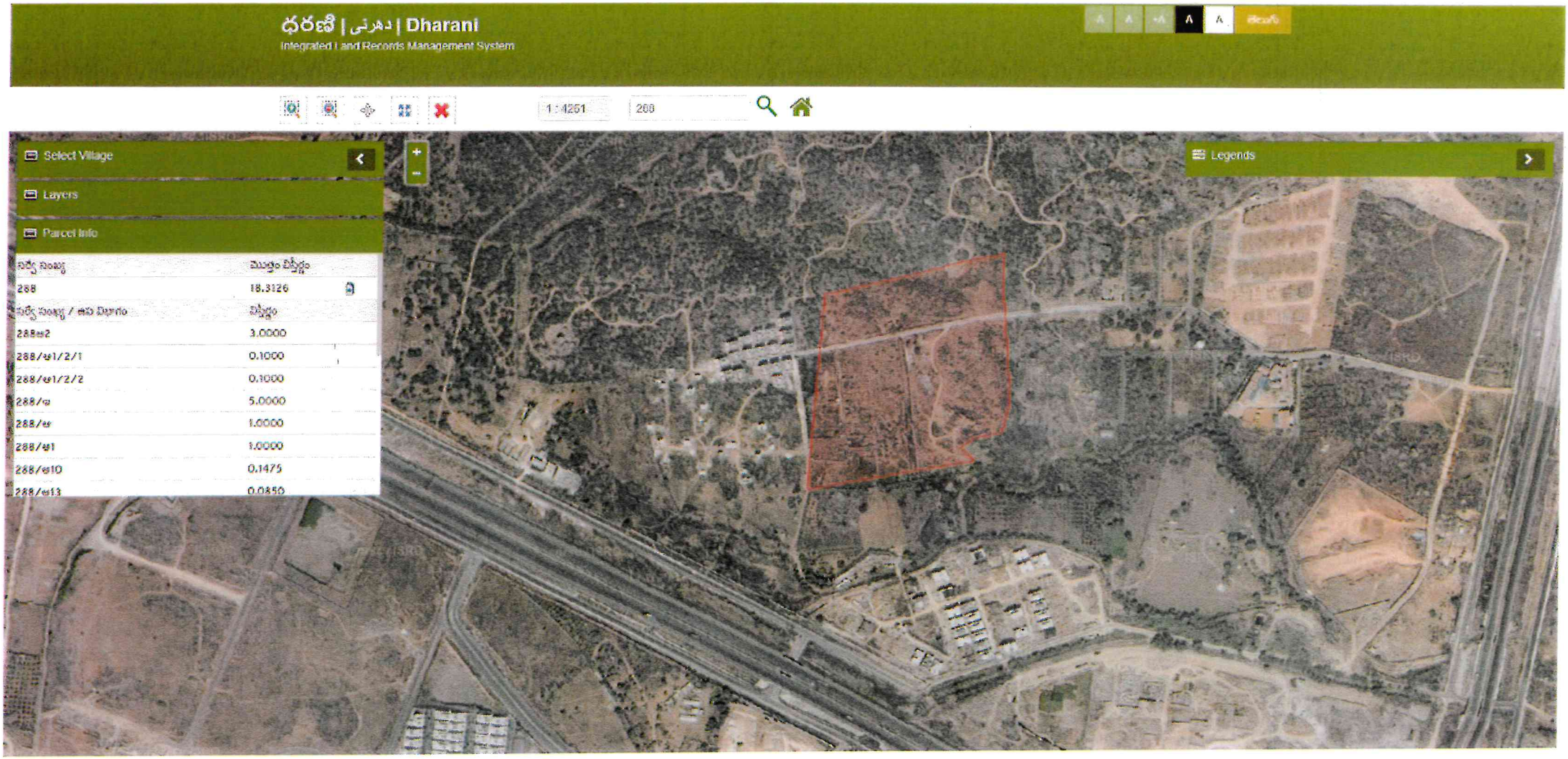
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Layers
Parcel Info
Legends
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3.0000
288/ఆ1/2/1
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288/ఈ13
0.0850

Mee seva TS00AA99524507

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627696785
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	2.2000	0.0000 2.2000	patta 2.7500	Metta unknown	2.2000	848	Tammineedi Sowmya (T.Balaji)	Tammineedi Sowmya (T.Balaji)	2.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA9524518

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627696988
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	2.2000	0.0000 2.2000	patta 2.7500	Metta unknown	2.2000	842	Tammineedi Preethi T.Balaji	Tammineedi Preethi T.balaji	2.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99523956

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627697188
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AE	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	844	Pattiraju P.Devadanam	Pattiraju P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99523967

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627697374
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/water source	Extent Of Ayacut	Account No.	Name of pattadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AE	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	851	Patti Govardhan P.Devadanam	Patti Govardhan P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

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Mee seva TS00AA995233978

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627697538
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AU	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	850	Patti Srikanth P.Devadanam	Patti Srikanth P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

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Mee seva TS00AA99523991

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL02162769841
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AU	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	845	Patti Praveen kumar P.Devadanam	Patti Praveen Kumar P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524013

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627699106
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AR	0.2000	0.0000 0.2000	patta 0.5000	Metta unknown	0.2000	847	Inaganti Nagendra rao (late I Kesavarao)	Inaganti Nagendra rao (late I.Kesava rao)	0.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524035

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627700389
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/R	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	846	G.Srinivasarao (late G.Gopalarao)	G.Srinivasarao (late G.Gopalarao)	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524125

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627712541
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	849	Bheemi Reddy (Narsi Reddy)	Bhimi Reddy (narsi Reddy)	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524147

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627714282
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	843	Pendyala Krishna Murthy (late Chinnaiah)	Pendhyala Krishna Murthy (late Chinnaiah)	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524160

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627714413
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1425

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	841	Minumula Janardhan Reddy (M.Ananth Reddy)	Minumala Janardhan Reddy Ananth a Reddy	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00BB14601598

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627621779
Date:06-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	2.2000	0.0000 2.2000	patta 2.7500	Metta unknown	2.2000	848	Tammineedi Sowmya T.Balaji	Tammineedi Sowmya T.balaji	2.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00BB14601600

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627622238
Date:06-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/water source	Extent Of Ayacut	Account No.	Name of pattadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	2.2000	0.0000 2.2000	patta 2.7500	Metta unknown	2.2000	842	Tammineedi Preethi T.Balaji	Tammineedi Preethi T.balaji	2.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00BB14601947

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627662180
Date:06-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AE	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	844	Pattiraju P.Devadanam	Pattiraju P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00BB14601958

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627662391
Date:06-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AE	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	851	P.Govardhan P.Devadanam	Patti Govardhan P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

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Mee seva TS00AA99523980

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627697912
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/water source	Extent Of Ayacut	Account No.	Name of pattadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AU	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	850	Patti Srikanth P.Devadanam	Patti Srikanth P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

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Mee seva TS00AA99524002

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627698838
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AU	0.3500	0.0000 0.3500	patta 0.5000	Metta unknown	0.3500	845	Patti Praveen Kumar P.Devadanam	Patti Praveen Kumar P.Devadanam	0.3500 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

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Mee seva TS00AA99524024

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627699693
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/R	0.2000	0.0000 0.2000	patta 0.5000	Metta unknown	0.2000	847	Inaganti Nagendrarao Late I.Kesava Rao	Inaganti Nagendrarao Late I.kesavarao	0.2000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524046

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL02162770158
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/R	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	846	G.Srinivasa Rao Late G.Gopala Rao	G.Srinivasarao Late G.Gopal Rao	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524136

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627712595
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoyment t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AL	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	849	Bheem Reddy Narsi Reddy	Bheem Reddy Narsi Reddy	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524158

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627714250
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoymen t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AL	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	843	Pendyala Krishna Murthy Late Chinnaiah	Pendyala Krishna Murthy late Chinnaiah	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

Mee seva TS00AA99524171

Government of Telangana, Revenue Department, Land Records Computerization
Pattadar Adangal/Pahani copy

Application No.
ADL021627714515
Date:07-09-2016

District:Ranga Reddy Village:Puppalaguda
Mandal:Rajendranagar Extent Units: A/gts/A/cents Fasli No.1426

Sl. No.	Sy.No.Sub Div. No	Total extent	Useful to cultivation/not useful for cultivation	Nature of land Cist	Land classification/waters ource	Extent Of Ayacut	Account No.	Name of p attadar S/o or W/o	Name of enjoydar s/o w/o	Extent of enjoyment/nature of enjoy men t
1	2	3	4/5	6/7	8/9	10	11	12	13	14/15
1	285/AA	0.1000	0.0000 0.1000	patta 0.5000	Metta unknown	0.1000	841	Minumala Janardhan Reddy M.Anand Reddy	Minumala Janardhan Reddy M.Anand Reddy	0.1000 Pattadar

Certified by
Name:V.CHANDRASEKHAR
Designation:Tahsildar
Mandal: Rajendranagaram

Verified by P.Ashok Kumar

Note: This is Digitally Signed Certificate, does not require physical signature. And this certificate can be verified at http://www/tg.meeseva.gov.in/ by furnishing the application number mentioned in the certificate.

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT

Memo No.14457 / Plg.I / 2018, **Dated: 31.05.2019**

Sub: Municipal Administration & Urban Development Department – HMDA – Incorporation of land use of S.No.285 of Puppalguda (v) as per the orders issued in G.O.Ms.No.288 MA., Dt.3.4.2008 – Instructions – Issued – Regarding..

Ref: 1) Government letter No.1617/I1/2015 -1 Dt.25.03.2015
2) Government letter No.14457/Plng I/ 2018 Dt. 3.1.2018
3) Representation from Phoenix Spaces Pvt Ltd.,Dt.2.5.2019

* * * * *

The attention of the Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad is invited to the subject and references cited. In the references cited instructions were issued to HMDA to incorporate the land use of the S.No. 285 of Puppalguda (v) as Residential Use as per the orders issued in G.O.Ms.No.288 MA., Dated: 03.04.2008. But it has come to the notice of the Government that so far HMDA has not implemented the above instructions. Therefore, HMDA is hereby directed to incorporate the land use of the S.No.285 of Puppalguda (v) as Residential Use as per the orders issued in G.O.Ms.No.288 MA., Dt.3.4.2008 without any furthr delay and furnish the copy of the Master Plan to the Government after incorporating the above change.

ARVIND KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Metropolitan Commissioner,
Hyderabad Metropolitan Development Authority,
Hyderabad.
Sc.

//FORWARDED BY ORDERS//

SECTION OFFICER

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THE ANDHRA PRADESH GAZETTE

PART I - EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 403] HYDERABAD, SATURDAY, OCTOBER 6, 2001

NOTIFICATIONS BY GOVERNMENT

REVENUE DEPARTMENT

(Registration-I)

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REGISTRATION ACT, 1908 (CENTRAL ACT 16 OF 1908) AND REGISTRATION (ANDHRA PRADESH AMENDMENT) ACT, 1999 (ANDHRA PRADESH ACT 4 OF 1999) - LANDS COVERED BY TANKS AND KUNTAS OF RANGA REDDY DISTRICT.

[G.O. Ms. No. 647, Revenue (Registration-I), 3rd October, 2001.]

Read the following :

1. Registration (Andhra Pradesh Amendment) Act, 1999 (Andhra Pradesh Act 4 of 1999).
2. From the Collector, Ranga Reddy District Letter No. E5/7030/2000 dated: 28-11-2000.
3. From the Collector, Ranga Reddy District D.O. Lr. No. E5/2668/2001 dated: 26-9-2001.

Issued Under RTI, Act. 2005

LANDS COVERED BY TANKS AND KUNTAS OF RANGA REDDY DISTRICT

[G.O.Ms.No. 647, Revenue (Registration-I) dated 03-10-2001.]

In excise of the powers conferred by sub-section (1) of Section 22-A of the Registration Act,1908 (Central Act 16 of 1908) as subsequently amended by the Registration (Andhra Pradesh Amendment)Act, 1999 (Andhra Pradesh Act 4 of 1999), the Governor of Andhra Pradesh hereby declare the registration of documents of immovable properties specified below as opposed to public policy.

DISTRICT : RANGA REDDY REVENUE MANDAL : BALANAGAR

REGN. SUB DISTRICT : KUKATPALLY VILLAGE : BABBUGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
	4		SHIKAM SARKARI	0.05	19	19	19	19	GOVT.	SHIKAM KUNTA
	21		SHIKAM SARKARI	6.29	15	22	19	29	GOVT.	SHIKAM KUNTA
	26		SHIKAM SARKARI	10.29	23	25	25	27	GOVT.	SHIKAM KUNTA

DISTRICT : RANGA REDDY REVENUE MANDAL : BALANAGAR

REGN. SUB DISTRICT : KUKATPALLY VILLAGE : BAGH AMEERI

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
	110		SHIKAM SARKARI	1.12	112	109	109	103	GOVT.	AMBEER CHERUVU
	173		SHIKAM SARKARI	15.10	75	172	BUND	172	GOVT.	ALI TALAB
	103		SHIKAM SARKARI	154.34	VB KUKATPALLY	VB HYDERABAD	VB KUKATPALLY	VB BACHPALLY	GOVT	AMBEER CHERUVU
	103		SHIKAM SARKARI	154.34	VB KUKATPALLY	VB HYDERNAGR	VB KUKATPALLY	VB BACHPALLY	GOVT	AMBEER CHERUVU
	110		SHIKAM SARKARI	1.02	111,112	109	109	103	GOVT	AMBEER CHERUVU

Issued Under RTI, Act. 2005

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : MEDCHAL
REVENUE MANDAL : QUTHBULLAPUR
VILLAGE : SHAMBIPUR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	92		SHIKAM SARKARI	6.16	VILLAGE BOUNDRY	93	1	88,91	GOVT	SAKIN CHERUVU
—	7		SHIKAM SARKARI	1.12	8	VB MALLAMPET	6	20,21	GOVT	MOGDAMBLABAVI
—	84		SHIKAM SARKARI	17.34	82,83	5,47,48,49,83	78	80,81	GOVT	POTHAN CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : MEDCHAL
REVENUE MANDAL : QUTHBULLAPUR
VILLAGE : SURARAM

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	94		SHIKAM SARKARI	14.16	—	88,89,92,101	95,96,96,101	—	GOVT	LINGAI CHERUVU
—	202		SHIKAM SARKARI	3.39	194/2	193	WET LANDS	199	GOVT	PEDDA BANDHAM
—	183		SHIKAM SARKARI	8.37	190	181	184	182	GOVT	MAHBOOB
—	26		SHIKAM SARKARI	5.22	33	WET LANDS	WET LANDS	WET LANDS	GOVT	CHINNA BANDHAM
—	191		SHIKAM SARKARI	25.01	193	190	194	192	GOVT	PANTULU

DISTRICT. : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : ATTAPUR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	293		SHIKAM SARKARI	3.37	292	296	275	333/1	GOVT	MELARAM
—	370		SHIKAM SARKARI	4.10	364	371	369	376	GOVT	KUNTA
—	375		SHIKAM SARKARI	7.23	369,374	366	523	376	GOVT	TALLA KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : BAIRAGI GUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	52		SHIKAM SARKARI	18.29	72,73	51,50	52,54	76	GOVT	CHINNETI KUNTA
—	41		SHIKAM SARKARI	17.17	36,35	45	42	49	GOVT	PEDDAYETA
—	42		SHIKAM SARKARI	8.20	15/1	44	42	41	GOVT	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : BANDALAGUDA JAGIR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	1		SHIKAM SARKARI	1.22	41	78	VILLAGE BOUNDRY	74	GOVT	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : BOMRUKUNDOWLA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	50/1		SHIKAM SARKARI	13.17	42	30/2	41	53	GOVT	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : BUDVEL

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	414		SHIKAM SARKARI	4.08	156	415	413	54,55	GOVT	KUNTA
—	331		SHIKAM SARKARI	15.20	355,354	314,315	320	322	GOVT	KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : BUNRUKUNDOWLA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	51		SHIKAM SARKARI	8.06	ROAD	47	47	47	GOVT	MOOSAMOHAMMAD

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : GAGANPAHAD

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	178		SHIKAM SARKARI	14.02	VILLAGE BOUNDRY	VILLAGE BOUNDRY	VILLAGE BOUNDRY	169	GOVT	APPANNAGUDA CHERUVU
—	154		SHIKAM SARKARI	11.20	153	155	113	156,160	GOVT	BALAMMA KUNTA
—	247		SHIKAM SARKARI	19.15	246,247,248	264	152,148	240	GOVT	MOMIDI KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : GANDAHAMGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	66		SHIKAM SARKARI	4.21	6	8	7	55	GOVT	KOTHA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : GANDHAMGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	61		SHIKAM SARKARI	1.20	64	62	66	62	GOVT	GIDDA KUNTA
—	27		SHIKAM SARKARI	4.00	29	28	21	29	GOVT	EDIGI VENKNNA
—	42		SHIKAM SARKARI	6.00	62	43	43	41	GOVT	KUMMARI KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : HYDERGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	66		SHIKAM SARKARI	14.35	67	63	56,57,58	VB UPPARPALLI	GOVT	MALKA CHERUVU
—	4		SHIKAM SARKARI	4.01	3	VB UPPARPALLI	2	5	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : HYDERSHAH KOTE

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	28		SHIKAM SARKARI	21.09	ROAD	15/1	19/1	20	GOVT	YERRA KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : KATEDAN

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	141		SHIKAM SARKARI	0.29	14	144	140	144	GOVT	MALAKUNTA
—	48		SHIKAM SARKARI	7.05	48/1	12,18		20/11.	GOVT	NARSABAI KUNTA
—	116		SHIKAM SARKARI	9.01	115	129	100	129	GOVT	SULEIMAN

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : KHANAPUR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
	19/2		SHIKAM SARKARI	16.03	—	26,24,23	15,18,20	20	GOVT	SURAMMA KUNTA
—	251		SHIKAM SARKARI	14.10	—	167	290	254	PATTA	UPPAR KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR

REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : KISMATPUR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	161		SHIKAM SARKARI	7.17	VILLAGE BOUNDRY	162	167	160	GOVT	YERRA KUNTA
—	131		SHIKAM PATTA	11.26	ROAD	132/3	132/2	132/1	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR

REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : KOKAPET

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	74 TO 77,79/1		SHIKAM SARKARI	79.20	89	65,71	104	NALA	GOVT	KATTA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR

REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : LAXMIGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	27		SHIKAM SARKARI	3.20	23	26	25	28	GOVT	NAGDUM KUNTA
—	74		SHIKAM SARKARI	16.17	43	33	32	VB MAILARDEVPALLY	GOVT	KURCHARALA
—	53		SHIKAM SARKARI	10.00	52	52	52	54	GOVT	BULBUL KUNTA
—	103		SHIKAM SARKARI	4.20	109	89	87	102	GOVT	MADDI KUNTA
—	51		SHIKAM SARKARI	1.20	52	52	52	52	GOVT	KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : MAILARDEVPALLY

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	10		SHIKAM SARKARI	3.25	12	9	11	13	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : MANCHIREVULA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	351		SHIKAM PATTA	11.14	383	360	357,358	365,362	PATTA	GUDDI CHERUVU
—	487		SHIKAM SARKARI	8.24	VB NARSINGI	486	491	481,482	GOVT	NAGIREDDY KUNTA
—	228		SHIKAM SARKARI	14.37	228	228	228	228	GOVT	NAGIREDDY KUNTA
—	285		SHIKAM SARKARI	1.34	284	303	386	309	GOVT	KUNTA
—	393		SHIKAM SARKARI	1.20	335	393	393	393	GOVT	KUNTA
—	227,229,230		SHIKAM PATTA	39.16	224	BAIRAGI GUDA	228	226	PATTA	KUNTA
—	224		SHIKAM SARKARI	6.10	166	225	227	223	GOVT	ELTIN KUNTA
—	347		SHIKAM PATTA	10.30	342,343	353,346/1	393	346	PATTA	ERTHIN CHERUVU
—	377		SHIKAM SARKARI	16.25	378	382	376	380	PATTA	KUNTA
—	260		SHIKAM PATTA	8.19	376	261	249	376	PATTA	MUSKI CHERUVU
—	231		SHIKAM SARKARI	9.25	226,223,238	232	230	234,238	GOVT	CHAPALA KUNTA
—	292		SHIKAM SARKARI	22.05	221	294	236,264,267	295,291,290	GOVT	ETIKA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : MANIKONDA JAGIR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	193		SHIKAM SARKARI	3.00	201	201	265	201	GOVT	MASAMMA KUNTA
—	44/1,44/2		SHIKAM SARKARI	58.27	246	201	214	214	GOVT	YELLAMMA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : NARSINGI

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	318		SHIKAM SARKARI	0.34	313	321	317	319	GOVT	KUNTA
—	275		SHIKAM PATTA	29.00	156	169	204	174	PATTA	RATRI CHERUVU
—	203		SHIKAM SARKARI	1.28	212	275	204	156	PATTA	ESANNA KUNTA
—	151,152		SHIKAM SARKARI	10.04	153	153	150	153	GOVT	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : NEKNAMPUR

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	77/1,44/2		SHIKAM SARKARI	58.17	19	VB IBRAHIMBAGH	51	50,31	GOVT	PEDDA CHERUVU
—	81		SHIKAM PATTA	4.38	80	82	76	81	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : PERRAN CHERUVU

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	10		SHIKAM SARKARI	34.29	8/2	24	8/1	20	GOVT	PEERAN CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : POPPALAGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	113,258		SHIKAM SARKARI	28.34	112	114	114	111	PATTA	KUNTA
—	452		SHIKAM SARKARI	52.03	452/1	448	449	VB NANAKRAMGUDA	GOVT	BHAGIRITHAI
—	359		SHIKAM SARKARI	20.33	376	261	249	376	GOVT	MUSKI CHERUVU

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : POPPALGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	284		SHIKAM PATTA	8.34	284	VB NARSINGI	280/1	286	PATTA	KUNTA
—	291		SHIKAM PATTA	6.11	289	292	VB NARSINGI	290	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : PREMAVATHIPET

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	86,87		SHIKAM SARKARI	26.12	APAU	APAU	APAU	APAU	GOVT	PEDDA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : SAGBOWLI

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	1		SHIKAM PATTA	6.00	2	VILLLAGE BOUNDRY	VILLAGEBOUNDRY	KATEDAN VILLAGE	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : SHIVARAMPALLY P

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	42		SHIKAM SARKARI	1.34	ROAD	.17	66,67	45	GOVT	UPA KUNTA

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : SURAMPALLI JAGIR

PATTA NO.	SY. NO	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	5		SHIKAM SARKARI	18.37	VB ATTAPUR	3,4,12,8	6	33,1	PATTA	KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : VATTINAGULALPALLI

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	468,459,471		SHIKAM SARKARI	4.23	470	418	478	467	GOVT	KUNTA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : RAJENDRA NAGAR
REVENUE MANDAL : RAJENDRA NAGAR
VILLAGE : VATTINAGULAPALLI

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	110		SHIKAM SARKARI	1.01	109	105	108	103,104	GOVT	SUNAR KUNTA
—	91		SHIKAM SARKARI	15.12	90	94	91	89	GOVT	GAWRI CHERUVU
—	114		SHIKAM SARKARI	17.26	113	119	115	118	GOVT	YERRA KUNTA
—	117		SHIKAM SARKARI	1.29	118	115	116	113	GOVT	EDIGIVANI KUNTA
—	267		SHIKAM SARKARI	10.00	266	271	264	274,279	PATTA	KUNTA
—	224		SHIKAM SARKARI	5.00	266	271	264	274	PATTA	KUNTA
—	218		SHIKAM SARKARI	17.23	219	225,226	220	190	GOVT	SANDOOKUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : SAROORANGAR
REVENUE MANDAL : SAROORNAGAR
VILLAGE : KARMANGHAT

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
--	266,271 ETC		SHIKAM SARKARI	28.14	267	265	302	271	GOVT	SAROORNAGAR

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DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : SAROORANGAR
REVENUE MANDAL : SAROORNAGAR
VILLAGE : KURMALGUDA

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	75/1		SHIKAM SARKARI	9.26	74	80/54	80/39	76	GOVT	DEVAKAMMA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : SAROORANGAR
REVENUE MANDAL : SAROORNAGAR
VILLAGE : MEERPET

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	81		SHIKAM SARKARI	70.00	71	VB BADANGPET	46	119	GOVT	PEDDA CHERUVU

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : SAROORANGAR
REVENUE MANDAL : SAROORNAGAR
VILLAGE : NADARGUAL

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	546		SHIKAM PATTA	14.12	490	544	545	543	GOVT	EDIGIVANI KUNTA

DISTRICT : RANGA REDDY
REGN. SUB DISTRICT : SAROORANGAR
REVENUE MANDAL : SAROORNAGAR
VILLAGE : NADARGUL

PATTA NO.	SY. NO.	SUB-DIVISION	CLASSIFICATION	EXTENT	NORTH	SOUTH	EAST	WEST	OWNER	TANK NAME
—	622		SHIKAM SARKARI	35.10	629	620	590,591	623	GOVT	MARRIMANI

Issued Under RTI, Act. 2005

GOVERNMENT OF TELANGANA
ABSTRACT

MA & UD DEPARTMENT – HMDA – Protection of Lakes in Hyderabad Metropolitan Development Authority area – Appointing Additional Collectors (Local Body) as Nodal Officers – Orders – Issued.

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MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (I_1) DEPARTMENT

G.O.Ms.No.74 **Dated:24.04.2021**

Read the following:

G.O.Ms No.157, MA & UD (I_1) Department, , dt:06.04.2010.

*****

O R D E R:

In the G.O. read above orders were issued constituting Lake Protection Committee for preservation and protection of lakes in Hyderabad Metropolitan Development Authority area.

2. Whereas the Government has observed that due to the discrepancies in the certification of FTL maps of lakes/water bodies/tanks by the irrigation department and certification of correctness of survey numbers of corresponding lakes/water bodies/tanks by the revenue department, the issue of final notification by the HMDA is getting delayed.

3. Government accordingly hereby appoint Additional Collectors (Local Bodies) of Hyderabad, Ranga Reddy, Medchal-Malkajgiri, Yadadri-Bhongiri, Medak, Sangareddy and Siddipet Districts as Nodal Officers and entrusts the responsibility of field work of the Lake Protection Committee - showing the lakes to the consultants physically, resolving the discrepancies/errors in FTL maps of irrigation department and revenue statements and cadastral maps of revenue department, coordinating and attending meetings convened by HMDA at all stages till final notification. They must work with the HMDA and appointed consultant on all related works closely to complete the final notification process for all the identified lakes at the earliest.

4. These orders will come into force with immediate effect.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

ARVIND KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Metropolitan Commissioner,
Hyderabad Metropolitan Development Authority, Hyderabad.
Director General of Police, Telangana, Hyderabad.
The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad.
The Commissioner of Panchayatraj, Telangana, Hyderabad.
The Managing Director, Hyderabad Metro Water Supply and Sewerage Board, Hyderabad.
The Director of Town and Country Planning, Hyderabad.
The Chief Engineer, Minor Irrigation, Hyderabad.
The Commissioner of Industries, Hyderabad.
The Member Secretary, TSPCB, Hyderabad.
The Director General, EPTRI, Hyderabad.
The Director, NGRI, Hyderabad.
The Principal Chief Conservator of Forests, T.S., Hyderabad.
The District Collector, Ranga Reddy District, Hyderabad.
The District Collector, Sangareddy District, Sangareddy.
The District Collector, Medchal-Malkajgiri District, Medchal-Malkajgiri.
The District Collector, Siddipet District, Siddipet.
The Distrtict Collector, Yadadri-Bhongiri District, Yadadri-Bhongiri.
The District Collector, Hyderabad District, Hyderabad.
The District Collector, Medak District, Sangareddy.
Copy to:
The Revenue Department.
The Irrigation & CAD Department.
The Panchayat Raj and Rural Development.
The EFS & T Department.
The I & C Department.
P.S. to Prl. Secy. to Govt., (UD), MA & UD Dept.
P.S. to Minister for MA & UD.
Sf/Scs.

// FORWARDED BY ORDER //

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Hyderabad Urban Development Authority, Hyderabad – Change of Land Use in Survey No.286 (Part) of Poppalguda Village, Rajendranagar Mandal, Ranga Reddy District to an extent of Acres 13-18 Guntas from partly Recreational and partly Conservation use zone to Residential use zone and deletion of proposed 30 Meters wide road – Draft Variation – Confirmed – Orders – Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (I_1) DEPARTMENT

G.O.Ms.No. 3 7 5 M.A., **Dated the 15th September, 2004.**

Read the following:-

1. From Vice-Chairman, Hyderabad Urban Development Authority, Letter No.11525/MP1/Plg/HUDA/2003, dated 27.02.2004 and 17.06.2004
2. Government Memo.No.41477/MAU/I1/2004-2 M.A., dated 09.08.2004.
3. From the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad, Letter No. 11525/MP1/Plg/HUDA/03, dated 07.09.2004.

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ORDER:

The draft variation to the Zonal Development Plan for Poppalguda Zone of Non-Municipal area issued in Government Memo. second read above was published in the Extraordinary issue of Andhra Pradesh Gazette No.323, Part-I, dated 10.08.2004. No objections and suggestions have been received from the public within the stipulated period. It is reported by the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad that the applicant has paid an amount of Rs.2,72,152/- (Rupees two lakhs seventy two thousand one hundred and fifty two only) towards development charges. Hence, the draft variation is confirmed.

2. The appended notification will be published in the next issue of the Andhra Pradesh Gazette.

3. A copy of this order is available on the Internet and can be accessed at the address "http://apts.gov.in/apgos".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

S.R. RAO,
Principal Secretary to Government.

To
The Commissioner of Printing. Hyderabad.
The Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad.
Copy to:
The Individual through the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad.
The Special Officer and Competent Authority, Urban Land Ceiling, Hyderabad (in name cover)
The District Collector, Ranga Reddy District, Hyderabad.
The P.S. to Principal Secretary to Government, MA&UD Department.
The M.A. & U.D. (OP) Department.
Sf/Sc.

// Forwarded By Order //

Section Officer.

APPENDIX
NOTIFICATION

In exercise of the powers conferred by Sub - section (2) of section 12 of the Andhra Pradesh Urban Areas (Development) Act, 1975 (Act-I of 1975) the Government hereby makes the following variation to the Zonal Development Plan for Poppalguda Zone of Non-Municipal area, the same having been previously published in the Extraordinary issue of Andhra Pradesh Gazette No.323, Part-I, dated 10-08-2004 as required by sub-section (3) of the said section.

... 2.

-- 2 --

VARIATION

The site in Survey No.286 (Part) of Poppalguda Village, Rajendranagar Mandal, Ranga Reddy District to an extent of Acres 13-18 Guntas, the boundaries of which are given in the schedule below which is presently earmarked for partly Recreational and partly Conservation use zone and proposed 30 Meters wide road in the notified Zonal Development Plan for Poppalguda Zone of Non-Municipal area is designated as Residential use zone by deleting the proposed 30 Meters wide road passing through the site, subject to the following conditions; namely:-

1. the applicant shall obtain prior permission from Hyderabad Urban Development Authority before undertaking any development in the site under reference.
2. the owners / applicants shall handover the areas affected under the notified roads to the local bodies at free of cost.
3. the owners / applicants shall develop the roads free of cost as may be required by the local authority.
4. that the title and Urban Land Ceiling / Agricultural land ceiling aspect shall be scrupulously examined by the concerned authorities i.e., Urban Development Authorities / Municipal Corporations / Municipalities before issue of building permission / development permission, and it must be ensured that the best financial interests of the Government are preserved.
5. that the above change of land use is subject to the conditions that may be applicable under the Urban Land Ceiling Act, 1976 and A.P. Agriculture Ceiling Act.
6. The owners / applicants are solely responsible for any misrepresentation with regard to ownership / title, Urban Land Ceiling Clearances etc. The owners / applicants shall be responsible for any damage claimed by any one on account of change of land use proposed.
7. The change of land use shall not be used as the proof of any title of the land.
8. The change of land use shall not be used as the sole reason for obtaining exemption from the provisions of Urban Land Ceiling Act, 1976.
9. after demolition of the existing building clearances, if any required from Urban Land Ceiling Authorities should be obtained before approaching the Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority for building permission.
10. that the applicant shall leave 33 feet wide buffer zone towards defunct Nala side which is located on Southern side.

Schedule of boundaries:

North : Survey Nos.314 and 315 of Poppalguda Village Hillock area.

South : Survey No.285 of Poppalguda Village, Waterbody area.

East : Survey Nos.283 to 284 of Poppalguda Village vacant land.

West : Survey No.287 of Poppalguda Village vacant land and Survey No.288 of Poppalguda Village, water bodies area.

S.R. RAO,
Principal Secretary to Government.

Section Officer.

(C.No.41477/MAU/I$_1$/2004) Draft M.A. & U.D. (I$_1$) Department. 144

ABSTRACT

Hyderabad Urban Development Authority, Hyderabad – Change of Land Use in Survey No.286 (Part) of Poppalguda Village, Rajendranagar Mandal, Ranga Reddy District to an extent of Acres 13-18 Guntas from partly Recreational and partly Conservation use zone and to Residential use zone and deletion of proposed 30 Meters wide road – Draft Variation – Confirmed – Orders – Issued.

G.O.Ms.No. 375 M.A., Dated 15-09-2004.

Read the following:-

1. From Vice-Chairman, Hyderabad Urban Development Authority, Letter No.11525/MP1/Plg/HUDA/2003, dated 27.02.2004 and 17.06.2004
2. Government Memo.No.41477/MAU/I1/2004-2 M.A., dated 09.08.2004.
3. From the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad, Letter No. 11525/MP1/Plg/HUDA/03, dated 07.09.2004.

ORDER:

The draft variation to the Zonal Development Plan for Poppalguda Zone of Non-Municipal area issued in Government Memo. second read above was published in the Extraordinary issue of Andhra Pradesh Gazette No.323, Part-I, dated 10.08.2004. No objections and suggestions have been received from the public within the stipulated period. It is reported by the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad that the applicant has paid an amount of Rs.2,72,152/- (Rupees two lakhs seventy two thousand one hundred and fifty two only) towards development charges. Hence, the draft variation is confirmed.

2. The appended notification will be published in the next issue of the Andhra Pradesh Gazette.

3. A copy of this order is available on the Internet and can be accessed at the address "http://apts.gov.in/apgos".

15/9/04 Date 14/9/2004 15/9/2004

To 15/9/04
The Commissioner of Printing. Hyderabad.
The Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad.
Copy to:
The Individual through the Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad.
The Special Officer and Competent Authority, Urban Land Ceiling, Hyderabad (in name cover)
The District Collector, Ranga Reddy District, Hyderabad.
The P.S. to Principal Secretary to Government, MA&UD Department.
The M.A. & U.D. (OP) Department.
Sf/Sc.

APPENDIX
NOTIFICATION

In exercise of the powers conferred by Sub - section (2) of section 12 of the Andhra Pradesh Urban Areas (Development) Act, 1975 (Act-I of 1975) the Government hereby makes the following variation to the Zonal Development Plan for Poppalguda Zone of Non-Municipal area, the same having been previously published in the Extraordinary issue of Andhra Pradesh Gazette No.323, Part-I, dated 10-08-2004 as required by sub-section (3) of the said section.

VARIATION

The site in Survey No.286 (Part) of Poppalguda Village, Rajendranagar Mandal, Ranga Reddy District to an extent of Acres 13-18 Guntas, the boundaries of which are given in the schedule below which is presently earmarked for partly Recreational and partly Conservation use zone and proposed 30 Meters wide road in the notified Zonal Development Plan for Poppalguda Zone of Non-Municipal area is designated as Residential use zone by deleting the proposed 30 Meters wide road passing through the site, subject to the following conditions; namely:-

1. the applicant shall obtain prior permission from Hyderabad Urban Development Authority before undertaking any development in the site under reference.
2. the owners / applicants shall handover the areas affected under the notified roads to the local bodies at free of cost.
3. the owners / applicants shall develop the roads free of cost as may be required by the local authority.
4. that the title and Urban Land Ceiling / Agricultural land ceiling aspect shall be scrupulously examined by the concerned authorities i.e., Urban Development Authorities / Municipal Corporations / Municipalities before issue of building permission / development permission, and it must be ensured that the best financial interests of the Government are preserved.
5. that the above change of land use is subject to the conditions that may be applicable under the Urban Land Ceiling Act, 1976 and A.P. Agriculture Ceiling Act.
6. The owners / applicants are solely responsible for any misrepresentation with regard to ownership / title, Urban Land Ceiling Clearances etc. The owners / applicants shall be responsible for any damage claimed by any one on account of change of land use proposed.
7. The change of land use shall not be used as the proof of any title of the land.
8. The change of land use shall not be used as the sole reason for obtaining exemption from the provisions of Urban Land Ceiling Act, 1976.
9. after demolition of the existing building clearances, if any required from Urban Land Ceiling Authorities should be obtained before approaching the Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority for building permission.
10. that the applicant shall leave 33 feet wide buffer zone towards defunct Nala side which is located on Southern side.

Schedule of boundaries:

North : Survey Nos.314 and 315 of Poppalguda Village Hillock area.

South : Survey No.285 of Poppalguda Village, Waterbody area.

East : Survey Nos.283 to 284 of Poppalguda Village vacant land.

West : Survey No.287 of Poppalguda Village vacant land and Survey No.288 of Poppalguda Village, water bodies area.

14/3/2014

15/9/14

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Municipal Administration & Urban Development Department – Hyderabad Urban Development Authority – Extensive Modification to the Master Plan of Hyderabad Urban Development Authority Area (excluding the erstwhile MCH area and the newly extended area of HUDA) – Approved– Orders – Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (I_1) DEPARTMENT

G.O.Ms.No. 288 **Dated: 3rd April 2008**
Read the

following:

1. G.O.Ms.No.391, MA dated: 23-06-1980.
2. G.O.Ms.No.353, MA dated: 30-05-1980.
3. G.O.Ms.No.209, MA dated: 25-04-1984.
4. G.O.Ms.No.412 MA dated: 05-08-1986.
5. G.O.Ms.No.96 MA dated: 03-03-1989.
6. G.O.Ms.No.97 MA dated: 03-03-1989.
7. G.O.Ms.No.156 MA dated: 27-03-1989.
8. G.O.Ms.No.160, MA dated: 28-03-1989.
9. G.O.Ms.No.321 MA dated:10-06-1994.
10. G.O.Ms.No.362 MA dated: 06-07-1994.
11. G.O.Ms.No.386 MA dated: 25-07-1994.
12. G.O.Ms.No.479, MA dated: 02-09-1994.
13. G.O.Ms.No.22 MA & UD dept. dated: 22-01-2003
14. From Vice-Chairman, Hyderabad Urban Development Authority, D.O. Letter No.11109/P/H/RMP/02 dated:19-04-2005.
15. From Vice Chairman, Hyderabad Urban Development Authority, Letter No.11109/H/RMP/02, dated: 22-07-2006.
16. From Vice Chairman, Hyderabad Urban Development Authority, Letter No. 11109/H/RMP/2002 dt.11-12-2006.
17. Govt. Memo No.9225/I_1/2005, dated: 26-05-2007.

***

The appended notification shall be published in the extraordinary issue of the A.P. Gazette dated: 04-04-2008

2. The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad is requested to supply 100 copies to the Government.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

S.P.SINGH
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner, Printing Stationery & Stores Purchase Hyderabad.
The Vice Chairman, Hyderabad Urban Development Authority, Hyderabad.
Copy to:

The Revenue Department.
The Industries & Commerce Department.
The Environment, Forest, Science & Technology Department.
The Panchayati Raj & Rural Development Department.
The Transport Roads & Building Department.
The Law (A) Department.
The Commissioner, GHMC, Hyderabad.
The Commissioner & Director of Municipal Administration, A.P., Hyderabad.
The Director of Town and Country Planning, A.P., Hyderabad.
The Managing Director, HMWS&SB, Hyderabad.
The Collector, Ranga Reddy District, Hyderabad.
The Collector, Hyderabad District, Hyderabad.
The Collector, Medak district
The P.S to Special Secretary to Chief Minister.
The P.S. to M (MA & UD)
The P.S. to Chief Secretary to Government.
Sf/sc.

//FORWARDED BY ORDER//

SECTION OFFICER

APPENDIX
NOTIFICATION

Whereas the Master Plan and 18 Zonal Development Plans for Non-MCH area of Hyderabad Urban Development Authority Area were approved by the Government in G.O.Ms.No. 391, MA, dated: 23-06-80, G.O.Ms.No. 353, MA dated: 30-05-80, G.O.Ms.No. 209, MA, dated: 25-04-84, G.O.Ms.No. 96, MA, dated: 03-03-89, G.O.Ms.No. 97, MA, dated: 03-03-89, G.O.Ms.No. 156, MA, dated: 27-03-89, G.O.Ms.No. 160, MA, dated: 28-03-89, G.O.Ms.No. 321, MA, dated: 10-06-94, G.O.Ms.No. 362, MA, dated: 06-07-94, G.O.Ms.No. 386, MA, dated: 25-07-94 and G.O.Ms.No. 479, MA, dated: 02-09-94;

2. And whereas Government, after reviewing the above Master Plan and Zonal Development Plans, considered that the above plans needed overall modifications in the form of Revised Master Plan for the entire Hyderabad Urban Development Authority area. Therefore, Government after careful examination of the matter have proposed to make extensive modifications to the above said Master Plan and Zonal Development Plans in the form of overall modifications to the above said Master Plan / Zonal Development Plans as provided under section 12 (2) of the Andhra Pradesh Urban Areas (Development) Act, 1975;

3. And whereas Government, while exercising the powers conferred under section 56 (2) of the Andhra Pradesh Urban Areas (Development) Act, 1975 (Act-1 of 1975), issued orders in G.O.Ms.No.22 MA & UD Department, dated.22.01.2003 delegating the powers to Vice Chairman, Hyderabad Urban Development Authority to prepare the revised Master Plan in the form of an overall modification to the Master

Plan and Zonal Development Plans and publish the same for inviting the objections and suggestions from the public;

4. And whereas, in pursuance of the above orders, the Vice Chairman, Hyderabad Urban Development Authority has prepared the Draft Revised Master Plan comprising of 18 Zones covering the Non-MCH area of Hyderabad Urban Development Authority jurisdiction (i.e., excluding the erstwhile MCH area and newly extended HUDA areas the plans for which are being taken up separately by HUDA) along with the Land Use Zoning, Building & Layout Regulations and published the same in News Papers inviting objections and suggestions from the Public. After examining and considering the objections and suggestions received from public on the proposed Draft Revised Master Plan, the Vice Chairman, Hyderabad Urban Development Authority, vide his letter Nos. 11109/P/H/RMP/02, dated: 19-04-2005, 11109/H/RMP/02, Dated: 22-07-06 and 11109/H/RMP/2002, dated: 11-12-06 has submitted the comprehensive Revised Draft Master Plan along with the Land Use Zoning, Building & Layout Regulations for approval of the Government.

5. And whereas, after examining the above draft Master Plan comprising of 18 Zones, Government have directed the VC-HUDA to make certain modifications / incorporations in the draft revised Master Plan like (i) to delete multiple use zone proposed in the areas covered by the G.O.Ms.No. 111 MA dated 08-03-1996; (ii) to incorporate the areas identified for 22 proposed Satellite Townships along and around the proposed Outer Ring Road; (iii) to earmark High-rise development zone along the MMTS / MRTS corridors; (iv) to demarcate 10 proposed routes of MRTS with clear Right of Way; (v) to delineate specific areas as Sky Craper Zone as envisaged in the G.O.Ms.No.86, dated: 03.03.2006; (vi) to remove the Solid Waste Disposal sites which do not conform to the Government of India guidelines; (vii) to incorporate the Outer Ring Road alignment; and (viii) recent modifications made by the Government in the Master Plan/ Zonal Development Plans and submit the same to Government for approval. Accordingly, the V.C., HUDA has submitted the draft Master Plan to the Government for approval.

6. And whereas Government, after careful consideration of the matter, have proposed to approve the above Revised Draft Master Plan which is an extensive modification to the present Master Plan / Zonal Development Plans which were approved as given in para (1) above along with Land Use Zoning, Building & Layout Regulations, as submitted by Hyderabad Urban Development Authority, in exercise of the powers conferred under section 12 (2) of Andhra Pradesh Urban Areas (Development) Act, 1975 read with rule 13-A of the Urban Development Authority (Hyderabad) Rules, 1977;

7. And whereas, since the above modifications were extensive and major in nature, and there was considerable time gap from the date of first notification issued by the HUDA, Government have decided to issue a fresh notification inviting objections / suggestions on the draft revised Master Plan and Land Use Zoning, Building & Layout Regulations.

8. Accordingly, a notification has been published in the Extraordinary issue of A.P. Gazette dated.31.05.2007 as required under sub-section (3) of section 12 of Andhra Pradesh Urban Area (Development) Act, 1975 inviting objections and suggestions on the above Draft Revised Master Plan comprising of 18 Zonal

segments and the Land Use Zoning, Building & Layout Regulations for non-MCH area of Hyderabad Urban Development Authority jurisdiction (excluding the erstwhile MCH area and the newly extended area of Hyderabad Urban Development Authority).

9. In response to the above notification, a number of objections / suggestions have been received from the public and various institutions and organizations with regard to certain land uses, road widths and road alignments along with some general suggestions on improving the quality of Draft Master Plan.

10. And whereas Government, after careful examination of the objections and suggestions received, decided to make certain modifications to the said notified Draft Revised Master Plan comprising of 18 Zonal Segments as shown in the Annexure – II to this order. Further, since new buildings byelaws as applicable to HUDA areas issued in G.O.Ms.No. 86, MA&UD (M) Deptt, dated: 03-03-2006 have removed height restrictions in buildings, the proposed High Rise and Sky-scraper zones have been omitted and lands earmarked for these zones shall be restored to their earlier uses as suggested prior to earmarking these for the High Rise and Sky-scraper zones.

11. Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 12 of A.P. Urban Areas (Development) Act, 1975 (Act–1 of 1975), Government hereby approve the Revised Master Plan comprising of 18 Zonal Segments covering the Non-MCH area of HUDA (excluding the erstwhile MCH Area and the newly extended area of HUDA) along with the Land Use Zoning, Building and Layout Regulations specified in Annexure – I to this order with the modifications specified in Annexure – II to this order and also all the change of land uses and road alignments ordered by Government from time to time in the interregnum period.

12. The Land Use Plans, Zoning and layout regulations and copy of Report can be seen in the Office of the Vice-Chairman, HUDA during the office hours till such time these are printed and made available for General Public.

S.P.SINGH
PRINCIPAL SECRETARY TO GOVERNMENT

SECTION OFFICER

ANNEXURE–I
(G.O. Ms. No. 288, MA &UD (I_1) Department, Dated: 3-4-2008)

LAND USE ZONING, BUILDING AND LAYOUT REGULATIONS

I. LAND USE ZONING REGULATIONS

The Land Use Zoning Regulations contain the following classification of land uses:

1) **RESIDENTIAL ZONE**

2) **COMMERCIAL ZONE**

   RETAIL
   WHOLESALE

3) **MANUFACTURING ZONE**

4) **PUBLIC AND SEMI-PUBLIC ZONE**

5) **MULTIPLE USE ZONE**

6) **PUBLIC UTILITIES**

7) **OPEN SPACE ZONE**

8) **CONSERVATION ZONE**

9) **FORESTS**

10) **WATER BODIES**

11) **SPECIAL RESERVATIONS**
   HERITAGE BUILDINGS AND AREAS
   MILITARY LANDS
   OTHERS

12) **TRANSPORTATION AND COMMUNICATION ZONE**
   ROADS
   RAILWAYS
   AIRPORTS
   BUS DEPOTS AND TRUCK TERMINALS

Uses permitted and prohibited in different categories of land use zones are described against each. The uses are not to be treated as exhaustive. Similar uses and activities may be permissible in the appropriate locations by the HUDA Board and shall be subject to such restrictions and conditions as may be imposed.

1. RESIDENTIAL ZONE.

SL.NO	CATEGORY	USES PERMITTED on all locations	USES PROHIBITED
		I	II
1	**RESIDENTIAL**	• All types of residential buildings	heavy, large and extensive industries:
		• hostels & boarding houses • Group housing / Apartment Complexes	obnoxious and hazardous industries
		• police posts • colleges • fire stations	warehousing
		• schools	
		• guest houses • research institutes	storage godowns of perishables, hazardous and inflammable goods
		• convenience shopping • night shelters	workshops for buses etc.
		• doctors clinics and dispensaries • dharamshalas	slaughter-housing
		• health facilities with not more than 20 beds • petrol pumps	wholesale mandis
		• professional offices • motor vehicle repairing workshops/garages	hospitals treating contagious and infectious diseases
		• other educational buildings other than professional colleges/institutions • hotels on plots of above 2000 sq.meters and abutting road of minimum width of 18 meters	Sewage treatment plant/disposal work
		• community centres	water treatment plant
		• auditoriums • foreign missions	solid waste dumping yards
		• religious premises • function halls on plots above 3000 sq.meters and abutting road of minimum 18 meters width	outdoor games stadium
		• weekly markets • bakeries and confectioneries	indoor games stadium
		• library • auditoriums • gymnasium	shooting range zoological garden
		• parks/totlots	botanical garden

		• Electronic printing press • plant nursery • technical training centre • bus depots without workshop • yoga centres/health clinics • cinema halls on plots above 3000 sq.meters and abutting road of minimum 18 meters width	international conference centre Courts of law Reformatory
		• exhibition and art gallery • retail shopping centres • banks • transit visitors camp • police stations • municipal, state and central government offices • taxi stand/three wheeler stands • burial-grounds/ Cremation ground	storage of gas cylinders All other uses not mentioned in Col I
		• electrical distribution station • water pumping station • post offices • games facilities of local nature both indoor and outdoor	
		• public utilities and buildings except service and storage yards • clubs • computer software units /IT Enabled Services • restaurants/eating places • Showroom for sale & distribution of LPGas	
		• customary home occupation/household units • Bus stands	

2. COMMERCIAL ZONE

SL.No.	CATEGORY	USES PERMITTED	USES PROHIBITED
		I	II
	COMMER-CIAL ZONE-Retail and Wholesale	• retail shops and retail shopping centers, Shopping Malls • offices • hotels • banks • function halls on plots of minimum 3000 sqr mtrs and abutting road width of minimum 18 meters • stock exchange/financial institution • cinema halls and multiplexes • bakeries and confectionaries • health facilities with maximum 200 beds • guest houses • wholesale trade/markets • restaurants • godowns and warehousing • repair garages • weekly market • non polluting non-obnoxious light industries • petrol pumps • timber yards • hostel/boarding houses • bus and truck depots • colleges • gas installation and gas works • all health facilities • polytechnic and higher technical institutes • religious places • junk yards • post offices • water treatment plant • multistoried parking complexes • railway yards/stations • research/training institute • sports/stadium and public utility installation • service centres/garages/workshops • religious buildings • weekly / informal markets • all residential uses • library	hazardous and extractive industrial units hospitals/research laboratories treating contagious diseases poultry farms/ dairy farms slaughter-houses sewage treatment/ disposal sites storage of perishable and inflammable commodities reformatory all activities which cause nuisance and are noxious and obnoxious in nature

			• conference centers • parks/open space • courts • museum • sports and related facilities • police stations/posts • Fire Station • clubs • taxi stand/three wheeler stands • parking sites • telephone exchange • research institutions • computer software units /IT Enabled Services	

Note : Special Commercial Zones Along All Highways, Ring Roads, Radial Roads And Expressways (Upto a depth of 90 M after proposed Right of Way of road) wherever Indicated on the plan; are conditional. These can be used subject to the following conditions:

(i) Free handing over of land to local body/authority for widening of the road up to the proposed width.

(ii) Construction of service road

(iii) Access from property to road only through service road.

(iv) Conformity with provisions of Hyderabad Revised BuildingRules,2006

3. MANUFACTURING ZONE.

SL.NO	CATEGORY	USES PERMITTED	USES PROHIBITED
		I	II
	MANUFACTURING ZONE	• all kinds of industries • Residential buildings for essential staff and for watch and ward • obnoxious and hazardous industries except storage of perishable and inflammable goods • public utilities • junkyards • parking of vehicles • sports/stadium/playgrounds • loading and unloading spaces • sewage disposal works • warehousing • electric power plants • storage and depot of non-perishable and non-inflammable commodities and incidental use • service stations & repair garages • cold storage and ice factory • cemeteries • gas godowns, godowns & warehousing • government/semi-government/private business offices • bus terminal • banks and financial institutions • bus depot and workshop • helipads • wholesale business establishments • religious buildings • taxi stands • parks and playgrounds • gas installations and gas works • health facilities incidental to main uses • animal racing or riding stables • restaurants • workshops/garages • computer software units /IT Enabled Services. • dairy and farming	• Residential dwellings other than those essential for operational and watch and ward staff • schools and colleges • hotels • All other uses not mentioned in Col I

4. PUBLIC AND SEMIPUBLIC ZONE.

Sl. No.	CATEGORY	USES PERMITTED	USES PROHIBITED
		I	II
	PUBLIC AND SEMI-PUBLIC ZONE	• offices • universities and specialised educational institutions • residential plotted or group housing for staff / employees as incidental to the main use • colleges • open air theatre • schools • clubs • research and development centres • guest house • social and welfare centres • bank • libraries • museum • hospitals • hostels • health/primary centres • water supply installations • dispensaries • sewage disposal works • clinics and laboratories • service stations • social and cultural institutions • railway stations/yards • religious buildings/centres • polytechnics • conference halls • cultural and religious buildings • community halls • bus/truck terminals • dharam shala • warehouses/storage godowns • museums/art galleries • helipads	heavy, extensive and other obnoxious and hazardous industries slaughter houses junk yards wholesale markets dairy and poultry farms farm houses workshops for servicing and repairs processing and sale of farm products and uses not specifically permitted herein All other uses not mentioned in Col I

		• exhibition centres • retail shopping centres • auditoriums • cinema halls/Multiplexes • police station/police posts • hotels on plots • jails • fire stations/fire posts • function halls, • burial grounds/ cemeteries/ cremation grounds • public utilities and buildings • petrol pumps • L P Gas godowns • post offices • bus and railway passenger terminals • monuments • radio transmitter and wireless stations • telecommunication centre • telephone exchange • computer software units /IT Enabled Secvices on independent plots of more than 1000 sq.mt size.	

5. MULTIPLE USE ZONE.

SL.NO	land use categories	USES PERMISSIBLE	USES PROHIBITED
		I	II
	MULTIPLE USE ZONE	All activities except Industries	All other types of industries
		Computer software and Hardware units	
		function halls	
		cinema halls	
		hotels	

6. PUBLIC UTILITIES

SL.NO	land use category	USES PERMITTED	USES PROHIBITED

	PUBLIC UTILITIES	Water supply, drainage, storm water, solid waste disposal, electricity, communication systems and related installations, Parking lots, Public utility buildings	any other use other than the specific reservation.

7. OPEN SPACE ZONE

Sl. No.	land use category	USES PERMITTED	USES PROHIBITED
		I	III
	OPEN SPACE ZONE	• Regional parks • local parks • Building and structures ancillary to use permitted in open spaces and parks subject to the total ground coverage not exceeding 2% • playgrounds • commercial use of transit nature like circus • children traffic parks • camping grounds • botanical/zoological garden • restaurants as part of sports, recreational outdoor facilities not exceeding 5% ground coverage	Any building or structure which is not required for open air recreation dwelling units except for watch and ward
		• picnic huts with built up area not exceeding 2% • open air cinemas/auditoria • bird sanctuary • outdoor sports stadiums • holiday resorts with ground coverage not exceeding 2% • shooting range • sports training centres • specialised parks/maidans for multi-use • swimming pools with built up areas not exceeding 2% of total area • public & institutional libraries with total built up area not exceeding 2% of total site	

Note: On sites specifically indicated as parks, playgrounds or Green Belt Project, no other activity except the specified use shall be allowed

8. CONSERVATION ZONE

SL. NO	land use categories	USES PERMITTED	USES PROHIBITED
		I	II
	CONSERVATION ZONE	• agriculture • horticulture, floriculture , forestry • sewage disposal works and public utility facilities • poultry and dairy farm • electric power plant • agro based cottage industries without use of power • quarrying • storage, processing and sale of farm produce • petrol and other fuel filling stations • public utilities • Dwellings and ancillary buildings for the people engaged in the farm (rural settlement) subject to a maximum height of 7 meters and maximum ground coverage of 10% with minimum land extent of one acre. • milk chilling stations and pasteurisation plants • Transport and communication facilities • Village settlement expansion	Residential use except those ancillary uses permitted in agricultural use zone subject to 2% ground coverage The activities mentioned in Col I are not allowed in the prohibited areas mentioned in G.O.Ms. 111 MA dt.8-3-1996

9. FORESTS ZONE

(i) This zone indicates all Reserved Forests as notified by the Forest Department
(ii) No activity other than forest is permitted in this zone unless expressly allowed by the Forest Department.

10. WATER BODIES.

Water Bodies Zone generally indicates all existing water bodies, rivers, streams, lakes, tanks and kuntas as indicated in the topographical sheets published by the Survey of India, the State Irrigation Department or revenue or other competent authorities. The boundary of the water bodies relate to the Full Tank Level as indicated in relevant maps, covering both perennial and non perennial parts when such distinction exists.

In Water Body Zone no construction is permitted in the water-spread and the buffer belt of minimum 30 meters around the FTL. The only exception is fishing, boating, and picnics along the banks provided that only construction allowed is open to sky jetties for boating,

platforms for fishing and rain sheltersand snack bars each not exceeding 10 sqm in area and not exceeding four in numbers around one water body.

11. SPECIAL RESERVATIONS.

(i) HERITAGE BUILDINGS AND AREAS

a) Heritage Buildings and areas shall indicate the location of notified Heritage Buildings and will indicate the boundaries of notified Heritage Precincts.

b) In Heritage Buildings and Heritage Precincts, it is necessary to obtain specific clearance from HUDA, after consultation by Heritage Conservation Committee before undertaking certain kinds of development and redevelopment as specified by the Government or issued as specific guidelines. Special exemption from land use controls are allowed subject to approval from the Government in the interest of conservation of the Heritage Buildings.

c) The Heritage Regulations issued vide GOMs No. 542, MA dated 14-12-1995 and other relevant orders/amendments issued by the Government from time to time shall be applicable.

(ii) MILITARY LANDS.

Military Lands are lands under occupation of the Defense Services or otherwise earmarked for defense services. These can not be put to other uses. The areas covered by Defense lands and certain adjoining areas as may be specifically notified, may be subjected to restrictions on constructions or on the use of lands in the interest of safety and security of the defense services or the civil population living in the contiguous areas.

(iii) OTHERS

Any other Special Reservations earmarked in the Master Plan.

(iv) Bio Conservation Zone

The developments in the Bio Conservation zone shall be strictly in accordance with the provisions of G.O.Ms.No.111 M.A dated8-3-96, and as per the regulations/stipulations issued by the Government from time to time.

12. TRANSPORTATION AND COMMUNICATION ZONE.

SL. NO	CATEGORY	USES PERMITTED	USES PROHIBITED
	I	II	III
12	TRANSPORT AND COMMUNICATION ZONE	• Road transport terminals (bus terminals and depots) • goods terminals • Any other use/activity incidental to transport and communication	Use/activity not specifically permitted herein.

		• parking areas/buildings • residential dwelling units for essential staff and watch and ward • airports-buildings and infrastructure • truck terminal • motor garage • workshop • repair and repair shop and facilities such as night shelter • hotels • banks • restaurants • booking offices • wireless station • radio and television station • observatory and weather office • accessory and support shopping activity	

II. BUILDING REGULATIONS:

The Hyderabad Revised Building Rules,2006 issued vide G.O.Ms.No.86, M.A. & U.D. (M) dated 03-03-2006 and as amended by the Government and other instructions issued or to be issued by the Government from time to time shall be followed.

III. LAYOUT AND LAND SUB-DIVISION REGULATIONS,2008

1. Assemblage of land requirements:

(i) Land development in HUDA area would be promoted and facilitated in any of the following manner:

(a) Land Pooling or Township Development Scheme
(b) Layout Development Schemes
(c) Group Housing Schemes/Cluster Housing
(d) Individual plot sub-division /amalgamation

(ii) Excepting in cases of 1.0 (d) above, no Assemblage of land for development shall be permitted unless such a Scheme or layout development is undertaken through a licensed developer, i.e.,

(iii) Land Pooling Scheme or township development should be a self-contained township planned and developed through a licensed developer/firm /development Company together with work place and places of residence with all attendant facilities and amenities in such township and in accordance with the approved township policy of the Government.

(iv) layout development scheme may be permitted for residential, commercial, industrial, institutional, recreational and truck terminal/traffic node and other activities like Corporate Townships, etc. subject to the compliance of these regulations and development specifications of HUDA.

(v) Individual plot sub-division/amalgamation would be allowed only in case of plots forming part of approved Land Pooling Schemes or layouts approved by the Competent Authority.

(vi) All land assemblage developments as mentioned above would be considered only if :

a. The proposed Scheme or development conforms to the Statutory Master plan and the rules/regulations and conditions governing such development requirements like:

i. All facilities and services like roads, storm water drainage, water supply, electricity, landscaping and greenery, rainwater harvesting structures, and provisions of other public utilities, are provided and developed.

ii. Comply with the obligations and conditions for implementation of the Statutory Master Plan roads and other communication network system and the area of land so affected is surrendered free of cost to HUDA after development.

2. Undertaking of Land Pooling Schemes:

Land Pooling Schemes may be undertaken either by public authority or licensed private developers, provided the area of such a Scheme is not less than 20 Hectares. These shall apply to all new areas and greenfield sites. These shall be subject to the following:

(i) The lands covered by such land pooling scheme shall be contiguous and approachable by an existing black-topped road of 18 mts (60 feet) – where such a road does not exist the developer shall first provide for the same at his own cost; apply with copies of necessary ownership documents, Revenue sketches, etc. of the site;

(ii) A Joint Undertaking between the owners, licensed developer, qualified technical personnel for provision and compliance of the services and facilities;

(iii) Apply to the Competent Authority for necessary development permission as prescribed and in accordance with these Regulations;

(iv) Carry out all the development works and facilities as per specifications and standards.

(v) The owner and licensed developer are required to mortgage 25% of the saleable land to HUDA as surety for carrying out the developments and complying other conditions in the given time period, in the failure of which, the HUDA shall be empowered to sell the mortgaged plots and utilize the amount so realized for completing the development works. In such an eventuality the developer his associates and the engineer/architect shall be black-listed and not be allowed to undertake development works in the HUDA area.

(vi) The owner shall be entitled to dispose off the non-reserved sites and non-mortgaged plots.

(vii) The owner shall hand over the specific sites stated in Regulation 3 (iii), (v) and (vi) below to the HUDA free of cost and encumbrances before undertaking development as per the approved plans.

3. Any Land Pooling Scheme shall make for the following provisions:

(i) Comply with the hierarchy of road network requirements as given in these Regulations;
(ii) Earmark at least 1/3rd of total land area for Work center which may include activities like commercial/offices/ market/ Information Technology Enabled Services (ITES) / Light industries/ Service industries/ Transportation Node activities/ Recreation based activities and Amusement.
(iii) Minimum of 10% of total area for parks, playgrounds, open spaces and properly distributed within the Scheme and shall be of regular shape;
(iv) 2.5% for social infrastructure such as schools, dispensary/hospital, public utilities spaces, shopping centres and other community spaces and earmark specific sites for bus stands, auto stands, garbage collection points, etc.. These could be planned as part of the area earmarked for Work center mentioned in (b) above;
(v) 5 % for sale by HUDA for residential/commercial use and as per location decided by the Competent Authority;
(vi) 5% reservation of land for the purpose of providing housing accommodation for Economically Weaker Sections(EWS)
(vii) 10% of the total land is earmarked for Lower Income Group (LIG) Housing with maximum plot size upto 100 sqm
(viii) 10% of the total land is earmarked for Middle Income Group (MIG) Housing with maximum plot size upto 100 sqm
(ix) The owner shall develop and dispose of the areas earmarked for LIG and MIG given in (vii) and (viii) above. No amalgamation of plots in such blocks shall be allowed.

4. There is no restriction on the plotted area. The balance area of saleable area shall clearly give the type of housing development that would be undertaken viz., detached houses, semi-detached houses, row type houses, duplex housing, condominiums, apartment complexes, cluster housing, etc or a mix of all or combination of the above. For each of the above, separate utilities and services plans and building type designs as required under these regulations shall be got approved and development and civil works undertaken as per approved plan and conditions. Approval would be considered for these as a comprehensive approval as a project in which not only the layout and development specifications and conditionalities are covered but also the approval of individual blocks, buildings, scheme for development of on site infrastructure facilities and amenities, etc are also included. The owner shall be entitled to dispose off non-reserved sites and non-mortgaged sites either as plots or as developed houses.

5. Maintenance to be under a single body:

The Land pooling Scheme developed shall be under the overall control and management of a single management body who shall be responsible for the maintenance and upkeep of the common facilities, greenery and the township.

6. Layout development schemes:

Layout provisions shall primarily apply to interstitial pockets of lands and redevelopment schemes, plots sub-divisions, and those areas not covered in land pooling schemes.

The owner of any land or groups of owners/developers who intend to sub-divide or layout the land in such areas into building plots shall:

(i) Apply along with a licensed developer to the Competent Authority for necessary layout permission as prescribed and in accordance with these Regulations;
(ii) Apply with copies of necessary ownership documents, Revenue sketches, etc. of the site;
(iii) Carry out the layout development works as per specifications and standards.
(iv) the owner and licensed developer are required to mortgage 25% of the saleable land to HUDA as surety for carrying out the developments and complying other conditions in the given time period, in the failure of which, the HUDA shall be empowered to sell away the mortgaged plots and utilize the amount so realized for completing the development works. In such an eventuality the developer his associates and the engineer/architect shall be black-listed and not be allowed to undertake development works in the HUDA area.
(v) The owner shall hand over the specific sites stated in Regulation 8 (ii), (iii) and (iv) below to the Competent Authority free of cost and encumbrances.

7. **Plot sub-divisions/Amalgamation requirements:**

(i) No plot sub-division/amalgamation shall be allowed unless these are permitted by the Competent Authority. No building permission shall be entertained unless such a sub-division permission is obtained first from HUDA.
(ii) The abutting road requirements, minimum plot size and other requirements shall be in conformity with the Hyderabad Revised Building Rules,2006.
(iii) However, for a plot abutting existing major roads or highways, no plot sub-division/amalgamation permission is necessary.
(iv) Such a site shall be minimum 125 sq mtrs.with a minimum frontage of 9 m and abutting road shall be 9m for residential and 12 m for other non-residential uses.
(v) The minimum access permitted in case of sub-division of plots shall be 3.6 m for residential and 6 m for non-residential plot sub-divisions.
(vi) Pro-rata open space charges (equivalent to 10 % of the total layout/colony area) is required to be paid where there are no open spaces or shortfall.

8. **Minimum area & other requirements for Layout Development:**

The minimum area for layout application shall be 4 hectares. Owners of sites less than 4 hectares have to jointly apply so as to conform to the minimum land area. The layout proposals shall provide for the following:

(i) Comply with the hierarchy of road network requirements as given in these Regulations;
(ii) Earmark minimum of 10% of total area for parks, playgrounds, open spaces,
(iii) Reservation of 5% of total area to be given free of cost to HUDA for disposal for residential/commercial use
(iv) 5% reservation of land for the purpose of providing housing accommodation for EWS.
(v) Earmark 2.5% for social infrastructure such as schools, dispensary/hospital, public utilities spaces, shopping centres and other community spaces;
(vi) Earmark specific sites for bus stands, auto stands, garbage collection points, etc.
(vii) 10% of the total land is earmarked for Lower Income Group (LIG) Housing with maximum plot size upto 100 sqm

(viii) 10% of the total land is earmarked for Middle Income Group (MIG) Housing with maximum plot size upto 100 sqm

(ix) The owner shall develop and dispose of the areas earmarked for LIG and MIG given in (vii) and (viii) above. No amalgamation of plots in such blocks shall be allowed.

(x) The owner shall be entitled to dispose off the non-reserved sites and non-mortgaged sites either as plots or as developed houses/buildings. The owner shall hand over all the above reserved sites at (iii) and (iv) to HUDA free of cost.

(xi) HUDA shall have the discretion of grouping the areas surrendered for LIG/EWS Housing at one place or elsewhere and disposing the area earmarked for EWS in the layout as normal building plots.

(xii) Residential enclaves may be permitted only if a through public road of width as specified in Regulation 9 is developed at the periphery for the convenience of accessibility of other sites and lands located in the interior.

9. **Hierarchy and width of roads required in Land Pooling/layout schemes:**

Land Pooling Scheme requirements shall conform with Regulation 2 and 3 above. In case of layouts and sub-division of land for building purpose shall be carried out only in accordance with the provisions of Regulation specified below:

(i) The layout shall have an approach from existing public or private roads of width not less than 9 metres which shall be black-topped.

The width of the internal roads in a land pooling/layout scheme for different purposes shall be regulated as follows:

Road length (in Mt.)	**Width of road for normal residential plot/use (in mt.)**	**Width of road for commercial, Group Housing, industrial, other non-residential plot/use or for mixed use(in mt.)**	**Other requirements**
Up to 300	9.00	12.2	Utilities and services to be underground and located preferably under the footpaths and not under the main carriageway
Above 300 & up to 500	12.2	15.00	-Do-
Above 500 & less than 1000	18.00	18.00	-Do- & mountable Road Divider essential
1000 and above	36.00	36.00	Median and Service road development essential; Utilities and services to be underground and located preferably on service roads and under the footpaths and not under the main carriageway

10. **Splay at Road junctions:**

Splay at road junctions shall be provided as prescribed below:

3.0 mt x 3.0 mt offset/splay if the width of the road is 9.00 mt or less;

4.5 mt x 4.5 mt. offset/ splay if the width of the road is above 9.00 mt but less than 18 mt

6.0 mt x 6.0 mt. offset/ splay if the width of the road is more than 18 mt in width

The area of such splay would be deemed to form an integral part of the road junction.

11. **Development for EWS Housing:**
These shall be permitted as group Housing and not as individual plotted developments. The norms and specifications of development shall be as given by the AP Housing Corporation Ltd/ A.P.Weaker Section Housing Programme/Government issued from time to time.

12. **Group Housing Schemes/Group Development Schemes:**

(i) Such type of developments shall be in accordance with the provisions of the Hyderabad Revised Building Rules,2006.

(ii) In such type of developments in sites 4000 sq m and above:

a. at least 10% of the total built up area /dwelling units shall be developed for EWS dwelling units with a maximum plinth area of 20 sq m for each unit

b. at least 5% of the total built up area/ dwelling units shall be developed for LIG dwelling units with a maximum plinth area of 40 sq m for each unit;

c. at least 5% of the total built up area/ dwelling units shall be developed for MIG dwelling units with a maximum plinth area of 60 sq m for each unit

d. The areas mentioned in (a) to (c) above, shall be allotted/disposed off only for these categories. No amalgamation of units shall be allowed.

13. **Application for Permission:**

For Land Pooling Scheme/Layout development:

Every licensed developer or body who intends to carry out development work or undertake assemblage/ parceling of land into plots, or layout activity or Group Housing Scheme/Cluster Housing Scheme or subdivide or make material alterations shall apply in writing to the Vice-Chairman, Hyderabad Urban Development Authority of such intention in the Form prescribed in Annexure A and the application for any such permission shall be accompanied by Plans and statements in original (drawn on any durable medium) plus four prints along with copy of the ownership documents of the plot/property/ land concerned and payment of prescribed application fees and charges.

14. The Application for permission for a Land pooling Scheme or layout development shall be accompanied by

i) a site plan drawn to scale of not less than 1:500 showing all physical details of the land, boundaries of the land, the surrounding lands, airport zoning safety & obstacle limitation surfaces and existing approach road to the land where the layout is proposed;

ii) a Layout Plan (in required number of copies) drawn to a suitable scale preferably on 1:1000 for Land Pooling Schemes and 1: 600 for layout applications, showing boundaries of land, sub-division of the land into building plots/ uses with dimensions and area of each plot and its uses as per these regulations; width of the proposed streets/roads ;dimensions and areas of open space provided according to these regulations; dimensions and areas to be set apart for EWS housing, area for social and cultural amenities, and area to be handed over to HUDA in case of a Land pooling Scheme;

iii) Certificate of Undertaking in prescribed Form jointly by owner, licensed developer and Licensed surveyor/engineer for carrying out the development works as per standards.

iv) A topographical plan drawn to scale with contours and indicating the proposed location of the water supply system, drainage and sewerage network and other utilities of the proposed scheme

v) Land development schemes involving housing construction activity/civil works, the building type designs together with the details of facilities proposed to be provided shall be submitted. Such Land Pooling Schemes shall be prepared and signed by a qualified town planner

Provided that before submission of such an application, pre-application consultation shall be undertaken by the licensed developer/body with the Chief Planning Officer of HUDA prior to the formal filing of an application for approval of a Land Pooling Scheme or layout development scheme. This step does not require formal application or the payment of a fee. When submitted, this Sketch Plan shall show in simple sketch form the proposed Land Pooling Scheme and layout of streets, roads, location of amenities, open spaces and other features in relation to existing conditions.

Within fifteen (15) days, the Chief Planning Officer shall inform the licensed developer wherein the plans and data as submitted or as modified do or do not meet the objectives of the master plan/these Regulations and shall inform the licensed developer as to how said objectives may be met. Any such consultation or advise by HUDA shall not constitute approval or be binding on HUDA.

15. **Sanction or Refusal of Permission:**

The Land Pooling Scheme or Layout plans/ building plans with drawings and specifications in accordance with these Regulations may be technically approved with or without modifications or directions as are deemed necessary or refused by

the Hyderabad Urban Development Authority within 90 days from the date of receipt of application.

Where no orders are communicated by the VC, HUDA of sanction or refusal of the permission, the HUDA shall deemed to have permitted the proposals and the owner may go ahead with the works after intimation and paying the requisite fees and charges to HUDA before undertaking such development, and provided, the same is in accordance with these regulations.

16. **Payment of necessary fees and charges**

The layout/Land Pooling Scheme applicant shall pay the necessary scrutiny fees and charges including development charges before receiving the tentative approved layout copy to VC,HUDA.

17. **Duration of Technical Approval:**

The technical approval shall be valid as follows:

- for land pooling scheme – 3 years
- for layout development approval – 2 years

during which time the land pooling scheme works/layout works/building construction shall be completed, and if not completed the permission for land pooling scheme/layout/building construction shall be revalidated on application subject to the requirements then in force.

The revalidation fees shall be 50% of the scrutiny fees.

18. **Revoking of Permission:**

HUDA or the Collector or the Government as the case may be , may revoke any permission issued under these regulations whenever it is found that there has been any error or false statement or any misinterpretation of any material fact or regulation on which the permission was sanctioned.

19. **Deviations during construction/undertaking of layout works:**

If during the execution of any land pooling scheme/layout or building construction any deviation is made from the approved plan, the licensed developer/owner shall obtain revised approval by duly following the above- mentioned procedure

20. **Responsibilities and Duties of Licensed developer/ Builder/Owner:**

The licensed developer/builder/owner who has been given approval and the technical personnel shall be wholly and severally responsible for the quality of workmanship of the building/layout development works, and/or structural safety of the building and for ensuring safety during the construction /development works, and for complying with the conditions laid down in these Regulations and the approved plans/drawings.

21. **Obligations of the owner and licensed developer/builder/licensed technical personnel to implement and develop the Master Plan circulation network and specific land uses:**

The owner and licensed developer/builder shall incorporate in the land pooling scheme or layout all Master Plan specific land uses and amenity areas like recreational buffer zone/Sector level open space and amenity space and road network and shall develop the Master plan roads as part of the land pooling scheme or layout at his cost. However, such area of Master Plan road alignment/ recreational buffer zone/Sector level open space and amenity space shall be deducted from the total site area of the Land Pooling Scheme or layout. The proposals of the Scheme and the land utilization analysis would be taken on the remaining net area, and no fees and development charges and other charges are leviable for such Master Plan reservation areas and Master Plan circulation network.

22. **Scrutiny by the Authority and responsibilities of layout developer for providing services and facilities in the layout site:**

(i) Layout shall be finalised by the Planning Department on the proposals submitted by the applicant as per the notified Land Use and layout rules in force from time to time and also as per the conditions imposed in change of land use wherever applicable and should obtain the approval of Competent Authority.

(ii) A copy of such approved layout (unsigned) shall be handed over to the applicant for demarcation of plots and open spaces as shown in the plan on ground, only after payment of Development charges and processing charges etc., to HUDA by the applicant.

(iii) The applicant shall submit a layout plan showing the measurements of plots and open spaces along with the layout boundary measurements within a week from the date of receipt of information.

(iv) The layout plan as submitted by the applicant should be recorded by giving the L.P.No. _____(Layout Plan No., with year) i.e., year-wise separately and then the same will be forwarded to the concerned Local Authority for its release after obtaining the approval of Competent Authority (Vice-Chairman), along with earmarking 25% of plotted area in the layout plan duly imposing the following conditions that:

a) The applicant shall execute the Deed of Mortgage by conditional sale to HUDA as per rules.

b) The applicant shall solely be responsible for the development of layout and in no way HUDA will take up the development works.

c) The deed of mortgage by conditional sale executed by the applicant in favour of HUDA is purely a measure to ensure compliance of the condition of development of infrastructure by the applicant/developer and HUDA is in no way accountable to the plot purchaser in the event of default by the applicant /development.

d) In case the applicant/developer fails to develop the layout area with the infrastructure facilities as specified by the HUDA, the area so mortgaged in favour of HUDA shall be forfeited and also HUDA is liable to take criminal action against such applicants/developers as per provisions of A.P.U.A.(D), Act,1975

e) The concerned Registrar of the Registration Department shall be informed by HUDA, duly enclosing a copy of layout plan indicating clearly the mortgaged area and the other plotted area, which can be permitted for sale by the applicants.

f) The deed of mortgage by conditional sale executed by the applicant is purely a measure to ensure compliance of the conditions of development of infrastructure by the applicant/ developer and HUDA is in no way accountable to the plot purchaser in the event of default by the applicant/developer.

g) The Local Authority shall release such layout plan duly collecting the required fee and charges as per their rules and also imposing any condition on development of open spaces in the layout if necessary and the Local Authority shall also ensure taking possession of roads and open spaces in the layout.

h) The applicant shall take up the development of amenities such as formation of roads, drainage line with septic tank as per standards, electric lines including street lighting, water supply lines including overhead tank if necessary and Avenue plantation along the roads and in open spaces to the satisfaction of the HUDA within the stipulated period and the applicant shall submit a requisition letter to the said effect to HUDA for taking further action on release of mortgage plots/area which is in favour of Estate Officer, HUDA, duly handing over open spaces and roads to the concerned local authority.

i) In case the applicant does not want to take up the developmental works in layout as mentioned at item 'h' above, he may as well be permitted to pay the betterment charges to the Local Authority as per the rate prescribed by them or the actual cost of development as arrived.

j) The Local Authority shall open a separate account for each layouts, where the betterment cost has been paid by the applicant and the Executive Officer of Local Authority shall ensure to spend the amount for development of amenities in the same layout.

k) The concerned Executive Officer of Local Authority shall be responsible for any problems in future either from the residents of the same layout area or from any other person for non-implementation of amenities.

l) In case the applicant fails to implement Item 'h' above, the Vice-Chairman, HUDA is competent to take up auction of mortgaged plots/area without any further notice to the applicants and the amount so received in the auctioning of plots/area shall be spent for providing amenities in the same layout.

m) The applicants/owners of plots in the layout are not competent to question HUDA about the receipt of amount in the auction and also expenditure towards the developmental works.

n) The concerned local authority shall not approve and release any building permission or allow any unauthorised developments in the area under mortgage to HUDA in particular and in other plots of the layout in general until and unless the applicant has completed the developmental works/pay required betterment charges etc., to the Municipality and then got released the mortgage land from HUDA.

o) In case the said procedure is violated by the concerned local authority, stringent action will be taken up against the responsible officers as per rules.

p) Open areas shall be developed by the concerned developer along with other developments of the layout as per the directions of the Director, Urban Forestry, neatly with ornamental compound wall.

23. The licensed developer/owner while advertising/disposing the plots/blocks shall clearly state the above status or category of the Land Pooling Scheme/layout development with break up of infrastructure costs. In the case of Grade II development, the pricing shall clearly mention the infrastructure facilities provided and assurance of the time frame for completion of the full infrastructure facilities required.

S.P.SINGH
PRINCIPAL SECRETARY TO GOVERNMENT

SECTION OFFICER

ANNEXURE A

GROUP HOUSING SCHEME/LAYOUT APPROVAL UNDER REGULATION 12 AND 13 OF THE HUDA DEVELOPMENT PROMOTION REGULATIONS & READ WITH U/S 13 & 14 OF THE A.P. URBAN AREAS (DEV) ACT, 1975.

(Read the provisions of the HUDA Development Promotion Regulations for the conditionalities and requirements for permitting/undertaking such development)

FORM - A

To
The Competent Authority
Hyderabad Airport Development Authority
Secunderabad - 500 003.

Dated :

Sir/Madam,

Application for (specify-- Land Pooling Scheme/Layout/Group Housing Scheme **)**

1. **I/We hereby submit application for** (specify - Land Pooling Scheme/Layout/Group Housing Scheme and permission to carryout development works in the site covered by Sy. No. _____ of _____ Village, _____ mandal, District admeasuring ----------Ha/------- sq m / ---------- Acres in accordance with section 13 & 14 of the A.P. Urban Areas (Dev.) Act, 1975.
2. **I/We intend to undertake:** *(tick /specify which is applicable and strike out the ones not applicable.)*

a) Plotted layout development ;

b) Residential colony development with Civil construction as per approved type design;

c) Group Housing Scheme/ Cluster Housing Scheme with blocks of proposed residential / dwelling units with Civil construction as per approved type design;

d) A mix of ---------- with Civil construction as per approved type designs ;

3. I/We hereby **enclose the necessary building type designs** drawn to scale and in accordance with the provisions of the Hyderabad Revised Building Rules,2006 (applicable only in case of (b) to (d).
4. **The total extent of the site** for the proposed development mentioned in 2 above is _____ hectares _____(acres).

1. **The net area of the proposed development** after deducting the area under the following Master plan roads: (a) ---------- (b) ---------- ---------- (c) ---------- is _____ hectares _____ (acres).

6. **I submit the following documents & Plans and particulars** in respect of the above site proposed _____ development (All copies of documents to be attested by a Gazetted Officer).

i) Ownership and one link document copy.

a) Latest copy of the Pahani issued by Mandal Revenue Officer ;

b) Record of Rights pass Book/title deed for the proposed site.

c) Registered documents for the proposed site.

d) Copy of the Registered General Power of Attorney.

e) Copy of the Non-Encumbrance Certificate for the past 13 years

f) Copy of the Link Document

f) An affidavit declaring the total holding of the proposed site is within Urban ceiling limits by each owner (wherever applicable).

g) Court orders / decrees confirming ownership/U.L.C clearance (wherever applicable).

h) Other documents (specify _____ in support of ownership & U.L.C. Clearance aspects, if applicable

i) **Revenue sketch of proposed site duly attested by Revenue Authorities.**

ii) **Location Plan** of site and surrounding developments/lands drawn to a minimum metric scale of 1:1000 showing surrounding roads, electricity lines, approved layouts/Land Pooling Scheme/Group or Cluster Housing Scheme ,drainage, sewerage etc. within 500 meters radius.

iii) **A detailed surveyed topographical plan** of proposed site for _____development to a metric scale of 1:600 showing the contours of the land at 2 meters intervals, nalas, drains, wells, trees, roads, electricity lines, sewer lines, etc.

iv) **The proposed Land Pooling Scheme Land Pooling Scheme/Layout/ Group Housing Scheme pattern** draw to a scale 1 : 600 (original in any durable medium like tracing cloth, film or reproduction tracing film, etc., & 3 sets of prints). Showing the following details:

a) **The boundaries** of the proposed site distinctly shown in red;

b) **The proposed plots/blocks** with clear dimensions (limited to 55 % of total site areas in case of layout applications).

c) **The Public Open spaces** of minimum 10% of the site area in one or more places and in centre of proposed site's blocks.

d) **The area to be left for 5% EWS housing; 5% for HUDA** in prominent location of the site with clear approach roads to these Blocks;

e) **The area earmarked for 10% LIG Housing** of total land area with clear approach road of 12.2 m

f) **The area earmarked for 10% of total land area for MIG Housing** with clear approach road of 12.2 m

e) **The area for common amenities** like, Overheard Water Reservoir, common septic tank areas, electricity Sub-station, Garbage disposal points etc., at proper locations (which shall be over & above area mentioned in (c) above.

(e) **The sites for social and community facilities** (up to 2.5%) like Community Centre/ Shopping Centre/ Educational Center/ Medical Centre

(f) **The proposed road network** within the site and integrating with neighboring and surrounding road network and pattern, and incorporating the alignment of the statutory Master Plan roads and developing these as required as per the HUDA Development Promotion Regulations.

(g) **The proposed channelization of natural drains & nalas** with proper width and green belt buffer within the site as required as per the HUDA Development Promotion Regulations.

(h) **Separate plans showing the proposed drainages, sewerage disposal system and water supply, supply system** for the project as per BIS code & standards.

(i) All the above plans, and details of the above proposed project and implementation are being undertaken through the following licensed technical personnel:

Licensed Technical Personnel	**Developer/ Builder**	**Architect**	**Town Planner**	**Civil Engineer**	**Structural Engineer**	**Real Estate Firm**
Name						
Address						
License No.		(Registration No. only)				
Signature						

(j) I/we am/are herewith **submitting the Joint Declaration & check list** jointly filled by me and the registered Architect and licensed Civil Engineer and request that our application/development project may be considered and approved.

Dated : **Signature of Owner (s) & Licenced developer/builder**

Name Of Owner (s) & Licensed Developer/Builder _____

_____

Complete Mailing Address _____

_____

Phone No _____

DECLARATION

(TO BE SUBMITTED ON RS. 100/- STAMP PAPER & NOTARISED)

1. I/We hereby declare that I/We am/are the Owner/s of the site in Survey No. (s) _____ of _____ Village, _____ Mandal, admeasuring _____ Hectares on which the Land Pooling Scheme/layout development /Group/Cluster Housing Scheme is proposed.

2. I / We hereby affirm / declare that the site / plot / property is not declared surplus under the provisions of Urban Land ceiling Act, 1976. and is not a Government land.

3. The boundaries of the site and the areas mentioned in the layout plan are correct and true.

4. I/We hereby affirm that I/we will abide by the Land Pooling Scheme/ Group /Cluster Housing Scheme /layout approval conditions and the provisions of the HUDA Layout Development Regulations, 2008, and will execute the all works including development of the Master Plan roads at our cost and as per the specifications.

5. I/We affirm that I/we shall not sell or lease the plots of the areas earmarked for mortgage sites until the final layout is approved;

6. I /We will hand over the sites/areas/plots duly developed and earmarked for EWS housing, for HUDA, for public open spaces and for social & community facilities to HUDA free of cost and without encumbrances through registered Gift deed to HUDA before the release of the approved plans;

7. I/We agree that if I/we do not comply with the same within the given time period from the date of approval, and HUDA would be at liberty to dispose off the mortgaged plots and undertake the development works and we would not have any claim whatsoever in the matter.

Dated: Signature/s of Owner(s) & Licenced Developer/ Builder

ANNEXURE- II

(G.O.Ms.No.288 M.A & U.D. (I_1) Department dated 03-04-08)

The text and maps which indicates extensive modifications carried out to the Master Plan / Zonal Development Plans of HUDA Area shall be read with the following modifications:

A. The following Survey numbers are earmarked for Residential Use:

1. Sy. Nos. 323/2, 323/3, 323/4, 323/5, 323, 355, 356, 384, 385, 386, 387, 394, 395, 395/63, 396 to 403, 406, 407, 423, 444, 445 & 505 of Tellapur Village, Ramachandrapuram Mandal
2. Sy. Nos. 285, 325, 326, 327, 328, 334, 335, 441 and 447 of Poppalaguda village, Rajendranagar Mandal
3. Sy .Nos. 724, 725, 726, 728, 729 of Dever Yamzal village, Shamirpet Mandal
4. Sy. Nos. 36/B, 83, 85, 86, 101, 106, 111, 112, 113, 187, 188, 189, 190,191, 193, 201, 202, 203, 205, 206, 207, 221, 307, 308, 309, 310, 310/B, 311, 312, 313, 316, 316/B, 317, 317/B, 317/C, 317/D, 323/C, 332, 445/1, 445/2, 446 and 487 of Bachupally village, Qutubullapur Mandal
5. Sy. Nos. 68, 100, 106 , 108, 109, 111, 112, 113, 115, 116, 117, 118, 119, 149, 150 (to the extent falling outside FTL and subject to leaving required buffer zone of 30 mts) of Kompally Village, Medchal Mandal
6. Sy. Nos. 569, 591, 593, 596, 993/46, 993/47 of Ameenpur village, Patancheru Mandal
7. Sy. Nos. 101, 105, 130, 131, 132, 134 of Edulanagulapally village, Ramchandrapuram Mandal.
8. Sy. No. 82/1 of Mallapur village, Uppal Mandal.
9. Sy. Nos. 17, 18, 19, 44, 47, 48, 49, 82, 83, 84, 123, 52/A of Jeedimetla village, Qutubullapur Mandal
10. Sy. Nos. 35, 37, 38, 38/1 of Upparpally village, Rajendranagar Mandal
11. Sy.No. 9 of Alijapur village Rajendranagar Mandal
12. Sy.Nos 271, 272 of Ankushapur village, Ghatkesar Mandal
13. Sy.Nos 11 to 19, 21, 22, 23, 25 to 34, 39, 40 to 43 of Peerancheru village, Rajendranagar Mandal
14. Sy.Nos 135, 136, 137 of Dulapally village, Qutubullapur Mandal.
15. Sy.Nos 91 ,92,93, 94, 100, 144, 145, 299, 300,350 and 353 of Balapur village, Saroornagar Mandal subject to providing buffer towards RCI land
16. Sy.Nos 23 and 33 of Kowkur village, Malkajgiri Mandal
17. Sy.Nos 74, 75, 81 to 85, 177 of Yellampet village, Medchal Mandal
18. Sy.Nos 172, 173, 174, 175 of Hayatnagar village, Hayatnagar Mandal
19. Sy.Nos 104 to 109 of Nagaloor village, Qutubullapur Mandal

20. Sy.Nos 439, 443 to 446, 448 to 453, 455 to 460, 458/A, 462 , 468, 469, 470, 494, 495 and 497 of Gowdavalli Village, Medchal Mandal

21. Sy.Nos 61 to 65, 107, 260, 261, 284, 298 to 354, 302/AA of Kollur Village, Ramachandrapuram Mandal and all other adjoining Sy. Nos. of Kollur Village and Edulanagulapalli Village bounded by residential use on northern side; ORR Growth Corridor on eastern side; Kollur Cheruvu on southern side and proposed multiple use zone on western side.

22. Sy.Nos 10 to 17, 217, 219, 262 to 269, 273, 276, 278 to 303, 284/1 ,2 ,285/A, 302/1, 303/1, 315 to 327, 317/1,317/3, 318/2, 318/3, 332, 332/A, 332/AA, 334, 336, 337, 328, 330, 331, 333, 335, 338, 339, 341, 342, 343, 345, 347, 348, 349, 350, 357, 373, 374, 375, 387, 429, 430, 431, 432, 437, 438, 439, 440, 444, 446 to 454, 457 to 467, 523, 523/2, 538 of Gundlapochampally Village, Medchal Mandal

23. Sy.Nos 83 to 87, 91, 92, 148, 149, 150, 151, 152 of Boduppal village, Ghatkesar mandal

24. Sy.Nos 133, 140 of Chengicherla village, Ghatkesar Mandal

25. Sy.Nos 78, 98 to 106, 108 to 116, 128, 129, 130, 132 to 140, 142, 143, 144, 145, 159 to 163, 197, 198, 249, 252, 253, 255 to 259, 264,312,313/1 and 313/A of Athvelly village, Medchal Mandal

26. Sy.Nos 18, 20 to 24, 27 to 31, 37, 52, 54, 55, 60 to 65, 67 to 69, 149, 151, 152/1, 153, 154/1/A, 156/1, 164, 166/2, 167, 181 to 187, 190 to 192, 208 to 214 and 220 of Kokapet village, Rajendranagar Mandal

27. Sy.Nos 15, 23, 23/A, 29 to 33 of Shivarampally Jagir village, Rajendranagar Mandal

28. Sy.Nos 54 and 76 of Hafeezpet Village, Serilingampally Mandal

29. Sy.Nos 107, 108, 109, 110, 112, 113, 116, 119, 120, 135, 136, 140, 143, 149, 158, 160, 161, 165, 168, 170, 171 of Aushapur village, Ghatkesar Mandal

30. Sy.Nos 522 to 527, 543/3 to 543/7, 543/9 to 543/12 of Ghatkesar village, Ghatkesar Mandal

31. Sy.No. 549 of Uppal Khalsa village, Uppal Mandal

32. Sy.Nos 33, 61 to 65 of Ahamadguda village, Keesara Mandal

33. S.Nos. 368, 368/A, 380, 504 to 508, 510, 511 of Puduru Village, Medchal Mandal

34. Sy.Nos. 19, 20, 21, 23, 28 to 35, 38, 39 of Gandipet Village, Rajendranagar Mandal

35. Sy.No.71 of Dabilpur village, Medchal Mandal

36. Sy.No. 59 of Kothapet village, Saroornagar Mandal

37. Sy.Nos. 57 to 60, 63, 290, 291 of Cherlapally village, Keesara Mandal

38. Sy.Nos. 12, 13, 14, 18, 20, 43, 45, 50 to 53, 59, 60 (to the extent falling outside FTL and mandatory buffer zone) of Bandlaguda village, Uppal Mandal

39. Sy. Nos. 44, 51, 52, 63, 65, 66, 76, 77, 78, 80, 102, 119 to 124, 1246, 1248, 1274 to 1277, 1278, 1283 of Shameerpet village. Shameerpet Mandal

40. Sy.No 1009 of Kukatpally village, Balanagar Mandal

41. Sy.Nos. 345 to 348, 351, 352, 353 of Muttangi village, Patancheru Mandal

42. Sy.No. 294 of Pedda Amberpet village, Hayathnagar Mandal
43. Sy.Nos. 5, 6, 7, 10 to 14, 16, 17, 22, 25, 27, 28, 29, 31, 33 of Osmannagar village, Ramachandrapuram Mandal and all other adjoining Sy. Nos. of Osmannagar village located on northern, eastern and westernsides up to village boundary.
44. Sy.Nos. 145 to 149 of Yemnampet village, Ghatkesar Mandal
45. Sy.Nos. 267, 268, 269 of Keesara village, Keesara Mandal
46. Sy.Nos.881 of Medchal village and Medchal Mandal
47. Sy.Nos. 142, 143, 144, 150 of Narsingi village, Rajendranagar Mandal
48. Sy.Nos. 69, 86, 87, 88, 89, 99, 100, 102 of Suraram village, Qutubullapur Mandal
49. Sy.Nos. 360, 361, 396, 397, 398 of Manchirevula village, Rajendranagar Mandal
50. Sy.Nos. 220 to 223, 228, 231, 232, 233, 235, 238 to 242 of Bogaram village, Keesara Mandal
51. Sy.Nos. 201 to 208, 215, 216 of Gogillapur village, Qutubullapur Mandal
52. Sy.Nos. 50, 51, 56, 57, 115, 116, 117, 250, 251, 254 of Gopanapally village, Serilingampally Mandal
53. Sy.Nos 225, 226, 267, 268, 269, 288 of Rampally village, Keesara Mandal
54. Sy.Nos. 575, 576, 588 to 593, 619 of Ghanapur Village and S.No.286, 287 of Patighanapur village, Patancheru Mandal
55. Sy.Nos. 802/A/AA, 802/A/E, Ankireddypally village, Keesara Mandal
56. Sy.Nos. 177, 179, 180/2, 185, 187, 195 of Tumukunta village, Shameerpet Mandal
57. Sy.Nos. 612, 613, 614, 616, 642 to 644, 689 of Dundigal Village, Medchal Mandal
58. Sy.No. 13 of Akbarza village and Sy.No 11 of Macchabollaram village, Malkajgiri Mandal
59. Sy.Nos. 268,269,272 to 275 of Chandanagar village, Serilingampally village are deleted from congested zone and developments shall be allowed without any height restrictions
60. Sy. Nos. 923 to 926, 933 to 935, 946, 952, 957 to 961 of Jawahar Nagar Village, Shamirpet Mandal.
61. Sy. Nos. 118 to 121, 126 to 131, 194 to 198, 200 to 205, 207 to 216, 235 to 246 248 to 252, 254, 256, 257, 258 of Tellapur Village, Ramachandrapuram Mandal and all other adjoining S.Nos. of Tellapur Village bounded by railway track on northern side; 30 mts wide proposed road on eastern side (located on the western side of Tellapur village settlement) ; 30 mts wide proposed road on southern side and Tellapur village boundary on western side.

B. <u>The following Survey numbers are earmarked for Commercial use:</u>

62. Sy.No. 353 of Gajularamaram village, Qutubullapur Mandal
63. Sy.Nos. 429, 430, 431, 432, 433, 439 Bowrampet village, Qutubullapur Mandal
64. Sy.Nos. 8, 11, 12, 13, 55, 55 / E of Kondapur village, Serilingampally Mandal

65. Sy.Nos. 516/A, 516/AA, 517 of Muttangi village, Patancheru Mandal
66. Sy.No. 645 / 1 of Amberpet Kalan village, Hayatnagar Mandal
67. Sy.Nos.169 and170 of Kukatpally village, Balangar Mandal
68. Sy.No. 47 of Jeedimetla village, Qutubullapur Mandal
69. Sy.Nos 79 of Yellampet village, Medchal Mandal
70. Sy.Nos 83, 84, 85, 86, 87, 88 of Hafeezpet Village, Serilingampally Mandal

C. **The following Survey numbers are earmarked for Multiple Use Zone:**

71. Sy. Nos. 199, 200, 204, 223, 257, 258, 259, 262, 276, 281, 282 of Bachupally village, Qutubullapur village
72. Sy. Nos. 109 to 114, 244 to 249 of Gopanapally village, Serilingampally Mandal
73. Sy. Nos. 511 to 518, 599, 621, 649 to 666 of Gundlapochampally village, Medchal Mandal
74. Sy.Nos. 329 to 333, 345, 346, 351, 352, 353, 354, 355, 356, 381, 391, 392, 393 of Poppalguda village, Rajendranagar Mandal
75. Sy.Nos. 136, 137, 145 to 148 of Narsingi village, Rajendranagar Mandal
76. Sy.Nos. 219, 222, 224, 225, 226, 229, 264 to 272, 276, 277, 279 to 284, 286 to 297, 299 of Nallagandla village, Serilingampally Mandal
77. Sy. Nos. 1050, 1051 of Kukatpally village, Balangar Mandal

D. **Other Modifications**

78. Sy.No. 90 of Mansoorabad village, Saroornagar Mandal is earmarked for Institutional Use Zone
79. Sy.Nos.450 of Sultanpur village, Patancheru, Mandal is earmarked for Industrial Use
80. Sy.Nos.165 to 172 of Boduppal village, Ghatkesar Mandal is earmarked for Conservation Use Zone
81. The proposed 30 Mtrs Road passing through Sy.No.384, 385, 386 and 387 of Tellapur Village is realigned to converge it with the existing 9 meters Road leading from Tellapur to Shankarpally Road to join at 24 meters T-junction.
82. The proposed 60 meters road in Sy.No.280, 281 & 279 in Budvel village of Rajendranagar Municipality lands, is realigned along the existing 30 meters wide road in the Sy.No.281, 284, 285 and 286 of Budvel (V), Rajendranagar (M) R.R.District and another 30 meters wide proposed road passing through Sy.No.277, 270 and 268 of Budvel village is deleted.
83. The existing 12 meters Road from Sufilguda Station point to Jyothi nagar in Malkajgiri village is designated as 18 meters road.
84. The proposed Uttam Nagar to Jyothi Nagar road in Malkajgiri area till Tukaram gate is designated as 18 meters road.
85. The proposal to widen the existing road passing through Sy.No.661, 771, 658 & 684 of Yellareddyguda, Kapra is dropped.
86. The existing road from Gopanpally X Road to Nallagandla settlement is designated 30 meters.
87. The width of proposed road from Kukatpally main road (near JNTU gate) to Pragathinagar passing through HMT Colony and Amber Cheruvu is designated as 15 meters.

88. The proposed 30 meters road passing through Sy.Nos.441 & 447 of Poppalguda (V), Rajendranagar (M) is deleted.

89. The width of the proposed road passing through Sy. Nos.371 & 372 of Gajularamaram Village, Quthubullapur Mandal is designated as 18 meters.

90. The existing 60 feet wide road below the H.T.line on the western side of Neralla cheruvu, Kondapur village is continued further to connect the existing Kothaguda to Kondapur road.

91. The 200 feet wide road proposed through Sy. No. 49 & 51 of Kowkur village is realigned towards southern side to converge it with the existing alignment shown in the Layouts approved by HUDA.

92. The proposed width of the existing R& B road from Miapur to Dundigal X roads, Gajularamaram (V), Qutubullahpur (M) is designated as 60 meters.

93. The width of the proposed road connecting Old Bombay Highway with the New Bombay Highway passing through Sy.No.49, 50, 48 etc. of Madeenaguda Village and Sy.No.73, 85 and 83 of Serilingampally village is designated as 45 meters.

94. The proposed road passing through Sy.Nos.403 and 404 of Tellapur village, RC Puram Mandal is realigned along the existing road.

95. The proposed road passing through Sy. Nos. 1011/5, 1011/6, 1011/7A, 1011/8, 1011/9, 1011/10 and 1011/11 of Moosapet is realigned along the existing IDL Road and existing 12 meters kutcha road

96. The width of the proposed road from Sainakpuri Cross roads to College of Defence Management is designated as 24 meters.

97. The existing road passing all along plot Nos 11 to 19 in Sy.Nos. 310, 311, 318 to 323 and 337 of Poppalaguda Village, Rajendranagar Mandal, Ranga Reddy District is designated as 18meters road.

98. The proposed 24 meters road passing through Sy.Nos.152, 155, 159, 160 of Neknampur village is extended up to radial road leading to Narsingi (Gandipet Main road).

99. A new 30 meters road is proposed all along the existing kutch road through S. Nos.15, 10 of Osmansagar village and S.No.124 and 262 of Gopanapally (v) connecting Gopanpally - Vattinagulapally main road with the another proposed 30 meters road located on southern side of Sy.No.14 of Osmannagar village.

100. 18 meters wide road connecting Nizampet road (near K Raghava Reddy Gardens) and Bolarum Road (near Dr Reddy's Research Foundation) underneath the H.T. line is proposed.

101. The proposed 30 m road in Sy Nos 168, 171 to 175, 202 to 205, 211, 229 to 232, 240, 243, 244, 260 and 263 of Nagaram (V) is realigned along the existing 18 meters road. Another 30 meters road passing through Sy Nos. 43, 46, 47,51 to 53 and 56, 67 of Cheralapalli (V) Sy.No.67 is realigned through the road on western side of Mint to Cherlapally (V)

102. The width of the link road (abutting the Survey of India premises) connecting Tarnaka-Uppal Inner Ring Road and Ramanthapur-Uppal Road is designated as 36 meters.

103. The proposed width of existing road in Sy No. 1046/1 and 2 of Medchal (V) is designated as 18 meters.

104. The road proposed through N.F.C Complex (D.A.E. Lands) Moulali from Sy. No. 368/1 of Malkajgiri village up to over bridge near Mallapur is deleted.

105. The proposed master plan roads passing through Sy. Nos. 923 to 926, 933 to 935, 946, 952 and 957 to 961 of Jawahar nagar Village, Shameerpet Mandal are realigned along the layout roads.

106. The road existing on the western side of the Peerancheruvu lake and Govt., housing passing through Sy. No. 24, of Peerancheruvu village is designated as 30 meters road and continued further through Sy. No. 33,35,36 of Peerancheruvu village and S.Nos. 44 and 45 of Bairagiguda village and connected to proposed 30 meters Peerancheruvu-Gandhamguda road (located on the eastern side of Peerancheruvu lake).

107. New link road of 30 meters width connecting Radial Road No.17 upto the present ORR junction with NH. 202 is proposed.

108. The proposed 30 meters road parallel to Railway line from Rampally and Pocharam is extended up to NH 202

109. The width of the road from R K Puram to ECIL X Road is designated as 45 m

110. The proposed width of the road passing through the Sy Nos. 476(P) to 479(P) of Attapur village is designated as 18 meters.

The above modifications are subject to the following conditions:

(i) In respect of lands which are partly falling in HUDA Master Plan and partly falling in ORR Growth Corridor, the above modifications will apply only to the extent of land which is outside the ORR Growth Corridor.

(ii) The above modifications shall not be used as the proof of any title of the land.

(iii) The applicants shall obtain prior permission from Hyderabad Urban Development Authority/Local Authority concerned as the case may be before undertaking any development.

(iv) The owners/applicants are solely responsible for any misrepresentation with regard to ownership/ title, Urban Land Ceiling Clearances etc. The owners/ applicants shall be responsible for any damage claimed by any one on account of above changes.

(v) The owners/ applicants shall handover the areas affected under the notified roads to the local bodies at free of cost.

(vi) The owners/ applicants shall develop the roads free of cost as may be required by the local authority.

(vii) As per the revenue records if any tanks / water bodies / nalas are located in the above Sy. Nos. same shall be retained as it is and required buffer zone as per extant rules shall be provided all along such tanks / water bodies / nalas.

S.P. SINGH
PRINCIPAL SECRETARY TO GOVERNMENT

SECTION OFFICER

VILLAGE: PUPPALGUDA YEAR:p 1952-53

(OFFICE ROUND SEAL)

276		...	72-21		72-21			-	-	Sarkari	SARKARI-	BATKA KOMRAIAH – AND OTHERS	...	ABI SAMJA ETC. TABI PADAV	
277		Banjar polam	16-1		16-1	Dry	10-0	-	-	"	NAWAB FAKHAR YAR JUNG	MALARIPPA ..	KHOUL	ABI TURAI	
278		"	12-24		12-24	"	8	-	-	"	"	BATTUNI PAPAIAH	"	ABI JOWAR	
279		"	10-2		10-2	"	7	-	-	"	"	"	"	ABI PADAV	
280		"	10-17		10-17	"	6-8-0	-	-	"	"	YADAIAH	"	ABI GOKARA	
281		"	5-28	0-10	5-18	"	3-8-0	-	-	"	"	'	"	YELLO JOWAR	
282		"	15-25		15-25	"	10-0	-	-	"	"	SRIHARI	KHOUL	ABI GRASS	
283		"	12-26		12-26	"	8	-	-	"	"	"	"	"	
284		"	8-35		8-35	"	5-8-0	-	-	"	"	KASIPURAM BALAIAH	"	"	
285		"	17-30		17-30	"	11-0	-	-	"	"	YADAIAH	"	JOWAR PADDY	
286		"	13-18	0-30	12-28	"	8	-	-	"	"	GUDAPU BEERAIAH	"	ABI CROP	
287		"	2-17		2-17	"	5-8-0	-	-	"	"	"	"	PADDY	
288		"	19-33		19-33	"	12-0	-	-	"	"	SANGAIAH	"	ABI CROP	
289		"	7-3		7-3	"	5	-	-	"	"	"	"	YELLOW JOWAR	
290		"	18-18		18-18	"	11	-	-	"	"	-	"	ABI PADAV	
291		"	6-11		6-11	"	7	-	-	"	"	NAGAIAH	"	PADDY	
292		"	8-38		8-38	"	5-8-0	-	-	"	"	MANDURI YALLAIAH	"	JOWAR	
293		"	17-16		17-16	"	11-0	-	-	"	"	...	"	"	
294		"	17-14		17-14	"	11-0	-	-	"	"	-	-	PADAV	
295		"	19-16		19-16	"	12	-	-	"	"	-	-	"	
296		"	14-19		14-19	"	9	-	-	"	"	-	-	"	
297		"	19-11		19-11	"	12	-	-	"	"	-	-	"	
298		"	18-36		18-36	"	12	-	-	"	"	VADDARI VENKAIAH	KHOUL	ABI JOWAQR PESARA PADDY	

SYED KHAJA PEER MOHIUDDIN
M.COM, (Osmania University)
ERUDITE SCHOLAR, MULTILINGUAL VERBATIM TRANSLATOR
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VILLAGE: PUPPALGUDA YEAR:p 1952-53

(OFFICE ROUND SEAL)

254		Poramboke	0-18	0-18					Sarkari	SARKARI	-	-	ABI PADAV TABI PADAV	
255		Golla vani	1-28	0-3	1-25	Two crops	36	Tank	Tank	"	BALAIAH	SATHAIAH	OWN	ABI JOWAR TABI PADAV	
256		Edamma bavi	1-2	0-2	1-0	Two crops	39-12-0	Tank	Tank	Chowtha maktha	MASIUDDIN	PAPAIAH	KHOUL	" TABI PADAV	
257		Golla vani patte	1-5	0-2	1-3	Two crops	24	Tank	Tank	Sarkari	KASTURI BALAIAH	SATHAIAH		" TABI PADAV	
258		Muriki cheruvu shikum	13-34		13-34	Dry	48			"	SRIHARI RAO	OWN	OWN	ABI CROP TABI PADDY	
259		Sarsing cheruvu	20-23	20-2223						"	SHIKUM TALAB ...	- SATHAIAH		"	
260		"shikum	8-19		8-19	Dry	29			"	SHABAD EASWAR RAO			TABI PADDY	
261		Bogam vani polam	1-3334	0-4	1-27	Dry	25	Tank	Tank	"	CHUNNU MIYA SAB			ABI JOWAR TABI PADAV	
262		Hanumandla cheluka	1-0		1-0	Dry	6-8-0			"	PAITAKU MUTHAIAH	...	...	ABI -	
263		Guda vani bavi chelka	1-27		1-27	Dry	1-4-0			Pun maktha	ABDUL -		"	ABI JOWAR	
264		"	2-4	0-4	2-0	Two crops	31-8-0	Well	Well	"	"	"	"	ABI PADDY TABI PADDY	
265		"	2-1	0-4	1-37	"	30	"	"	"	"	"	"	PADDY	
266		"	0-34	0-2	0-32	"	12-12-0	"	"	"	"	"	"	PADDY	
267		"	1-22	0-3	1-19	"	24	"	"	"	"	"	"		
268		"	2-0	0-4	1-36	"	30	"	"	"	"	"	"		
269		"	3-23		3-23	Dry	3	-	-	"	"	"	"	JOWAR PESARA	
270		"	8-3		8-3	"	6-8-0	-	-	"	"	"	"	POTATO	
271		"	2-3		2-3	"	1-12-0			"	"	"	"	"	
272		"	6-39		6-39	"	5-8-0			"	"	"	"	"	
273		"	17-28	0-20	17-8	"	14			"	"	"	"	"	
274		"	0-18		0-18	"	0-4-0			"	PAITAKU MUTHAIAH	"	"	"	
275		Jangam vani inam	0-1		0-1	Abi single crop	0-4-0	Tank	Tank	Chowta inam	"SHIVA LINGAPPA	OWN			

TRANSLATION & DOCUMENTATION CENTRE
KK Nampally

SYED KHAJA PEER MOHIUDDIN
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ERUDITE SCHOLAR, MULTILNGUAL VERBATIM TRANSLATOR
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GOVERNMENT OF ANDHRA PRADESH
IRRIGATION &CAD DEPARTMENT

From
Sri Y.Shekhar Reddy,B.E.,
Executive Engineer(I/c),
North Tanks Division,
1st Floor, Buddha Bhavan,
M.G.Road, Secunderabad.

To
The Metropolitan Commissioner,
Director Planning – II, HMDA,
Tarnaka,
Hyderabad.

Lr.No.EE/NTD/HD/DB/2014/ 120 Dt. 05.02.2014.

Sir,

Sub: - HMDA Plg. Dept – Change of land use from Water Body use zone to Residential use zone in Sy.No. 285 (Part) of Puppalguda (V), Rajendranagar (M), R.R. District to an extent of Acres 7 – 30 Guntas - Report Submitted – Reg.

Ref:- 1. HMDA Lr.No.1675/MP1/Plg/HMDA/2010, Dt:01.05.2013.
2. T.O.Lr.No:EE/NTD/DB/DEE-3/HD/2013/986, Dt.25.05.2013.

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I invite kind attention to the reference 1st cited, wherein the Metropolitan Commissioner, HMDA, Hyderabad requested this office to submit the specific remarks in the matter as desired by the government for further examination of the subject matter.

Accordingly the Deputy Collector & Tahsildar, Rajendranagar (M) was requested to communicate a sketch map showing the plot together with status of survey number Shikam/ Patta etc., vide reference 2nd cited.

I have inspected the said site along with Deputy Executive Engineer, Assistant Executive Engineer and Mandal surveyor. The mandal surveyor explained that the kunta by name Mekesaani kunta as per revenue records.

As per list of the tanks available in this office there is no source by name Mekesaani kunta. Further necessary information and clarification may kindly be obtained from Revenue authorities.

This is submitted for favor of kind information and for taking further necessary action in the matter

Yours faithfully,

31/1/14

Executive Engineer,
North Tanks Division, Hyderabad.

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

OFFICE OF THE COLLECTOR,
RANGA REDDY DIST.

Lr.No. E5/ 7030 /2000 Dated: 28-11-2000.

To

The Secretary to Government,
Revenue Department,
A.P., Secretariat,
Hyderabad.

Sir,

Sub: Tanks – Ranga Reddy Dist – proposals under Section 22-A Registration Act.1908 for Notification – submitted – Reg.

Ref: G.O.Ms.No.786 Revenue (Registration.I) Department\ Dt: 9-11-1999.

*****

I invite kind attention to the reference cited. I wish to inform that several unauthorized layouts are coming up over the lands covered by tanks and kuntas and in the Full Tank Levels of the surrounding Mandals of Ranga Reddy District. In the rainy season even the slight increase of inflows, the houses are being inundated causing havoc to the lives of the people and their property. More over most of the lands covered by tanks and kuntas are Government lands and in cases where there are shikam pattas no residential activities can be allowed. Therefore there is a dire need for imposing prohibition of Registrations in the lands covered by tanks and kuntas and lands covered by their Full Tank Levels in the interest of the public policy and to protect the tanks and kuntas.

Contd..2

Issued Und R T I. Act, 2005
N

In view of the above, I am submitting herewith the proposals for 451 tanks for issuing a Notificationunder Section 22-A of the Registration act, 1908 read with Registration (A.P. Amendment)Act, 1999 prohibiting registration in the lands covered by tanks and Kuntas of surrounding Mandals of this District as prescribed , in the Annexure enclosed.

I solicit early orders in the matter.

Yours faithfully,
Sd/-
JOINT COLLECTOR
RANGA REDDY DIST.

//ATTESTED//

ADMINISTRATIVE OFFICER
RANGA REDDY DIST.

Copy to the District Registrar
Ranga Reddy Dist for information

Copies to Sub-Registrars, Pedda Amberpet, Medchal, Uppal, Hayathnagar, Saroornagar, Champapet, Malkajgiri, Vallabhnagar, Kukatpalli, Rajendranagar, Ghatkesar and Shameerpet for information.

Copy to the Commissioner and Inspector General of Registrations and Stamps, A.P., Hyderaabad for favour of information.

Under R T I. Act ; 005

Spot copy

Hyderabad Metropolitan Development Authority

3rd floor, GHMC Building, West Marredpally, Secunderabad.

Letter No. 1675/MP1/Plg./HMDA/2010. Dated:17.7.2010

To
The Principal Secretary to Government,
M.A. & U.D.Department,
Government of Andhra Pradesh.
Secretariat
HYDERABAD.

Sir,

Sub:-HMDA - Plg.Dept.- Technical remarks of Metropolitan Commissioner, HMDA on Change of land use from Water body use zone to Residential use zone in Sy Nos 285(P) of Poppalguda (V), Rajendranagar (M), R.R.District to an extent of Ac 7.30 gts – Reg.

Ref:- 1. Application of Sri Syna Kutti, dt:nil

<<<>>>

1 The proposal for Change of land use from Water body use zone to Residential use zone in Sy.Nos 285(P) of Poppalguda (V), Rajendranagar (M), R.R.District to an extent of Ac 7.30 gts has been examined.

2 The site is presently covered by Master Plan for Hyderabad ORR Growth Corridor.

3 In the said plan the site is earmarked for Water body use zone.

4 The total extent of the site is Ac 7.30 gts. The site is approached by an existing public road which is 30 Mtrs wide.

5 The proposed activity is not permissible as per Zoning Regulations.

6. (a) The developments on the site are as follows

(i) The site is vacant

Contd..2

(b) The developments around the site are as follows

NORTH	:	Canal.
SOUTH	:	Gandipet Pipeline Road.
EAST	:	Canal.
WEST	:	Canal and Vacant land

7. In compliance with the directions of the Government the following technical remarks are furnished with regard to the proposed utilization of the site under reference purely on locational and town planning consideration.

a) As per Survey of India Topographical map the said site does not contain any Water body except for an emballment.
If the land use is required to be changed then it has to be Multiple use zone since there is no Residential land use clarification in the said Master Plan. The above information is submitted to Government for taking a decision in the matter.

8. If the change of land use to Multiple use zone is agreed by Government then the following conditions may be imposed:

(a) The applicant shall pay an amount of Rs: **18,20,700-00** (Rupees: Eighteen lakhs twenty thousand and seven hundred only) @ Rs.60/- Sq.mt. for an extent of **30345.00 Sq.Mtrs.** of land towards Development Charges to HMDA through challan in Indian Overseas Bank, Himayatnagar Branch/ HMDA extension counter and submit a challan to this effect to the Government and HMDA before issue of final orders. Further, the applicant shall also to pay Development charges to the built up area as per Act and Rules

(b) The applicant shall pay balance processing charges of Rs.5,000/- (Rupees. Five Thousand only) to an extent of land _____ acres / Sq mtrs / Sq yds to HMDA before issue of final orders.

(c) If the Development charges are not paid within 30 days the orders of change of land use will be withdrawn without any further notice.

(d) The applicant shall obtain prior permission from HMDA before undertaking any development in the site under reference.

(e) The owners/applicants shall handover the areas affected under the notified roads to the local bodies at free of cost

(f) The owners/applicants shall develop the roads free of cost as may be required by the local authority

(g) The above change of land use is subject to the conditions that may be applicable under Urban Land Ceiling Act, 1976 and A.P Agriculture Ceiling Act

Contd... 3

(h) The owners / applicants are solely responsible for any mis-representation with regard to ownership / title, U.L.C. clearances etc. The owners / applicants shall be responsible for any damage claimed by any one on account of Change of land use / relaxation proposed.

(i) The Change of land use does not bar any public agency including HMDA to acquire land for any public purpose as per law.

9 The necessary draft variations are contained in Appendix-I.

10 The above remarks are submitted for kind information of Government.

Yours faithfully,
Sd/-
for Metropolitan Commissioner

Encl.

1. Extract.
2. Appendix - I
3. Survey of India Topographical maps showing site & surroundings.

Copy to:

1. The Collector, Ranga Reddy District, Hyderabad, Medak District.
2. The Spl.Officer & Competent Authority, Urban Land Ceiling, Chandravihar Complex, M.J.Road, Nampally, Hyderabad.
3. The Commissioner, Industries Department, Chirag-Ali Lane, Abids, Hyderabad.

//t.c.f.b.o.//

Div.Accts.Officer(Plg)